

Vol. 270
No. 10



Tuesday,
10 February, 2026
21 Magha, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

[Papers Laid on the Table \(pages 1-17\)](#)

[Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers— *Laid on the Table* \(page 17\)](#)

[Statements of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers— *Laid on the Table* \(page 18\)](#)

Statement by minister—

[Status of implementation of the Observations/Recommendations contained in the Fifth Report of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas— *Laid on the Table* \(pages 18-21\)](#)

Matters Raised with Permission—

[Non-stoppage of trains at Bharthana Railway Station in Etawah District and Achalda, Dibiyapur and Kanchausi Railway Stations in Auraiya District \(pages 21-22\)](#)

[Demand to declare the Rangas—Lathiani road in Himachal Pradesh as a National Highway \(pages 22-23\)](#)

©

RAJYA SABHA SECRETARIAT
NEW DELHI

Demand for inclusion of OBC Communities of Joshimath area in Chamoli district of Uttarakhand in the Central List (pages 23-24)

Need for implementing a Digital Detox initiative to promote student well-being (pages 24-25)

Demand for tax exemption and enhanced support for National Bank for Agriculture and Rural Development (NABARD) (pages 25-26)

Need to establish a round-the-clock Animal Hospitals in every State, supported by dedicated animal ambulances and a nationwide emergency control number on the lines of the human ambulance services (pages 26-27)

Need for a dedicated government supported e-commerce platform for women Self Help Groups and women entrepreneurs (pages 27-28)

Need for institutionalising an Annual Report on the state of social justice (pages 28-29)

Need for constitutional clarity on the definition and identification of minority communities in the country (page 30)

Demand for a separate classification of specialty rice apart from Basmati and Non-Basmati rice (pages 31-32)

Demand to increase pension under National Social Assistance Programme to elderly people Below Poverty Line (BPL) (pages 32-33)

Need for bringing all hospitals in Puducherry under the ambit of Central Government Health Scheme (CGHS) (pages 33-34)

Need to regulate electronic games and grant official Sports Status to E-sports under the PROG Act, 2025 (pages 34-35)

Need to enhance international air connectivity from Chandigarh and Amritsar Airports (pages 35-36)

Website : <http://rajyasabha.nic.in>
<https://sansad.in/rs>

E-mail: rsedit-e@rss.sansad.in

Demand for restoration of the original 120 km jurisdiction of the Farakka Barrage Project Authority (pages 36-37)

Demand for integration of Chanderi and Maheshwari handloom weavers with indiahandmade.com and Open Network for Digital Commerce (ONDC) platforms (pages 37-38)

Need for strict enforcement of Inter-State River water agreements (pages 38-39)

Demand for inclusion of the Valmiki Community in the List of Scheduled Tribes in Tamil Nadu (pages 39-40)

Concern over non-operationalisation of AIIMS Deoghar in Jharkhand on par with other AIIMS Institutions (page 40)

Need for examination reforms in view of rampant irregularities and paper leak (pages 41-42)

Oral Answers to Questions (pages 42-68)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

The Union Budget, 2026-27 — *Discussion not concluded* (pages 68-132)

Special Mentions —

Demand for protecting cultural livelihoods by integrating 'Crafts Villages' (pages 132-133)

Need for a responsible and forward looking approach for Agniveers' transition to civilian life (pages 133-134)

Concern over the non-functioning of the Press Council of India (pages 134-135)

Demand for expansion of Backward Classes Commission (page 135)

Concern over use of counterfeit supplements and illegal steroids by the youth (pages 135-136)

Need to allow flexibility in utilisation of Tide Over Rice Allocations to Kerala and release pending NFSA dues (pages 136-137)

Need for redressal of development grievances of Eastern Nagaland in the wake of creation of Frontier Nagaland Territorial Authority (pages 137-138)

Concern over Quantum Valley and Quantum Teaching Labs (pages 138-139)

Demand for direct international flights from Tirupati to Dubai and Abu Dhabi (pages 139-140)

RAJYA SABHA

Tuesday, the 10th February, 2026/21 Magha, 1947 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

- I. Report and Accounts (2024-25) of IMPCL, Almora, Uttarakhand and related papers
- II. Reports and Accounts (2024-25) of NISR, Leh, UT of Ladakh; CCRUM, New Delhi; NIUM, Bengaluru; ITRA, Jamnagar, Gujarat; NIA, Jaipur and related papers
- III. Reports and Accounts (2024-25) of various All India Institutes of Medical Sciences (AIIMS) and related papers
- IV. Reports and Accounts (2024-25) of PGIMER, Chandigarh; JIPMER, Puducherry; FSSAI, New Delhi and related papers
- V. Reports and Accounts (2024-25) of Pasteur Institute of India, Coonoor, Tamil Nadu; ICMR, New Delhi; NHSRC, New Delhi; CMSS, New Delhi and related papers

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
 - (a) Forty-seventh Annual Report and Accounts of the Indian Medicines Pharmaceutical Corporation Limited, (IMPCL), Almora, Uttarakhand, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6423/18/26]

II. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the National Institute of Sowa Rigpa (NISR), Leh, UT of Ladakh for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6226/18/26]

- (ii) (a) Annual Report and Accounts of the Central Council for Research in Unani Medicine (CCRUM), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6227/18/26]

- (iii) (a) Annual Report and Accounts of the National Institute of Unani Medicine (NIUM), Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6421/18/26]

- (iv) (a) Annual Report and Accounts of the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar, Gujarat, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6418/18/26]

- (v) (a) Annual Report and Accounts of the National Institute of Ayurveda (NIA), Jaipur, Rajasthan, for the year 2024-25, together with the

Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6417/18/26]

III. (1) A copy each (in English and Hindi) of the following papers under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956: -

- (i) (a) Thirteenth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bhopal, Madhya Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- [Placed in Library. See No. L.T. 6457/18/26]
- (ii) (a) Seventh Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Raebareli, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- [Placed in Library. See No. L.T. 6413/18/26]
- (iii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Awantipora, U.T. of Jammu and Kashmir, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- [Placed in Library. See No. L.T. 6735/18/26]
- (iv) (a) Thirteenth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bhubaneswar, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- [Placed in Library. See No. L.T. 6225/18/26]
- (v) (a) Sixty-ninth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- [Placed in Library. See No. L.T. 66415/18/26]

- (vi) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Rajkot, Gujarat, for the year 2024-25, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
[Placed in Library. See No. L.T. 6408/18/26]
- (vii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Kalyani, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
[Placed in Library. See No. L.T. 6414/18/26]
- (viii) (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Rishikesh, Uttarakhand, for the year 2024-25, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
[Placed in Library. See No. L.T. 6409/18/26]
- (ix) (a) Thirteenth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Raipur, Chhattisgarh, for the year 2024-25, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
[Placed in Library. See No. L.T. 6407/18/26]
- (x) (a) Fifth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Guwahati, Assam, for the year 2024-25, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
[Placed in Library. See No. L.T. 6458/18/26]
- (xi) (a) Sixth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Gorakhpur, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
[Placed in Library. See No. L.T. 6459/18/26]
- (xii) (a) Annual Report and Accounts of the All India Institute of Medical

Sciences (AIIMS), Patna, Bihar, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6460/18/26]

IV. (i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 18 and Section 19 of the Post-Graduate Institute of Medical, Education and Research Chandigarh, Act, 1966: -

(a) Fifty-eighth Annual Report and Accounts of the Post-Graduate Institute of Medical Education and Research (PGIMER), Chandigarh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by the Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6416/18/26]

(ii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 18 and Section 19 of the Jawahar Lal Nehru Post-Graduate Institute of Medical, Education and Research Puducherry, Act, 2008: -

(a) Annual Report and Accounts of the Jawaharlal Institute of Post-Graduate Medical Education and Research (JIPMER), Puducherry, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by the Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6410/18/26]

(iii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 83 and sub-section (2) of Section 84 of the Food Safety and Standards Act, 2006: -

(a) Annual Report and Accounts of the Food Safety and Standards Authority of India (FSSAI), New Delhi, for the year 2024-25, together with the Auditor's report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6229/18/26]

V. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Annual Report and Accounts of the Pasteur Institute of India, Coonoor, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6411/18/26]

- (ii) (a) Annual Report of the Indian Council of Medical Research (ICMR), New Delhi, for the year 2024-25.
- (b) Annual Accounts of the Indian Council of Medical Research (ICMR), New Delhi, for the year 2024-25, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 6412/18/26]

- (iii) (a) Annual Report of the National Health Systems Resource Centre (NHSRC), New Delhi, for the year 2024-25.
- (b) Annual Accounts of the National Health Systems Resource Centre (NHSRC), New Delhi, for the year 2024-25, and the Audit Report thereon.
- (c) Review by Government on the working of the above Centre.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 6217/18/26]

- (iv) (a) Annual Report and Accounts of the Central Medical Services Society (CMSS), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6228/18/26]

I. Notifications of the Ministry of Finance

II. Corrigendum to the page no. 174 & 175 of Annual Report (2024-25) of NIACL, Mumbai

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं श्री पंकज चौधरी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (A) (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:-

- (1) FEMA 8(R)/2026-RB., dated the 7th January, 2026, publishing the Foreign Exchange Management (Guarantees) Regulations, 2026.
- (2) FEMA 23(R)/2026-RB., dated the 13th January, 2026, publishing the Foreign Exchange Management (Export and Import of Goods and Services) Regulations, 2026.

[Placed in Library. For (1) and (2), see No. L.T. 6280/18/26]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011:-

- (1) G.S.R. 897(E)., dated the 15th December, 2025, publishing the Coinage (Issue of Commemorative Coin on the occasion of Centenary Year of India Security Press, Nashik) Rules, 2025.
- (2) G.S.R. 40(E)., dated the 16th January, 2026, publishing the Coinage (Issue of Commemorative Coin on the occasion of Diamond Jubilee Celebrations (Sixty years) of Chennai Petroleum Corporation Limited) Rules, 2026.

[Placed in Library. For (1) and (2), see No. L.T. 6275/18/26]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2025/254., dated the 11th August, 2025, publishing the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2025, under Section 31 of the

Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996, along with delay statement.

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2025/284., dated the 3rd December, 2025, publishing the Securities and Exchange Board of India (Share Based Employee Benefits and Sweat Equity) (Second Amendment) Regulations, 2025, under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (4) of Section 469 of the Companies Act, 2013, along with delay statement.

[Placed in Library. For (iii) and (iv), see No. L.T. 6276/18/26]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992: -

- (1) SEBI/LAD-NRO/GN/2025/279., dated the 1st December, 2025, publishing the Securities and Exchange Board of India (Foreign Portfolio Investors) (Second Amendment) Regulations, 2025.
- (2) SEBI/LAD-NRO/GN/2025/280., dated the 1st December, 2025, publishing the Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2025.

[Placed in Library. For (1) and (2), see No. L.T. 6276/18/26]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992: -

- (1) SEBI/LAD-NRO/GN/2025/285., dated the 3rd December, 2025, publishing the Securities and Exchange Board of India (Intermediaries) (Third Amendment) Regulations, 2025, along with delay statement.
- (2) SEBI/LAD-NRO/GN/2026/291., dated the 7th January, 2026, publishing the Securities and Exchange Board of India (Stock Brokers) Regulations, 2026.

[Placed in Library. For (1) and (2), see No. L.T. 6276/18/26]

(B) (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

- (1) PFRDA/16/14/06/0009/2018-REG-EXIT., dated the 15th December, 2025, publishing the Pension Fund Regulatory and Development Authority (Exits and

Withdrawals under the National Pension System) (Amendment) Regulations, 2025.

- (2) PFRDA-16/07/0001/2025-SUP-CG., dated the 24th December, 2025, publishing the Pension Fund Regulatory and Development Authority (Operationalisation of Unified Pension Scheme under National Pension System) (Amendment) Regulations, 2025.

[Placed in Library. For (1) and (2), see No. L.T. 6104/18/26]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970: -

- (1) No. PSB/HO/HRD/DAC/2025-26/01., dated the 7th January, 2026, publishing the Punjab and Sind Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.
- (2) No. PNB/HRD/DAC/D&A/2025-26., dated the 8th January, 2026, publishing the Punjab National Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.
- (3) No. ODAR/1/2025-26(E)., dated the 9th January, 2026, publishing the UCO Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.
- (4) No. CO:ERD:PD:110:2026., dated the 9th January, 2026, publishing the Union Bank of India Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.
- (5) No. BCC:HRM:118:09., dated the 12th January, 2026, publishing the Bank of Baroda Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.
- (6) No. AXI/ST/DM/01/2025-26., dated the 12th January, 2026, publishing the Bank of Maharashtra Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.
- (7) No. HR&PRW IRV IR&PS PP 18 2026 (E)., dated the 12th January, 2026, publishing the Canara Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.
- (8) No. CO/HCM/DAD/2025-26/566(E)., dated the 12th January, 2026, publishing the Central Bank of India Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.
- (9) No. HRL/524/2025-2026., dated the 12th January, 2026, publishing the Indian

Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.

- (10) No. HR-IR/184/01/2026(E)., dated the 15th January, 2026, publishing the Indian Overseas Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.
- (11) No. HO:HR:IL:25-26:982 (E)., dated the 20th January, 2026, publishing the Bank of India Officer Employees' (Discipline and Appeal) Amendment Regulations, 2026.

[Placed in Library. For (1) to (11), see No. L.T. 6274/18/26]

(C) (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 565(E)., dated the 20th August, 2025, extending the due date for furnishing FORM GSTR-3B for the month of July, 2025 upto 27.08.2025, for the taxpayers registered in Mumbai (City), Mumbai (sub-urban), Thane, Raigad and Palghar districts of Maharashtra, along with delay statement.
- (2) G.S.R. 672(E)., dated the 17th September, 2025, publishing the Central Goods and Services Tax (Third Amendment) Rules, 2025, along with delay statement.
- (3) S.O. 4204(E)., dated the 17th September, 2025, notifying the category of registered persons, as mentioned therein, who shall not be allowed refund on provisional basis, along with delay statement.
- (4) S.O. 4205(E)., dated the 17th September, 2025, exempting taxpayer with annual turnover less than Rs. 2 crore from filing annual return, along with delay statement.
- (5) G.S.R. 765(E)., dated the 18th October, 2025, extending the date of filing GSTR-3B, along with delay statement.
- (6) G.S.R. 805(E)., dated the 31st October, 2025, publishing the Central Goods and Services Tax (Fourth Amendment) Rules, 2025, along with delay statement.
- (7) G.S.R. 949(E)., dated the 31st December, 2025, amending the Principal Notification No. G.S.R. 705(E), dated the 29th September, 2023.
- (8) G.S.R. 950(E)., dated the 31st December, 2025, publishing the Central Goods and Services Tax (Fifth Amendment) Rules, 2025.

[Placed in Library. For (1) to (8), see No. L.T. 6273/18/26]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 4206(E)., dated the 17th September, 2025, notifying

the commencement of the provisions of clauses (ii) and (iii) of Section 121, Sections 122 to 124 and Sections 126 to 134 of the Finance Act, 2025 with effect from 01.10.2025, issued under clause (b) of sub-section (2) of Section 1 of the said Act, along with delay statement and explanatory memorandum.

[Placed in Library. See No. L.T. 6273/18/26]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda: -

- (1) G.S.R. 79(E)., dated the 31st January, 2026, publishing the Chewing Tobacco, Jarda Scented Tobacco and Gutkha Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2026.
- (2) G.S.R. 86(E)., dated the 1st February, 2026, amending the Principal Notification No. G.S.R. 793(E), dated the 30th June, 2017.
- (3) G.S.R. 87(E)., dated the 1st February, 2026, rescinding the Notification No. G.S.R. 78(E), dated the 1st February, 2023.
- (4) G.S.R. 91(E)., dated the 1st February, 2026, amending the Principal Notification No. G.S.R. 955(E), dated the 31st December, 2025.

[Placed in Library. For (1) to (4), see No. L.T. 6278/18/26]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under sub-section (1) of Section 25 of the Customs Act, 1962 and Section 110 of Finance Act, 2018, along with Explanatory Memoranda: -

- (1) G.S.R. 82(E)., dated the 1st February, 2026, amending the various Notifications, as mentioned therein.
- (2) G.S.R. 84(E)., dated the 1st February, 2026, amending the various Notifications, as mentioned therein.

[Placed in Library. For (1) and (2), see No. L.T. 6279/18/26]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 83(E)., dated the 1st February, 2026, amending the Principal Notification No. G.S.R. 781(E), dated the 24th October, 2025, under Section 159 of the Customs Act, 1962 and sub-section (2) of Section 38 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 6279/18/26]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of

Revenue) Notification No. G.S.R. 85(E)., dated the 1st February, 2026, prescribing effective rates of NCCD on chewing tobacco, jarda scented tobacco and other tobacco products, issued under sub-section (1) of Section 5A of the Central Excise

Act, 1944 and Section 136 of Finance Act, 2001, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 6278/18/26]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 918(E)., dated the 24th December, 2025, publishing the Goods and Services Tax Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Group “C” Employees) Amendment Rules, 2025, framed under Article 390 of the Constitution of India, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 6277/18/26]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 32(E)., dated the 15th January, 2026, publishing the Customs and Central Excise Duties Drawback (Amendment) Rules, 2026, under Section 159 of the Customs Act, 1962 and sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 6279/18/26]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under sub-section (1) of Section 51B of the Customs Act, 1962, along with Explanatory Memoranda: -

- (1) G.S.R. 33(E)., dated the 15th January, 2026, amending the G.S.R. 261(E), dated the 1st April, 2023.
- (2) G.S.R. 34(E)., dated the 15th January, 2026, amending the G.S.R. 262(E), dated the 1st April, 2023.

[Placed in Library. See No. L.T. 6279/18/26]

II. A copy (in English and Hindi) of the corrigendum to the page no. 174 & 175 of

Annual Report* of the New India Assurance Company Limited (NIACL), Mumbai for the year 2024-25.

[Placed in Library. See No. L.T. 6281/18/26]

Reports and Accounts (2024-25) of NIPER, Hajipur, Bihar; NIPER, Raebareli, Uttar Pradesh; NIPER, Kolkata, West Bengal and related papers

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998: -

- (i) (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Hajipur, Bihar, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6232/18/26]

- (ii) (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Raebareli, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6234/18/26]

- (iii) (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6229/18/26]

*The Annual Report and Accounts of the New India Assurance Company Limited (NIACL), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, was laid on the Table of Rajya Sabha on 16th December, 2025.

Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा): महोदय, मैं विधिक मापविज्ञान अधिनियम, 2009 की धारा 52 की उप-धारा (4) के अधीन उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (उपभोक्ता मामले विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिंदी में) सभा पटल पर रखता हूँ:-

- (1) G.S.R. 905(E)., dated the 18th December, 2025, publishing the Legal Metrology (General) Seventh Amendment Rules, 2025.
- (2) G.S.R. 10(E)., dated the 7th January, 2026, publishing the Legal Metrology (General) Amendment Rules, 2026.

[Placed in Library. For (1) and (2), see No. L.T. 6362/18/26]

Reports and Accounts (2024-25) of RGIPT, Amethi, Uttar Pradesh; IPE, Visakhapatnam, Andhra Pradesh and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS;
AND THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 26 of the Rajiv Gandhi Institute of Petroleum Technology Act, 2007: -

- (a) Annual Report and Accounts of the Rajiv Gandhi Institute of Petroleum Technology (RGIPT), Amethi, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6328/18/26]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section 4 of Section 27 and Section 28 of the Indian Institute of Petroleum and Energy Act, 2017: -

- (a) Annual Report of the Indian Institute of Petroleum and Energy (IIPE), Visakhapatnam, Andhra Pradesh, for the year 2024-25.
- (b) Annual Accounts of the Indian Institute of Petroleum and Energy (IIPE), Visakhapatnam, Andhra Pradesh, for the year 2024-25, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6323/18/26]

Notifications of the Ministry of Corporate Affairs

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं कंपनी अधिनियम, 2013 की धारा 469 की उप-धारा (4) के अधीन कारपोरेट कार्य मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) G.S.R. 880(E)., dated the 1st December, 2025, publishing the Companies (Specification of definition details) Amendment Rules, 2025.
- (2) G.S.R. 940(E)., dated the 31st December, 2025, publishing the Companies (Removal of Names of Companies from the Register of Companies) Amendment Rules, 2025.
- (3) G.S.R. 943(E)., dated the 31st December, 2025, publishing the Companies (Appointment and Qualification of Directors) Amendment Rules, 2025.

[Placed in Library. For (1) to (3), see No. L.T. 6294/18/26]

Statements showing action taken by the Government on assurances, promises and undertakings given during various Sessions

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing action taken by the Government on the various assurances, promises and undertakings given during the Session shown against each: -

1. Statement No. XXXI Two Hundred Thirty Eighth, 2016
[Placed in Library. See No. L.T. 6461/18/26]
2. Statement No. XXII Two Hundred Fiftieth, 2019
[Placed in Library. See No. L.T. 6462/18/26]
3. Statement No. XXI Two Hundred Fifty First, 2020
[Placed in Library. See No. L.T. 6463/18/26]
4. Statement No. XIX Two Hundred Fifty Sixth, 2022
[Placed in Library. See No. L.T. 6464/18/26]
5. Statement No. XIII Two Hundred Fifty Eighth, 2022
[Placed in Library. See No. L.T. 6465/18/26]
6. Statement No. XIII Two Hundred Fifty Ninth, 2023
[Placed in Library. See No. L.T. 6341/18/26]
7. Statement No. X Two Hundred Sixtieth, 2023
[Placed in Library. See No. L.T. 6466/18/26]
8. Statement No. IX Two Hundred Sixty Second, 2023
[Placed in Library. See No. L.T. 6467/18/26]
9. Statement No. IX Two Hundred Sixty Third, 2024
[Placed in Library. See No. L.T. 6468/18/26]
10. Statement No. VIII Two Hundred Sixty Fifth, 2024
[Placed in Library. See No. L.T. 6344/18/26]
11. Statement No. VI Two Hundred Sixty Sixth, 2024
[Placed in Library. See No. L.T. 6469/18/26]
12. Statement No. IV Two Hundred Sixty Seventh, 2025
[Placed in Library. See No. L.T. 6470/18/26]
13. Statement No. II Two Hundred Sixty Eighth, 2025
[Placed in Library. See No. L.T. 6347/18/26]

14. Statement No. I

Two Hundred Sixty Ninth, 2025

[Placed in Library. See No. L.T. 6348/18/26]

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON CHEMICALS AND FERTILIZERS**

SHRI RWNGWRA NARZARY (Assam): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers (2025-26):-

- (i) Sixteenth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Sixth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers);
 - (ii) Seventeenth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations of the Committee contained its Seventh Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals);
 - (iii) Eighteenth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Thirteenth Report (Eighteenth Lok Sabha) on 'Health hazards due to use of compromised/substandard quality of food-grade plastics and their exposure to extreme Indian climatic conditions' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals); and
 - (iv) Nineteenth Report (Eighteenth Lok Sabha) of the Committee on 'Review of the functioning of Institute of Pesticide Formulation Technology (IPFT)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
-

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

SHRI RWNGWRA NARZARY (Assam): Sir, I lay on the Table, a copy each (in English and Hindi) of the Final Action Taken Statements of the Government on the Observations/Recommendations contained in Chapter I and Chapter V of the following Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers (2025-26):-

- (i) Second Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Fiftieth Report (Seventeenth Lok Sabha) on 'Promotion of Medical Device Industry' pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals);
- (ii) Ninth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Third Report (Eighteenth Lok Sabha) on 'Demands for Grants 2024-25' pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers);
- (iii) Tenth Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants 2024-25' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals); and
- (iv) Eleventh Report (Eighteenth Lok Sabha) of the Committee on Action Taken by the Government on the Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants 2024-25' pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

STATEMENT BY MINISTER

Status of Implementation of the Observations/Recommendations contained in the Fifth Report of the Department-Related Parliamentary Standing Committee on Petroleum and Natural Gas

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS;
AND THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Sir, I lay a statement regarding status of implementation of the Observations/Recommendations contained in the Fifth Report (Eighteenth Lok

Sabha) of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas on Action Taken by the Government on the Observations/ Recommendations contained in its Twenty-third Report (Seventeenth Lok Sabha) on 'Review of Policy on Import of Crude Oil' pertaining to the Ministry of Petroleum and Natural Gas.

[Placed in Library. See No. L.T. 6189/18/26]

MR. CHAIRMAN: Now, 'Matters Raised with Permission of the Chair.' ...*(Interruptions)*...

DR. K. LAXMAN (Uttar Pradesh): Sir, I wish to raise a very important matter.

MR. CHAIRMAN: I will give you time after Zero Hour. ...*(Interruptions)*...

DR. K. LAXMAN: Sir, in Telangana, municipal elections are taking place. One of the candidates has committed suicide. He belongs to the Chief Minister's constituency.

MR. CHAIRMAN: Please, I will give you time.

DR. K. LAXMAN: He is a tribal candidate; an ST candidate. A poor man. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Member, you can raise it after Zero Hour and Question Hour. ...*(Interruptions)*...

DR. K. LAXMAN: He is in the fray. ...*(Interruptions)*... He was asked to forcefully withdraw from the contest... ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Member, you can raise it after Zero Hour and Question Hour. ...*(Interruptions)*...

SHRI ANIL KUMAR YADAV MANDADI (Telangana): Sir, he is trying to ^fthe House. ...*(Interruptions)*...

MR. CHAIRMAN: Please, I will give you time. ...*(Interruptions)*...

DR. K. LAXMAN: Sir, he has committed suicide yesterday. ...*(Interruption)*... Tomorrow is election. ...*(Interruptions)*...

MR. CHAIRMAN: No, no. ...*(Interruptions)*...

^f Expunged as ordered by the Chair.

DR. K. LAXMAN: Sir, it is the most unfortunate thing. ...*(Interruptions)*...

MR. CHAIRMAN: You please take your seat. ...*(Interruptions)*... I will permit you afterwards. ...*(Interruptions)*... I will permit you afterwards. You, please, take your seat. ...*(Interruptions)*...

SHRI ANIL KUMAR YADAV MANDADI: Sir, he is [£] the House. ...*(Interruptions)*...

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, what is he doing? ...*(Interruptions)*... Sir, you guide him properly. ...*(Interruptions)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*...

SHRI ANIL KUMAR YADAV MANDADI: Sir, he is the [£]House. ...*(Interruptions)*... He is trying to [£]the House. ...*(Interruptions)*... It is wrong on his part to say that. ...*(Interruptions)*...

DR. K. LAXMAN: Sir, the point is... ...*(Interruptions)*...

MR. CHAIRMAN: I will give you time after Question Hour. ...*(Interruptions)*... I am dealing with it. Do you want me to deal with it? ...*(Interruptions)*... I am asking: Do you want me to deal with it? You take your seat. ...*(Interruptions)*... If he shouts, how can I keep the House in order? ...*(Interruptions)*... I am dealing with it. Why are you shouting? You please take your seat. ...*(Interruptions)*... Tiwariji, you please take your seat. I told you that I will give you time. ...*(Interruptions)*... Don't disturb the House. I will give you time after the Question Hour. ...*(Interruptions)*... You can raise it then. I am telling you. ...*(Interruptions)*...

DR. K. LAXMAN: Sir, tomorrow, there are elections. ...*(Interruptions)*...

MR. CHAIRMAN: I am telling you that I will give you time. ...*(Interruptions)*...

DR. K. LAXMAN: The candidate committed suicide yesterday night. ...*(Interruptions)*...

MR. CHAIRMAN: This is not the way that you can raise the matter just like that. ...*(Interruptions)*...

DR. K. LAXMAN: Sir, tomorrow is the election day. ...*(Interruptions)*... A tribal candidate of BJP was asked to withdraw. ...*(Interruptions)*...

MR. CHAIRMAN: You please take your seat. ...(*Interruptions*)... Let us go with the Zero Hour submissions. I will give you time after Question Hour. ...(*Interruptions*)... See, every issue is urgent. There is no issue that is not urgent. ...(*Interruptions*)... Yes; I am giving. I am telling that I will give you time. ...(*Interruptions*)... I am telling you that I will give you time. You please go back to your seats. ...(*Interruptions*)... You please go back to your seats. ...(*Interruptions*)... Nothing will go on record, except Smt. Geeta *alias* Chandraprabhaji's submission. प्लीज़, बैठिए। ...(*व्यवधान*)... I asked them to sit down. I have not given time. ...(*Interruptions*)... No, no. You please take your seat. Don't disturb the House, please. Shrimati Geeta *alias* Chandraprabha.

MATTERS RAISED WITH PERMISSION

Non-stoppage of trains at Bharthana Railway Station in Etawah District and Achalda, Dibiyaipur and Kanchausi Railway Stations in Auraiya District

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): माननीय सभापति महोदय, मैं आपका ध्यान जनपद, इटावा के भरथना तथा जनपद औरैया के अछल्दा, दिबियापुर और कंचौसी रेलवे स्टेशनों पर कोरोना काल के बाद से ट्रेनों का ठहराव न होने के कारण वहाँ के लोगों के जीवन पर पड़ने वाले नकारात्मक प्रभाव की ओर आकर्षित करना चाहती हूँ।

MR. CHAIRMAN: The issue has been taken up. ...(*Interruptions*)...

श्रीमती गीता उर्फ चंद्रप्रभा: महोदय, कोरोना से पहले जिन स्टेशनों पर अनेकों ट्रेनों का ठहराव होता था, उन ट्रेनों के ठहराव से इन क्षेत्रों में निवास करने वाले लोग अनेकों व्यापारिक गतिविधियों में शामिल होकर परिवार का भरण-पोषण करते थे। अधिकांश स्थानीय निवासी ऑटो रिक्शा, ई-रिक्शा चला कर, स्टेशन के किनारे दुकान करके, स्टेशन पर वस्तुएँ बेच कर अपने परिवारों का भरण-पोषण करते थे, परंतु कोरोना काल के बाद इन स्टेशनों पर अधिकांश ट्रेनों का ठहराव बंद कर दिया गया है। जिस कारण लोगों को यात्रा में असुविधा होने के साथ ही उन क्षेत्रों में निवास करने वाले लोगों के परिवारों पर नकारात्मक प्रभाव पड़ा है। मेरे द्वारा इस विषय को संबंधित अधिकारियों के समक्ष रखा गया, परंतु अभी तक इस विषय पर अधिकारियों द्वारा कोई ठोस कदम नहीं उठाया गया।

अतः मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करती हूँ कि इस विषय का गंभीरतापूर्वक संज्ञान लेते हुए जनपद, औरैया के अछल्दा, दिबियापुर, कंचौसी तथा जनपद

इटावा की भरथना रेलवे स्टेशनों पर ट्रेनों के ठहराव की दिशा में सकारात्मक कदम उठाया जाए। धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Geeta alias Chandraprabha: Shri Niranjana Bishi (Odisha), Shri Shambhu Sharan Patel (Bihar), Dr. Kavita Patidar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Darshana Singh (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu) and Shri Baburam Nishad (Uttar Pradesh).

डा. सिकंदर कुमार।

**Demand to declare the Rangas—Lathiani road in
Himachal Pradesh as a National Highway**

डा. सिकंदर कुमार (हिमाचल प्रदेश): माननीय सभापति जी, आपने मुझे बहुत ही महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत आभार! मान्यवर, मैं आपके माध्यम से माननीय सड़क परिवहन और राजमार्ग मंत्री जी का ध्यान हिमाचल प्रदेश की एक अत्यंत महत्वपूर्ण सड़क परियोजना की ओर आकर्षित करना चाहता हूँ।

हिमाचल प्रदेश के हमीरपुर और ऊना जिलों को जोड़ने वाला रंगस-लठियानी मार्ग वाया कांगू, घनेटा, बंगाणा, जिसके अंतर्गत घनेटा से बंगाणा सुरंग का निर्माण पहले से प्रस्तावित है। लगभग 39 किलोमीटर का यह भाग क्षेत्र की जीवन-रेखा है। इस मार्ग को राष्ट्रीय राजमार्ग का दर्जा दिया जाना सामरिक और आर्थिक दृष्टि से अनिवार्य है। यह मार्ग NH-503A और NH-88 के बीच एक महत्वपूर्ण कड़ी के रूप में कार्य करता है। इस मार्ग के राष्ट्रीय राजमार्ग बनने से बाबा बालक नाथ मंदिर (दयोतसिद्ध) और अन्य धार्मिक स्थलों तक श्रद्धालुओं की पहुँच सुगम होगी। साथ ही, यह इस क्षेत्र में पर्यटन और स्थानीय व्यापार को बढ़ावा देने में मील का पत्थर साबित होगा। केंद्र सरकार द्वारा पूर्व में भी इस क्षेत्र के लिए विभिन्न डीपीआर और सर्वेक्षणों की अनुमति दी गई है। चूंकि यह मार्ग राष्ट्रीय राजमार्ग घोषित किए जाने के लिए निर्धारित मापदंडों -जैसे, पिछड़ा क्षेत्र विकास और दो महत्वपूर्ण केंद्रों को जोड़ना - को पूरा करता है, इसलिए इसे अविलंब अधिसूचित किया जाना चाहिए।

अतः मेरा केंद्र सरकार से विशेष आग्रह है कि क्षेत्रीय जनता की लंबे समय से चली आ रही इस मांग को स्वीकार करते हुए रंगस-लठियानी मार्ग (39 किमी) को राष्ट्रीय राजमार्ग घोषित करने की प्रक्रिया को गति प्रदान की जाए और इसके लिए आवश्यक बजट इसी वित्त वर्ष में आवंटित किया जाए, ताकि इसके निर्माण को लेकर वर्षों से इंतजार कर रही जनता को राहत मिल सके, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Sikander Kumar: Dr. Kavita Patidar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Ms. Indu Bala Goswami (Himachal Pradesh), Shri Naresh Bansal (Uttarakhand), Shri Ram Chander Jangra (Haryana), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Rajendra Gehlot (Rajasthan), Dr. Laxmikant Bajpayee (Uttar Pradesh), Shri Brij Lal (Uttar Pradesh), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu) and Shri Sat Paul Sharma (Jammu & Kashmir).

Shri Mahendra Bhatt.

Demand for inclusion of OBC Communities of Joshimath area in Chamoli district of Uttarakhand in the Central List

श्री महेंद्र भट्ट (उत्तराखंड): माननीय सभापति महोदय, आपने मुझे एक महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ। सभापति महोदय, मैं सदन का ध्यान उत्तराखंड राज्य के चमोली जनपद स्थित जोशीमठ क्षेत्र की ओर आकृष्ट करना चाहता हूँ। यहाँ के पैनखण्डा क्षेत्र की 73 जातियों को राज्य सरकार द्वारा अन्य पिछड़ा वर्ग की सूची में शासनादेश संख्या 1755 (1) XVII-2/16-17 में अधिसूचित किया गया है, किंतु उन्हें अभी तक भारत सरकार की केंद्रीय अन्य पिछड़ा वर्ग सूची में सम्मिलित नहीं किया गया है। जोशीमठ के पैनखण्डा समुदाय को ओबीसी की केन्द्रीय सूची में शामिल करने की आवश्यकता है। यह एक ऐसा मुद्दा है, जो न केवल हमारे प्रदेश के सामाजिक-आर्थिक ढांचे से जुड़ा है, बल्कि यह हमारे संविधान की मूल भावना को भी समर्पित है, जो समता, न्याय और अवसर की समानता पर आधारित है। केंद्रीय सूची में सम्मिलित न होने के कारण संबंधित समुदायों को केंद्र सरकार द्वारा संचालित विभिन्न शैक्षणिक छात्रवृत्ति योजनाओं, रोजगार के अवसरों तथा अन्य कल्याणकारी योजनाओं का लाभ प्राप्त नहीं हो पा रहा है। उत्तराखंड में पहले से ही कई समुदायों ओबीसी श्रेणी में शामिल हैं और पैनखण्डा समुदाय भी उसी समानता की उम्मीद रखता है। यह विषय सामाजिक न्याय के सिद्धांतों तथा संविधान के अनुच्छेद 15 (4) एवं 16 (4) की भावना से प्रत्यक्ष रूप में जुड़ा हुआ है। राज्य सरकार द्वारा की गई अनुशंसाओं के बावजूद इस संबंध में अभी तक कोई अंतिम निर्णय नहीं लिया गया है।

मान्यवर, मेरा यह विश्वास है कि जोशीमठ के पैनखण्डा समुदाय को ओबीसी की केन्द्रीय सूची में शामिल करने से न केवल इस समुदाय को लाभ मिलेगा, बल्कि यह समाज के समग्र विकास की दिशा में भी एक सकारात्मक कदम होगा। महोदय, यहाँ की जनता केंद्रीय सूची में शामिल न होने से आक्रोशित है और यहाँ आंदोलन की स्थिति बनी हुई है।

अतः मैं माननीय सामाजिक न्याय एवं अधिकारिता मंत्री से अनुरोध करता हूँ कि जोशीमठ क्षेत्र की संबंधित अन्य पिछड़ा वर्ग की जातियों को केंद्रीय ओबीसी सूची में सम्मिलित करने हेतु शीघ्र आवश्यक कार्रवाई किए जाने के संबंध में सदन को अवगत कराएँ, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Mahendra Bhatt: Dr. Kavita Patidar (Madhya Pradesh), Shri Sat Paul Sharma (Jammu & Kashmir), Shri Mayankkumar Nayak (Gujarat), Shri Naresh Bansal (Uttarakhand), Shri Kesridevsinh Jhala (Gujarat), Dr. Kalpana Saini (Uttarakhand), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu) and Shri Madan Rathore (Rajasthan).

Shrimati Sumitra Balmik.

Need for implementing a Digital Detox initiative to promote student well-being

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): आदरणीय सभापति महोदय, आपका बहुत- बहुत धन्यवाद करती हूँ। मैं आज एक महत्वपूर्ण विषय पर आपके सामने बोल रही हूँ। आज हमारे बच्चों और युवाओं में बढ़ती बेचैनी anxiety और डिप्रेशन की खबरें अक्सर सुनने में आती हैं। अगर हम गौर से देखें तो इस समस्या के तार मोबाइल से जुड़े हुए हैं। सोशल मीडिया की अंतहीन स्क्रॉलिंग, ऑनलाइन गेम्स का जुनून, ऑनलाइन जुआ और अश्लील कॉन्टेंट, ये सिर्फ मनोरंजन नहीं, बल्कि एक गंभीर संकट बन गए हैं। आज किसी भी घर में हम जाते हैं तो माता-पिता के चेहरे पर एक अनकही चिंता दिखाई देती है। अब यह केवल फोन के इस्तेमाल तक सीमित नहीं रहा, बल्कि बच्चों के लिए एक लत बन गया है।

महोदय, आज एक छात्र का मूड और उसका आत्मविश्वास इस बात पर निर्भर करता है कि उसकी पोस्ट पर कितने लाइक आए हैं। यह प्रभाव केवल मानसिक ही नहीं, बल्कि शारीरिक और न्यूरोलॉजिकल भी है। विज्ञान कहता है कि सोशल मीडिया और गेम्स से मिलने वाला डोपामाइन हमारे दिमाग पर वैसा ही असर करता है, जैसा कोई नशा करता है। महोदय, कई शोध बताते हैं कि ज्यादा स्क्रीन टाइम के कारण बच्चों में एकाग्रता की कमी आई है और सीखने की क्षमता में गिरावट हुई है। हमारी सोचने-समझने की शक्ति कम हो रही है और हम इंस्टेंट ग्रेटिफिकेशन, यानी तुरंत मिलने वाली खुशी के आदी हो गए हैं।

यदि हमें विकसित भारत 2047 के सपने को साकार बनाना है, तो इस चुनौती का सामना करना होगा। जिस तरह से माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी ने स्वच्छता को “स्वच्छ भारत” जन आंदोलन का रूप दिया है, तिरंगे को “हर घर तिरंगा” के माध्यम से राष्ट्रीय गर्व का प्रतीक बनाया है, वैसे ही अब समय है कि हम डिजिटल दुनिया के दुष्प्रभावों के खिलाफ एक जन आंदोलन शुरू करें। डिजिटल डिटॉक्स बहुत जरूरी है। यह संकल्प लेना अत्यंत आवश्यक है कि सप्ताह में कम से कम एक दिन, हर स्कूल और हर कॉलेज में यह प्रतिज्ञा ली जाए कि हम सोशल मीडिया और एडिक्टिव ऐप्स का उपयोग नहीं करेंगे। ये चौबीस घंटे हमारे दिमाग के लिए एक

रीसेट बटन की तरह काम करेंगे। इसका मतलब यह नहीं है कि हम तकनीक का विरोध कर रहे हैं, बल्कि यह कि तकनीक को एक बेहतरीन सेवक बनाएं और उसके आदी न बनते हुए उसकी लत से बाहर आएँ। यह डिजिटल डिटॉक्स हमें अनुशासन और संयम सिखाता है, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Sumitra Balmik: Shri Devendra Pratap Singh (Chhattisgarh), Dr. Fauzia Khan (Maharashtra), Shri Shambhu Sharan Patel (Bihar), Shri Govindbhai Laljibhai Dholakia (Gujarat), Shri Pradip Kumar Varma (Jharkhand), Dr. Bhim Singh (Bihar), Dr. Kavita Patidar (Madhya Pradesh), Shri Mayankkumar Nayak (Gujarat), Shrimati Seema Dwivedi (Uttar Pradesh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri Sat Paul Sharma (Jammu and Kashmir), Dr. Meenakshi Jain (Nominated), Shri Ram Chander Jangra (Haryana), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Dorjee Tshering Lepcha (Sikkim), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Darshana Singh (Uttar Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Satnam Singh Sandhu (Nominated), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu) and Shri Kanad Purkayastha (Assam).

Now, Shri K.R.N. Rajeshkumar.

Demand for tax exemption and enhanced support for National Bank for Agriculture and Rural Development (NABARD)

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Vanakkam, hon. Chairman, Sir. I rise today to draw the attention of this House and the Government to the critical role of the National Bank for Agriculture and Rural Development (NABARD) and the urgent need to strengthen its financial autonomy and operational capacity. The NABARD is the backbone of our rural economy. It plays an important role in agricultural credit, rural infrastructure development, and helps in maintaining incomes across the nation. It is the true Mother Bird of our rural sector development and in supporting the very foundation of our nation's wealth. However, the financial framework, under which the NABARD operates, severely restricts its ability to fulfil its mandate. The imposition of taxes on NABARD's operations drains resources that should directly uplift rural communities. I urge the Government to remove Income Tax imposed on NABARD. Additionally, the allocation for the Rural Infrastructure Development Fund (RIDF), managed by the NABARD, must be substantially increased. The RIDF is crucial for rural infrastructure, market access and irrigation, yet its current allocation is inadequate. Moreover, the RIDF resources must be exclusively directed towards

agricultural and rural development. While MSMEs, NHB and SIDBI are important, their funding should not come at NABARD's expense. The NABARD needs higher budgetary support, greater autonomy and investments in technology and human resources to fulfil its mission effectively. Sir, I urge the Government to remove NABARD's income tax burden, increase the RIDF allocation and empower NABARD to drive rural wealth. Strengthening NABARD means strengthening our nation. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri K.R.N. Rajeshkumar: Shri P. Wilson (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala), Shri A.A. Rahim (Kerala), Shri Haris Beeran (Kerala), Shrimati Sagarika Ghose (West Bengal), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu) and Shrimati Rajathi (Tamil Nadu).

Now, Shrimati Sulata Deo.

Need to establish a round-the-clock Animal Hospitals in every State, supported by dedicated animal ambulances and a nationwide emergency control number on the lines of the human ambulance services

श्रीमती सुलता देव (ओडिशा): सभापति महोदय, आपने मुझे एक महत्वपूर्ण विषय पर बोलने का मौका दिया, उसके लिए मैं आपका धन्यवाद करती हूँ।

महोदय, हम आए दिन देखते हैं कि रास्ते पर कहीं गाय हो, कुत्ता हो, बंदर हो या बिल्ली हो, इस तरह से घायल पशु-पक्षी पड़े रहते हैं और बहुतों को कीड़े भी लग जाते हैं। अगर कहीं पर इंसान का एक्सीडेंट हो जाता है, तो तुरंत हम लोग एम्बुलेंस को कॉल कर लेते हैं और उस आदमी को उठाकर ले जाते हैं और तुरंत उसका ट्रीटमेंट किया जाता है, लेकिन पशुओं के बारे में कोई नहीं सोचता है। पशुओं के लिए अगर कोई इंसान दयालुता दिखाना चाहे, तो उसके पास ऐसी कोई सुविधा नहीं होती है कि वह कहां फोन करे, कहां से एम्बुलेंस आए। इंसान हेल्प करना चाहता है, लेकिन हेल्प नहीं कर पाता है।

सर, मैं आपके माध्यम से सरकार से अनुरोध करना चाहती हूँ कि हर जगह पर, हर जिले में, हर स्टेट में जिस तरह से इंसान के लिए एम्बुलेंस की सेवा उपलब्ध है, जिस तरह से इंसान के लिए हॉस्पिटल्स हैं, जिस तरह से इंसान के लिए हर जगह दवाई उपलब्ध होती है, उसी तरह से पशुओं के लिए भी ये सब चीजें उपलब्ध होनी चाहिए। पशु चाहे किसी भी तरह के हों। चाहे वे स्ट्रे हों, पालतु हो या पशुधन हों। मैं मेरे नेता नवीन पटनायक जी का आदर करती हूँ, उनको इसलिए इतना मान देती हूँ, क्योंकि जब कोविड था, तो उन्होंने पशुओं के खाने के बारे में सोचा। ओडिशा में

24X7 ऑवर्स का पशुओं के लिए हॉस्पिटल भी कार्यरत है। मैं यह चाहती हूँ कि अगर रात में और छुट्टी के दिनों में कहीं पशुओं का हॉस्पिटल ठीक से खुला नहीं है, तो उनका इलाज कैसे होगा? इसको गवर्नमेंट को देखना चाहिए और सारी जगह पर एक इमरजेंसी नंबर भी होना चाहिए कि पशुओं को किस तरह से ट्रीट किया जाए। हमने 'अलोका' को देखा है। अलोका ने हमें बहुत कुछ सिखाया है। एक इंडी डॉग, जो कोलकाता से 3,700 किलोमीटर टैक्सास से लेकर वॉशिंगटन तक चल रहा है। यह शांति को फैला रहा है। पशु अगर शांति फैला रहा है, तो पशुओं के जान की चिंता कौन करेगा? गाय हमारी मां है, मगर डेयरी फार्म वाले दूध निकालकर गाय को मरने के लिए रास्ते पर छोड़ देते हैं। हम जो गाय पालते हैं, वे भी वही करते हैं। अगर उनका एकसीडेंट होता है, तो उनकी देखभाल कौन करेगा? यह सरकार की जिम्मेदारी है। एक इमरजेंसी नंबर होना चाहिए और वह पशुओं के लिए हो। पशुओं के लिए एम्बुलेंस हो, पशुओं के लिए हर जिले में 24X7 ऑवर्स का हॉस्पिटल हो, तब जाकर हम इंसानियत दिखाएंगे। पशु हमें इंसानियत सिखाते हैं। हम इंसान, आजकल इंसानियत भूल रहे हैं। मेरा आपसे निवेदन है कि पशुओं के साथ क्रूरता करने वालों को कड़ी से कड़ी सज़ा मिलनी चाहिए। ...**(व्यवधान)**...

MR. CHAIRMAN: The following hon. Members associated themselves with the Zero Hour submission made by hon. Member, Shrimati Sulata Deo: Dr. Sasmit Patra (Odisha), Shri Niranjana Bishi (Odisha), Shri Mohammed Nadimul Haque (West Bengal), Shri Khiru Mahto (Bihar), Shri Subhasish Khuntia (Odisha), Shri Imran Pratapgarhi (Maharashtra), Shri Ajit Kumar Bhuyan (Assam), Shri Haris Beeran (Kerala), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Saket Gokhale (West Bengal), Shrimati Rajathi (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu) and Dr. Anil Sukhdeorao Bonde (Maharashtra).

श्रीमती धर्मशीला गुप्ता जी।

Need for a dedicated Government supported e-commerce platform for women Self Help Groups and women entrepreneurs

श्रीमती धर्मशीला गुप्ता (बिहार): सभापति महोदय, मैं महिला सशक्तीकरण से जुड़े एक अत्यंत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहती हूँ। महोदय, माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में स्वयं सहायता समूहों, ग्रामीण महिलाओं और सूक्ष्म उद्योगों को आत्मनिर्भर बनाने की दिशा में देश ने उल्लेखनीय प्रगति की है। आज लाखों महिलाएं स्वयं सहायता समूहों के माध्यम से खाद्य प्रसंस्करण, हस्तशिल्प, वस्त्र, स्थानीय उत्पादों एवं सेवाओं के क्षेत्र में सक्रिय योगदान दे रही हैं, किंतु इन महिलाओं के समक्ष सबसे बड़ी चुनौती अपने उत्पादों की व्यवस्थित बिक्री, ब्रान्डिंग और उचित मूल्य प्राप्त करने की है। निजी ई-कॉमर्स प्लेटफॉर्म पर अत्यधिक कमीशन, जटिल नियम, तकनीकी कठिनाइयां और लॉजिस्टिक खर्च, छोटे उत्पादकों विशेषकर ग्रामीण महिलाओं के लिए बड़ी बाधा बन रही है।

महोदय, मैं सरकार से निवेदनपूर्वक आग्रह करती हूँ कि वह एक समर्पित सरकारी ई-कॉमर्स प्लेटफॉर्म की स्थापना करे, जो विशेष रूप से स्वयं सहायता समूहों, महिला उद्यमियों, कुटीर एवं ग्राम उद्योगों के उत्पादों की बिक्री के लिए हो और जिसमें न्यूनतम कमीशन लिया जाए।

इसके साथ ही ऐसे प्लेटफॉर्म के संचालन हेतु एक पूर्णकालिक प्रशिक्षित और पेशेवर टीम का गठन किया जाए, जो उत्पाद, ऑनबोर्डिंग, गुणवत्ता, नियंत्रण, पैकेजिंग, ब्रांडिंग, डिजिटल मार्केटिंग, ऑर्डर प्रबंधन और लॉजिस्टिक्स में महिला समूहों को निरंतर सहयोग प्रदान करे।

माननीय सभापति महोदय, ऐसी समर्पित व्यवस्था से महिलाओं को तकनीकी निर्भरता से मुक्ति मिलेगी, बिचौलियों की भूमिका घटेगी, उत्पादों को राष्ट्रीय एवं अंतर्राष्ट्रीय बाजार तक पहुँच मिलेगी और 'वोकल फॉर लोकल' तथा लखपति दीदी जैसे अभियानों को वास्तविक मजबूती मिलेगी, जिससे महिला नेतृत्व में आत्मनिर्भर भारत का सपना पूरा हो सकेगा।

MR. CHAIRMAN: Time is over. The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Dharmshila Gupta: Dr. Sangeeta Balwant (Uttar Pradesh), Shri Naveen Jain (Uttar Pradesh), Dr. Meenakshi Jain (Nominated), Dr. Kavita Patidar (Madhya Pradesh), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shri Niranjana Bishi (Odisha), Shri Satnam Singh Sandhu (Nominated), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu) and Dr. M. Dhanapal (Tamil Nadu).

Now, Shriman Mukul Balkrishna Wasnik.

Need for institutionalising an Annual Report on the state of social justice

SHRI MUKUL BALKRISHNA WASNIK (Rajasthan): Mr. Chairman, Sir, I wish to draw the attention of the Government to an important matter and hope that the Government takes it seriously. Just as the Economic Survey is laid on the Table of the House one day prior to the Union Budget, India should institutionalize an Annual Report on the state of social justice that will be similarly laid on the Table of the House. This Report should serve as a data-driven strategic guide to uphold the constitutional values of equality and inclusivity and should be available for discussion in and outside the Parliament. This Report on the state of social justice must systematically evaluate existing legal and policy frameworks to ensure they meet constitutional mandates. Essential areas of focus must include number one, security - examining the implementation of various schemes and laws that exist for the protection of the life and dignity of persons from the disadvantaged sections. The growing number of atrocities against SCs, STs, women and the rise in cases of

lynching should be at the very core of this Report. How long should we be witnessing people getting into the manholes and cleaning the gutters in inhuman conditions and remain spectators of some of them dying in the process? We need to address this as a national priority. Two, financial accountability - analyzing budgetary allocations and the ground level impact of affirmative action and schemes for empowerment of disadvantaged sections. Three, socio-economic gaps - examine the disparities in education, employment, median income and poverty levels across different social segments. Why is it that we still have huge backlog in the employment of reserved category persons and what needs to be done? Why is it that there still exists a huge gap in educational levels of children coming from disadvantaged categories? Number four, providing essential services — assess the reach and quality of health care and housing for vulnerable communities. It needs to be examined why the deprived sections of our society are still getting deprived. Then, political and social inclusion - measuring the participation of SCs, STs, OBCs, minorities, women and economically weaker sections in political processes from voting to holding offices while identifying systemic barriers to social mobility. Accessibility of persons with disability should also form part of this Report. I would like to conclude by recalling the words of Dr. Ambedkar, “How long can we continue to deny equality in our social and economic life? If we continue to deny it for long, we will do so only by putting...”

MR. CHAIRMAN: Time is over. The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Mukul Balkrishna Wasnik: Shrimati Sonia Gandhi (Rajasthan), Dr. Fauzia Khan (Maharashtra), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Sanjay Yadav (Bihar), Shrimati Jebi Mather Hisham (Kerala), Shri Neeraj Dangi (Rajasthan), Shri Digvijaya Singh (Madhya Pradesh), Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri Ashok Singh (Madhya Pradesh), Shrimati Sagarika Ghose (West Bengal), Shri Ajit Kumar Bhuyan (Assam), Prof. Manoj Kumar Jha (Bihar), Shri Haris Beeran (Kerala), Shri Prem Chand Gupta (Bihar), Shrimati Rajathi (Tamil Nadu), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Imran Pratapgarhi (Maharashtra), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu) and Dr. V. Sivadasan (Kerala).

Now, Shriman Paka Venkata Satyanarayana.

Need for constitutional clarity on the definition and identification of minority communities in the country

SHRI PAKA VENKATA SATYANARAYANA (Andhra Pradesh): Thank you, Mr. Chairman, Sir, for giving me this opportunity. I wish to draw the attention of this august House to an important constitutional policy issue - identification of minorities. As and when India attained independence, certain communities had been said to be categorized as minorities. Today, after more than seven decades, their number has doubled, which can influence so many constitutional bodies in this system of electoral reforms. Originally, the backward classes which were said to be under the category of nomadic, semi-nomadic and denotified tribes, which had been very weaker sections, which were numerically very less in number and also very less in income, which had minimum needs for their daily livelihoods, they were kept under the categories of backward classes and other weaker sections. They are the original minorities as per the recent statistics and as has been prescribed in the Constitution either through their numbers or through their language or through their habitations or whatsoever it may be. I would urge the Government, through you, Sir, to once again recall the original concept of minority, under what category it comes, what the importance of minority is, how it can be defined and what the sections are that can be conferred under the minority groups. Once again it has to be examined by the concerned Ministry, so that the original backward classes people, who were originally weakened by the system, can become strong; policy of social justice can be implemented as per the intention of Dr. Babasaheb Ambedkar; and as per the intention of Antyodaya, the members who are originally marginalized can have an equal status through their upliftment and we can have Viksit Bharat. I urge the Government, through you, Sir, to look into it. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Paka Venkata Satyanarayana: Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Dr. Medha Vishram Kulkarni (Maharashtra), Shri Kanad Purkayastha (Assam), Shri Samik Bhattacharya (West Bengal), Shri Mayankumar Nayak (Gujarat), Shri Madan Rathore (Rajasthan), Shrimati S. Phangnon Konyak (Nagaland), Dr. Kavita Patidar (Madhya Pradesh), Dr. Bhim Singh (Bihar), Dr. Sangeeta Balwant (Uttar Pradesh), Shri R. Girirajan (Tamil Nadu) and Shri Kesridevsinh Jhala (Gujarat).

Shri Brij Lal.

Demand for a separate classification of specialty rice apart from Basmati and Non-Basmati rice

श्री बृज लाल (उत्तर प्रदेश): सभापति महोदय, आज मैं देश के उन किसानों की बात उठाना चाहता हूँ, जो स्पेशियलिटी राइस पैदा करते हैं। महोदय, अभी तक कॉमर्स मिनिस्ट्री ने चावल का जो वर्गीकरण किया है, उसमें बासमती और नॉन-बासमती चावल को रखा गया है। जब देश में आपूर्ति बढ़ानी होती है और एक्सपोर्ट रोका जाता है, तब नॉन-बासमती राइस का एक्सपोर्ट रोक दिया जाता है। ऐसे में वे किसान सफर करते हैं, जो स्पेशियलिटी राइस पैदा करते हैं। महोदय, मेरी माँग है कि जब कॉमर्स मिनिस्ट्री चावल का वर्गीकरण करे, तो वह बासमती, स्पेशियलिटी और कॉमन राइस के आधार पर करे।

महोदय, तमाम चावल ऐसे हैं, जैसे बिहार का कतरनी चावल है, जो मुंगेर, भागलपुर और बांका जिलों में पैदा होता है, वह बहुत अच्छा चावल है। इसी तरह असम का जोहा चावल है, जो ब्रह्मपुत्र वैली में पैदा होता है। उसका ग्लाइसेमिक इंडेक्स 55 से कम है और वह काफी पसंद किया जाता है। बंगाल में गोबिंदोभाग और विष्णु भोग चावल हैं। वे भी काफी स्पेशियलिटी राइस हैं, जो अब बिहार और छत्तीसगढ़ में भी पैदा किए जाते हैं। महोदय, गुजरात का कृष्णा कामोद चावल भी एक स्पेशियलिटी राइस है।

महोदय, मैं ईस्टर्न यूपी में सिद्धार्थनगर का रहने वाला हूँ। वहाँ का राइस है - काला नमक। काला नमक राइस बुद्धकाल का है और उसे बुद्धा ब्रांड के द्वारा एक्सपोर्ट किया जा रहा है। मैं योगी आदित्यनाथ जी को साधुवाद देना चाहता हूँ कि उन्होंने इसे वन डिस्ट्रिक्ट वन प्रोडक्ट में रखा। मैं आपको बताना चाहता हूँ कि 11 जिले जियोग्राफिकल इंडिकेशन में हैं - गोरखपुर मंडल, बस्ती मंडल, देवीपाटन मंडल और खेत से 15,000 क्विंटल चावल देखते-देखते बिक गए हैं। महोदय, जब इस चावल का एक्सपोर्ट नॉन-बासमती राइस के नाम पर रुकता है, तब वे किसान जो स्पेशियलिटी राइस पैदा करते हैं, वे सफर करते हैं। काला नमक राइस बुद्धकाल का है। उसका ग्लाइसेमिक इंडेक्स 49 है, जिसे हम शुगर फ्री कहते हैं। उसमें ज़िक चार गुना है, आयरन तीन गुना है और दुनिया में वही एक राइस है, जिसमें विटामिन ए है। उसमें प्रोटीन की मात्रा भी डबल है। महोदय, मेरा यह कहना है कि ये ऐसे राइस हैं, जिन्हें स्पेशल कैटेगरी में रखा जाए, क्लासिफिकेशन हो और स्पेशियलिटी राइस के डेवलपमेंट के लिए प्रयास किया जाए। जैसे बासमती के लिए बासमती एक्सपोर्ट डेवलपमेंट फाउंडेशन है, जो कि मेरठ में है, उसी तरह से इन स्पेशियलिटी राइस का भी डेवलपमेंट होना चाहिए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Brij Lal: Shri Samik Bhattacharya (West Bengal), Shri Mayankkumar Nayak (Gujarat), Dr. Bhim Singh (Bihar), Shri Deepak Prakash (Jharkhand), Shri Babubhai Jesangbhai Desai (Gujarat), Shri Naresh Bansal (Uttarakhand), Shri Neeraj Shekhar (Uttar Pradesh), Shri Pradip Kumar Varma (Jharkhand), Shri Banshilal Gurjar (Madhya Pradesh), Shri Khiru Mahto (Bihar), Shri Rungwra Narzary (Assam), Dr. Sasmit Patra (Odisha), Shri Devendra Pratap

Singh (Chhattisgarh), Dr. Sikander Kumar (Himachal Pradesh), Ms. Indu Bala Goswami (Himachal Pradesh), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Meenakshi Jain (Nominated), Shri Niranjana Bishi (Odisha), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Shambhu Sharan Patel (Bihar), Shri Satnam Singh Sandhu (Nominated), Shri R. Girirajan (Tamil Nadu) and Shrimati Ramilaben Becharbhai Bara (Gujarat).

Shri Golla Baburao.

Demand to increase pension under National Social Assistance Programme to elderly people Below Poverty Line (BPL)

SHRI GOLLA BABURAO (Andhra Pradesh): Mr. Chairman, Sir, through you, I want to bring to the notice of the august House a very sorrowful issue that is going on in our country. It is an appeal to increase the pension under National Social Assistance Programme to elder BPL people. Social care is a crucial part of any Government to provide much-needed support to old people who need assistance for their survival and daily needs. The old age pension scheme is a significant step toward fulfilment of the Directive Principles of State Policy which mandates the Government to undertake welfare measures. No doubt, the Government of India is implementing its schemes. It is one of the five sub-schemes of National Social Assistance Programme that provides monthly pension to BPL senior citizens. But the most unfortunate part is that the Government of India is providing just Rs. 200 per month as pension to BPL senior citizens of the country. The second painful fact is that the current system of determining beneficiaries relies on antiquated methodology that fails to reflect present-day socio-economic realities; thereby, excluding a substantial number of genuinely eligible individuals. The third painful fact is that the Union Government has capped the number of beneficiaries from all States at 3 crore when the country has nearly 15 crore senior citizens. The fourth painful fact is that the Budget for this has been stagnant since 2015-16. I am not saying that all 15 crore are eligible. But, as per estimates, around 5.1 crore elderly people are under BPL category. So, all those who are eligible should be provided financial assistance under the Government of India schemes. The Government of India is giving it to only 3 crore people, thereby depriving financial assistance to more than 2 crore people. The point is: Rs. 200 given by the Government of India is too low; it was last enhanced, more than one decade ago. So, there is an urgent need to increase the amount from Rs. 200 to, at least, Rs. 1,000 per month. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Golla Baburao: Shri A.A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Sanjay Yadav (Bihar), Shrimati Rajathi (Tamil Nadu), Shri Subhasish Khuntia (Odisha), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri B. Parthasaradhi Reddy (Telangana), Shri Ajit Kumar Bhuyan (Assam), Dr. M. Dhanapal (Tamil Nadu) Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu) and Prof. Manoj Kumar Jha (Bihar).

Need for bringing all hospitals in Puducherry under the ambit of Central Government Health Scheme (CGHS)

SHRI S. SELVAGANABATHY (Puducherry): Sir, today, I rise to draw the urgent attention of this august House to a matter of deep concern affecting our senior citizens — the Central Government Health Scheme (CGHS) for pensioners as implemented in the Union Territory of Puducherry. The issue is that the CGHS was envisioned as a lifeline for retired Government servants, ensuring that their medical needs are met with dignity and efficiency. However, in Puducherry, the scheme currently covers only two empanelled hospitals though there are six medical colleges with hospitals. Even JIPMER, which is a Central Government institution, is not in the list! This severely restricts access for pensioners, many of whom are aged and frail. The present system requires pensioners to first obtain approval from a CGHS Centre and then seek treatment only in the approved list of hospitals. This bureaucratic process causes delay in medical care which is, particularly, burdensome for elderly patients. The serious human impact is this. Just imagine an aged pensioner in large cities like Chennai suffering from a sudden cardiac problem or requiring dialysis! Instead of going to the nearest hospital, they are forced to search for a CGHS Centre and navigate administrative hurdles. It is not just inconvenient; it is a matter of life and death. The very purpose of CGHS is defeated if access to timely treatment is compromised. Pensioners, who have dedicated their lives in service to the nation, should deserve seamless healthcare without procedural delay. The hospitals are not interested since the rates, in their opinion, are not remunerative. Further, the rates are not revised annually commensurate with the rise in the cost of maintenance. Another important reason is that the payments from CGHS are delayed due to procedural and administrative problems. The broader vision is that the healthcare is not a privilege; but it is a fundamental right. By strengthening CGHS in Puducherry, we would set a precedent for other regions where similar gaps exist.

I strongly urge the Central Government to expand the ambit of CGHS in Puducherry by bringing all hospitals in the Union Territory under the empanelled list. This would ensure that pensioners can avail treatment at the nearest hospital without delay. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri S. Selvaganabathy: Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Shrimati Rajathi (Tamil Nadu), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri Devendra Pratap Singh (Chhattisgarh) and Shri Banshilal Gurjar (Madhya Pradesh).

Shri Kartikeya Sharma.

**Need to regulate electronic games and grant official Sports Status to E-sports
under the PROG Act, 2025**

SHRI KARTIKEYA SHARMA (Haryana): Sir, I want to address a digital frontier that is full of promise as it is of peril. I am talking about the world of electronic gaming. As we march towards the vision of a Viksit Bharat in 2047, we must recognize the orange economy. Our creative and digital sector is no longer a peripheral industry. It is a vital pillar of our one trillion digital economy goal. Currently, India's creative economy is valued at approximately 30 billion dollars, contributing to nearly 8 per cent of our working population. However, we must distinguish between two very different realities within the sector. On the one hand, we are witnessing the crisis of unregulated amateur gaming and its impact. The sprawling nature of unregulated amateur online gaming has led to grave repercussions. We all have heard the heart wrenching stories of young children driven by gaming addiction descending into spirals of self harm, as we saw in incidents that happened recently, the unfortunate incident where three young kids lost their lives. Clinical studies now show a direct link between excessive, unregulated gaming and the rise of ADHD, acute anxiety and depression amongst our children and youth. As a parent, not merely as a Member of Parliament, I request the Government to regulate the entire ecosystem from game development to streaming and mandate game audits to ensure these digital spaces are safe for our children. While we create a safe and a conducive ecosystem, on the other hand, there is a potential of professional Esports largely which remains untapped. We have millions of serious highly skilled electronic gamers who are passionate about this craft. India now boasts of 500 million amateur gamers, the largest gaming audience in the world, and

lakhs of professional gamers. Our gaming market is valued at about 3.7 billion dollars right now. It is projected to soar to 10 billion dollars by 2030. Recently, the AVGC sector alone, which will require roughly about 2 million skilled professionals by 2030, is a great opportunity for our youth, for employment particularly. To unlock the full value of gaming design development professional leagues, I urge the Government to grant official sports status to Esports as they are also being accepted by international competitions, Olympics and other bodies. This will provide our youth with a structured, legitimate career path while positioning Bharat as a global leader in the digital economy. The Budget's proposal to set up AVGC content creator labs in 15,000 secondary schools is the right start for our youth, *Yuva Shakti*, in the right direction. It is a very important area. Thank you very much for the opportunity.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Kartikeya Sharma: Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Mohammed Nadimul Haque (West Bengal), Dr. Kavita Patidar (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu) and Shrimati Rajathi (Tamil Nadu).

Shri Satnam Singh Sandhu.

Need to enhance international air connectivity from Chandigarh and Amritsar Airports

श्री सतनाम सिंह संधू (नामनिर्देशित): चेयरमैन सर, मैं पंजाब, हरियाणा और हिमाचल प्रदेश की एक कॉमन डिमांड सदन के सामने रखना चाहता हूँ। सर, वह डिमांड चंडीगढ़ इंटरनेशनल एयरपोर्ट से लंदन, सिंगापुर और वैंकूवर के लिए कुछ नई फ्लाइट्स शुरू करने के लिए है। चेयरमैन सर, माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में भारत के एविएशन सेक्टर ने बीते एक दशक में बेमिसाल एक्सपैंशन देखा है। साल 2014 में जहाँ देश में केवल 74 एयरपोर्ट्स थे, वहीं आज यह संख्या 163 को पार कर गई है। आज पंजाब के पास दो इंटरनेशनल एयरपोर्ट्स हैं - चंडीगढ़ और अमृतसर, और चार डोमेस्टिक एयरपोर्ट्स हैं। हम आभारी हैं कि आदरणीय प्रधान मंत्री जी गुरु रविदास जी की जयंती पर एक फरवरी को पंजाब आए और उन्होंने आदमपुर एयरपोर्ट का नाम संत श्री गुरु रविदास जी के नाम पर रखने का बहुत बड़ा ऐलान किया और सभी पंजाबियों की भावनाओं का सम्मान किया। सर, प्रधान मंत्री जी ने हमें दूसरा गिफ्ट यह दिया कि हलवारा एयरपोर्ट का लोकार्पण किया गया।

सर, इस ग्रोथ में पंजाब को बहुत मिला, लेकिन जैसा पंजाबियों का दिल है कि 'दिल मांगे मोर', हम चाहते हैं कि हमें और मिले। मेरा निवेदन है कि जो चंडीगढ़ इंटरनेशनल एयरपोर्ट है, यहाँ से दुबई और अबू धाबी के लिए दो इंटरनेशनल फ्लाइट्स चलती हैं, लेकिन इसकी कैपेसिटी

60 लाख पैसैंजर्स को हैंडल करने की है। अभी 35-40 लाख की कैपेसिटी पर यह एयरपोर्ट काम कर रहा है। इसलिए मेरा निवेदन है कि यह एयरपोर्ट अंडर-यूटिलाइज्ड है। अगर यहाँ से सिंगापुर, लंदन और वैंकूवर के लिए फ्लाइट शुरू होगी, तो बहुत बड़ी सुविधा होगी। इसके लिए मेरा निवेदन है कि यहाँ पर प्वाइंट ऑफ कॉल की सूची में इस एयरपोर्ट को शामिल किया जाए, ताकि यहाँ जो इंटरनेशनल कैरियर्स हैं, जो फॉरेन एयरलाइंस हैं, वे भी लैंड कर पाएँ और हमारी अपनी एयरलाइंस भी यहाँ से हमें इंटरनेशनल फ्लाइट दे पाएँ। इसके साथ, मेरा निवेदन यह भी है कि यहाँ से कार्गो की फ्लाइट्स भी बढ़ायी जाएँ, ताकि हमारे पंजाब का जो एक्सपोर्ट है, खास कर जो एग्री एक्सपोर्ट है, उसको बढ़ावा मिल सके। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Satnam Singh Sandhu: Ms. Indu Bala Goswami (Himachal Pradesh), Dr. Sikander Kumar (Himachal Pradesh), Shrimati Rajathi (Tamil Nadu), Dr. Kavita Patidar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala) and Shri Gurwinder Singh Oberoi (Jammu & Kashmir).

Shri Mohammed Nadimul Haque.

Demand for restoration of the original 120 km jurisdiction of the Farakka Barrage Project Authority

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, the Farakka Barrage is a Union project. It is controlled and operated by the Union Government. And yet, when West Bengal bears the devastating consequences of land erosion and siltation, the Union suddenly claims it has no responsibility. That is why the Farakka Barrage Project Authority's full 120-Kilometre jurisdiction must be restored immediately.

Sir, in 2005, the Union Government accepted a basic scientific reality that a river functions as a single system. Acting on this, it extended the Farakka's jurisdiction to 40 Kilometres upstream and 80 Kilometres downstream. This decision was not political but hydrological. Sir, what changed in 2017 was the Union Government's willingness to bear responsibility, when Farakka's jurisdiction was cut down to 19.4 Kilometres. Erosion and siltation does not stop at notification boundaries. The Union made this position explicit in its letter dated 28th July, 2022 that the barrage project authority is responsible only for the safety of the barrage. Erosion beyond 19.4 kilometers is the State's responsibility. At the same time, the Union retains complete control over barrage gates, and the silt regime. This is not federalism. This is the Union Government keeping power while exporting damage.

Even the Joint Technical Committees appointed have identified erosion-prone stretches across Malda and Murshidabad, describing river behaviour as continuous and system-wide. They call for integrated-planning. The Union's response was not coordination; it was withdrawal. No alternative authority was created. No compensation was offered.

Sir, the costs are staggering. Since 2017, West Bengal has spent Rs. 168.47 crores on 31 vulnerable stretches and another Rs. 80.14 crores in a single year on just 14 Kilometres. Nearly 2,800 hectares of fertile land have been lost and properties worth Rs. 1,000 crores have been destroyed by the effects of a Centrally-controlled barrage. ...*(Interruptions)*... You cannot call the Ganga a national river and walk away when it flows in Bengal. ...*(Interruptions)*... Restore the full 120-Kilometre jurisdiction of the Farakka Barrage Project Authority. Responsibility cannot be sliced away while control remains intact. The people of Bengal will not bear this cost.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Mohammed Nadimul Haque: Shri Saket Gokhale (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri Niranjan Bishi (Odisha), Shrimati Rajathi (Tamil Nadu), Ms. Dola Sen (West Bengal), Shri A. A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu) and Dr. Sasmit Patra (Odisha).

Dr. Kavita Patidar.

**Demand for integration of Chanderi and Maheshwari handloom weavers with
indiahandmade.com and Open Network for Digital
Commerce (ONDC) platforms**

डा. कविता पाटीदार (मध्य प्रदेश): माननीय सभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने आज मुझे एक महत्वपूर्ण विषय पर बोलने की अनुमति प्रदान की है। महोदय, मैं आज इस सदन के माध्यम से मध्य प्रदेश की गौरवशाली विरासत और हमारी नारी शक्ति की शिल्पकला 'चंदेरी' और 'माहेश्वरी' बुनकरों की आवाज़ बुलंद करना चाहती हूँ।

महोदय, माननीय प्रधान मंत्री जी के 'Vocal for Local' और 'आत्मनिर्भर भारत' के आह्वान ने हमारे पारंपरिक उद्योगों में नई चेतना फूँकी है। 'चंदेरी' की प्रभासी कोमलता और 'माहेश्वरी' साड़ियों के स्थापत्य डिजाइन, केवल वस्त्र नहीं हैं, बल्कि हमारे प्रदेश की आत्मा हैं। लेकिन बदलते वैश्विक बाजार में हमारे इन बुनकरों, जिनमें 70 प्रतिशत से अधिक मेरी बहनें हैं, उनको सशक्त बनाने के लिए हमें कुछ प्रमुख स्तम्भों पर ध्यान केंद्रित करना होगा।

ई-कॉमर्स एकीकरण - आज का युग digital है। मैं सरकार से मांग करती हूँ कि 'चंदेरी' और 'माहेश्वरी' बुनकरों को सीधा 'Indiahandmade.com' और 'ONDC' जैसे platforms से

जोड़ा जाए। बिचौलियों की भूमिका समाप्त कर, zero commission model के जरिए, लाभ सीधा बुनकर के खाते में पहुंचना चाहिए।

माननीय महोदय, हमारे पास GI Tag है, लेकिन अंतरराष्ट्रीय बाजार में इसकी marketing अभी भी कम है। हमें brand 'मध्य प्रदेश भारत' के तहत एक आक्रामक marketing अभियान की आवश्यकता है, ताकि 'चंदेरी' और 'माहेश्वरी' का नाम विश्व स्तर पर अपनी पहचान बना सके। आज की मांग है कि हम बुनकरों को आधुनिक रुझानों से जोड़ें। हर प्रमुख बुनकर cluster में design development centers स्थापित किए जाएं, जहां NIFT के विशेषज्ञ हमारे बुनकरों को आधुनिक रंगों और वैश्विक डिजाइनों का प्रशिक्षण दें। महोदय, आधुनिकता से जुड़ कर जब हमारे बुनकर और समृद्ध होंगे, तो देश की सांस्कृतिक और आर्थिक मजबूती में और ज्यादा सहायक सिद्ध होंगे। हमारी संस्कृति और पारंपरिक उद्योगों को आगे बढ़ाने की दिशा में मैं सरकार से सहायक कार्यवाही के लिए आग्रह करती हूँ और मुझे पूर्ण विश्वास है कि 'लोकहितं मम करणीयम्' के भाव से जिस तरह माननीय प्रधान मंत्री जी ने देश के प्रत्येक क्षेत्र और प्रत्येक वर्ग की चिंता की है, इस ओर भी उनके सराहनीय कदम होंगे, ऐसा मुझे पूर्ण विश्वास है। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Kavita Patidar: Shri Devendra Pratap Singh (Chhattisgarh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Seema Dwivedi (Uttar Pradesh), Shrimati Darshana Singh (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Dr. Kalpana Saini (Uttarakhand), Dr. Meenakshi Jain (Nominated), Dr. Bhim Singh (Bihar), Shri Banshilal Gurjar (Madhya Pradesh), Shri Dorjee Tshering Lepcha (Sikkim), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Dr. Vikramjit Singh Sahney.

Need for strict enforcement of Inter-State River water agreements

DR. VIKRAMJIT SINGH SAHNEY (Punjab): Sir, rivers are not merely channels of water, they are lifelines of a civilization and the foundation of agriculture, ecology and livelihoods, and a shared natural resource that must be governed by fairness, law and mutual respect among States. इसी संदर्भ में मैं आपका ध्यान दिलवाता हूँ कि State of Punjab और State of Bikaner में 1927 में जो Satluj Water Agreement हुआ और on payment of seigniorage, राजस्थान को पानी यूज करने का अधिकार दिया गया। It was a contractual obligation for sharing of inter-territorial water. Then Rajasthan became the successor State of Bikaner and payment was coming. But, after the reorganization of the States

in 1956, these payments were unilaterally discontinued to Punjab. एक लाख करोड़ रुपए से भी ज्यादा ओवरड्यूज हो गए हैं। Inter-State waters fall within the domain of Union, and succession to pre-Constitution agreements as well as consequences of State reorganisation are matters where the responsibility of the Government of India is paramount. Sir, basic international principle है कि जो river water है, वह riparian law of water rights के अंतर्गत आता है। राइपेरियन स्टेट्स ऑफ रावी, ब्यास और सतलुज, पंजाब और हिमाचल प्रदेश ही हैं and any non-riparian State can be given water only for consideration of revenue to the riparian State. उसके बाद 31 दिसंबर, 1981 में पंजाब, हरियाणा, राजस्थान को unilaterally एलोकेशन कर दी गई। यह एग्रीमेंट कभी भी पंजाब असेम्बली में ratify नहीं हुआ। It was imposed on Punjab. It should be reviewed because अभी पंजाब की ग्राउंड वॉटर की जो सिचुएशन है, उसमें वहाँ water depletion है और water contamination है। पंजाब के रिवर का 70 परसेंट पानी बाहर की स्टेट्स को जा रहा है। 19 एमएएफ वाटर, टोटल 25 एमएएफ है, लेकिन जब पंजाब में फार्मर वॉटर का extra extraction कर रहे हैं, 14 लाख ट्यूबवेल्ल्स हैं, उस दिन मंत्री जी ने कहा कि ग्राउंड वॉटर लेवल बहुत डाउन है और जो है भी, वह भी arsenic और contaminated है, and many blocks have been identified in red zone with water having all the impurities. 11.25 एमएएफ पानी राजस्थान को जाता है, वह कोई बात नहीं है, लेकिन उसका मुआवजा जरूर मिलना चाहिए, क्योंकि no payment is received after the reorganization in 1956. उसके बाद उसका रिव्यू होना चाहिए और 1981 की जो एलोकेशन है....

MR. CHAIRMAN: Time is over. The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Vikramjit Singh Sahney: Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Dr. Sasmit Patra (Odisha), Shri Niranjana Bishi (Odisha), Shri R. Girirajan (Tamil Nadu) and Dr. Fauzia Khan (Maharashtra).

Dr. M. Thambidurai.

Demand for inclusion of the Valmiki Community in the List of Scheduled Tribes in Tamil Nadu

DR. M. THAMBIDURAI (Tamil Nadu): Sir, with your permission, I want to raise the issue regarding the problems relating to Valmiki community in Tamil Nadu. In Karnataka, the Valmiki community is classified as a tribal category. In Tamil Nadu, they are backward classes. I request the Central Government to take necessary action in this regard. Our former Chief Minister of Tamil Nadu, Jayalalitha ji passed a Resolution in the Assembly to include this Valmiki community in the tribal category. In Tamil Nadu, the tribal community is very small and this Valmiki community deserves such kind of a category. For example, my driver belongs to the Valmiki community. He got married in Bengaluru, and his wife is from a tribal community, but my driver is

from OBC category. Why is there this kind of a discrimination? When the reorganization of Madras Province happened, at that time, there was a lot of demand from the Valmiki community people to include them as a tribal community. And also, Tamil Nadu Government, recently, after the Resolution passed by Madam, has now recommended to the Central Government to include Valmiki Community in Tribal Category. I am urging upon the Central Government. This is a very important issue, because those people are hunters and are living in forest. This Community must be included and be given the benefits of Tribal Category, especially, in Tamil Nadu. Valmiki Community from Tamil Nadu has to be included the way in which this Community was included under Tribal Category in Karnataka. That is my demand.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. M. Thambidurai: Shrimati Rajathi (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu) and Shri A.A. Rahim (Kerala).

Now, Dr. Sarfraz Ahmad.

Concern over non-operationalisation of AIIMS Deoghar in Jharkhand on par with other AIIMS Institutions

डा.सरफराज अहमद (झारखंड): महोदय, झारखंड में एकमात्र एम्स देवघर में है, जो विधिवत् रूप से वर्ष 2019 में स्टार्ट हुआ था और जिसका उद्घाटन 15 जून, 2022 को माननीय प्रधान मंत्री जी ने किया था। वहाँ के लोगों को बहुत उम्मीदें थीं कि उससे झारखंडवासियों और उसके आस-पास की जगहों और इलाकों को लाभ होगा, लेकिन वहाँ पर केवल मात्र ओपीडी चल रहा है। वहाँ ओपीडी के अलावा कुछ नहीं है। वहाँ न अच्छे डॉक्टर्स हैं और न ही दवाइयों की व्यवस्था है।

सर, यहाँ पर स्वास्थ्य मंत्री जी मौजूद हैं। मैं आपके माध्यम से इनसे अनुरोध करता हूँ कि भारत के अन्य स्थानों पर जिस तरह से एम्स चल रहे हैं, उसी स्टैंडर्ड के अनुसार झारखंड के देवघर स्थित एम्स को भी अपडेट किया जाए। सर, मैं आपके माध्यम से सरकार से यह माँग करता हूँ, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Sarfraz Ahmad: Prof. Manoj Kumar Jha (Bihar), Shri Niranjan Bishi (Odisha), Shri Khiru Mahto (Bihar), Shri Sanjay Yadav (Bihar), Dr. John Brittas (Kerala), Shri A.A. Rahim (Kerala), Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu) and Shri Imran Pratapgarhi (Maharashtra).

Now, Shri A.D. Singh.

Need for examination reforms in view of rampant irregularities and paper leak

SHRI A.D. SINGH (Bihar): Mr. Chairman, Sir, I wish to raise the following matter of urgent public importance, 'Need for examination reforms in view of rampant irregularities and paper leak.' Sir, in recent years, the credibility of India's examination system has been severely undermined by repeated instances of irregularities and paper leaks in both Central and State-conducted recruitment and entrance examinations. These instances not only disrupt the lives of lakhs of aspirants, but also erode public trust in institutions meant to ensure fair and transparent selection processes. Several high-profile cases have come to light. The NEET-UG 2024 paper leak caused widespread protests across the country, raising serious questions about the security of question papers and the role of examination authorities. Similarly, in Bihar, the Bihar Public Service Commission (BPSC) and the Teacher Recruitment Exam have witnessed repeated paper leaks, leading to cancellations and arrests. In Rajasthan, the Rajasthan Eligibility Examination for Teachers (REET) has faced major controversies in multiple editions, with evidence of organized cheating racket involving officials and coaching centers. States like Uttar Pradesh, Madhya Pradesh and Haryana have also faced similar problems in police, teachers and clerk-level recruitment exams. The core reasons behind such failure are lack of strong cyber security protocols, corruption within examination and printing agencies, outsourcing without proper checks and political interference. The absence of a standard for examination governance and inadequate use of technology further weakens the process. The Government has initiated some steps - the Public Examination (Prevention of Unfair Means) Act, 2024 which criminalizes organized cheating and recommends penalties, but only in Central sphere. However, more robust measures are needed which should also serve as model to States. This includes: Use of end-to-end encrypted digital question paper delivery, deployment of AI-based surveillance in exam centers, Centralized regulations of private printing and logistic agencies, establishment of a National Examination Security Authority and holding top officials accountable for administrative lapses. Additionally, there is an urgent need for speedy trial of offenders, blacklisting of corrupt service providers and transparent grievance redressal system for affected candidates. In conclusion, examination reforms are critical not only for restoring student's confidence, but also for safeguarding the merit-based recruitment foundation of India's governance and education system. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri A.D. Singh: Shri Gurwinder Singh Oberoi (Jammu

& Kashmir), Shri Bikash Ranjan Bhattacharyya (West Bengal), Prof. Manoj Kumar Jha (Bihar), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Sanjay Yadav (Bihar), Dr. John Brittas (Kerala), Shri A.A. Rahim (Kerala), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu) and Dr. V. Sivadasan (Kerala).

Now, Shri Rwngrwa Narzary.

SHRI RWNGWRA NARZARY (Assam): Mr. Chairman, Sir, my time remains only one minute. मुझे कल बोलने के लिए मौका मिलेगा, तो मैं आपका आभारी रहूंगा।
...(Interruptions)...

MR. CHAIRMAN: Now, Question Hour. ...(Interruptions)...

श्री अनिल कुमार यादव मंदादी (तेलंगाना): सर, प्वाइंट ऑफ ऑर्डर।

MR. CHAIRMAN: Under which rule? ...(Interruptions)...

SHRI ANIL KUMAR YADAV MANDADI: Rule 238 (v). ...(Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): Sir, when are you giving him time?
...(Interruptions)...

MR. CHAIRMAN: You cannot raise point of order during Question Hour. You please take your seat. I will give you time later on. Now, Question Hour.

12.00 Noon

ORAL ANSWERS TO QUESTIONS

Balagarh Project of Kolkata Port

*106. SHRI SAMIK BHATTACHARYA: Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether Government has approved and initiated implementation of the Balagarh Project of Syama Prasad Mookerjee Port, Kolkata for setting up a new cargo handling facility on Balagarh Island, about 85 km upstream from Kolkata;
- (b) the objectives of the project, including decongestion of the Kolkata Dock System and improvement of inland waterway connectivity;

- (c) the present status of land acquisition, environmental and other statutory clearances and tendering;
- (d) the estimated project cost, funding pattern and timelines; and
- (e) the proposed cargo handling capacity, trade benefits and employment potential envisaged upon commissioning?

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) Yes.

(b) To accommodate anticipated traffic growth and reduce intra-city cargo movement, Syama Prasad Mookerjee Port Authority (SMPA) is developing dedicated container and coal berths at Balagarh. The project also seeks to promote cargo transportation through National Waterway-1, thereby, strengthening inland waterway connectivity and enhancing overall logistics efficiency.

(c) Land is already available with the SMPA and environmental clearance was received on 24.01.2025. Under the Engineering Procurement and Construction (EPC) component of the project, the tender for road construction was opened on 02.02.2026 and the work order for construction of the Road Over Bridge (ROB) has been issued on 09.01.2026.

(d) The estimated cost of the project is ₹539.17 crore including the Engineering Procurement and Construction (EPC) component of Rs.131.97 crore and Public Private Partnership (PPP) component of ₹407.20 crore. The EPC component is to be funded by the Inland Waterways Authority of India, while the PPP component is to be financed and implemented by the selected concessionaire. The EPC part of project, except dredging part, is scheduled for completion by 31.03.2028. The dredging activities will be taken up by IWA immediately before commencement of construction of Jetties by PPP operators. Construction of facilities under the PPP component is to be completed within three years from the award of concession.

(e) The proposed cargo handling capacity under the project is 2.7 million metric tonnes per annum (MMTPA). The project is expected to provide trade benefits by reducing congestion arising from cargo movement within city areas, lowering

logistics costs, and facilitating development of an alternate trade hub. The project is expected to generate around 2,600 employment opportunities through both direct and indirect avenues which will also create significant employment opportunities for the local population, thereby contributing to regional socio-economic development.

MR. CHAIRMAN: First supplementary, Shri Samik Bhattacharya.

SHRI SAMIK BHATTACHARYA: Mr. Chairman, Sir, before putting my question, पहले मैं भारत के प्रधान मंत्री श्री नरेन्द्र मोदी जी ...(व्यवधान)...

MR. CHAIRMAN: Please, let the House run smoothly for Question Hour. ...*(Interruptions)*... No point of order can be raised during Question Hour. ...*(Interruptions)*...

श्री सामिक भट्टाचार्य: सर, मैं भारत के माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी का धन्यवाद करता हूँ कि उन्होंने कोलकाता जैसे बड़े शहरों तक ही अपने प्रोजेक्ट सीमित न रखते हुए, हुबली के बालागढ़ में भी पोर्ट-बेस्ड विकास परियोजना बनाने का कार्य किया है। इससे 2,600 लोगों को नौकरियाँ मिलेंगी, रोजगार के नए अवसर सृजित होंगे और उस क्षेत्र को विकास की एक नई दिशा मिलेगी। Now, Sir, given that land availability, environmental clearance and the tender process have already been completed, will the hon. Minister clarify whether all external road connectivity, utility linkages, and district-level infrastructure outside the port, which is largely under State jurisdiction, have been aligned to ensure seamless execution?

MR. CHAIRMAN: Hon. Minister.

SHRI SHANTANU THAKUR: Hon. Chairman, Sir, I would like to give the answer in Bengali because the hon. Member very well knows Bengali. & "Sir, I would like to give the answer in Bengali because the hon. Member understands Bengali better. Regarding the Balagarh Cargo Handling Project, the main objective of this project is to de-congest the terminal section of Kolkata by shifting operations to Balagarh. The total land area is 900 acres. Out of this, 300 acres are under the Syama Prasad Mookerjee Port. Within that, 100 acres will be utilized for terminal operations, and the remaining 200 acres will be used for jetty handling and related activities. Regarding the question asked by the hon. Member about the communication issues; the road connectivity has already been sanctioned. The Railway connectivity will be addressed in the second phase. Additionally, all environmental clearances have been obtained.

& English translation of the original speech delivered in Bengali.

This is what needs to be noted. But unfortunately, we are not receiving any cooperation from the State Government. Whenever we launch a programme, the State Government does not cooperate with us, Sir. That is the biggest problem. We have hundreds and hundreds of letters pending there. However, we are not receiving any satisfactory replies to those pending letters. We are still waiting. We want the State Government to provide us with those answers. Thank you, Sir."

MR. CHAIRMAN: Second supplementary — Shriman Samik Bhattacharyaji.

SHRI SAMIK BHATTACHARYA: Sir, the second supplementary is very serious. The Kolkata Port is the single largest landowner in the city of Kolkata, with nearly 4000 acres of land. It is a matter of record that around 170 acres of prime port land is under encroachment and illegal occupation. ...*(Interruptions)*... A substantial portion of these encroachments is located in the Garden Reach, Metiabruz and Khidirpur area, *

MR. CHAIRMAN: Hon. Member, please be specific about your question.

SHRI SAMIK BHATTACHARYA: Sir, my question is very clear: Sir, the land at Farakka, is it the land of Indian Railways, is it the land of port or is it the land of DVC? सारी जगह फरक्का बैराज की बात कर रहे थे, तो मैं बताना चाहता हूँ कि सारी जगह पर encroachment चल रहा है। ...*(व्यवधान)*...

MR. CHAIRMAN: Please be specific about your question.

श्री सामिक भट्टाचार्य: उसका उपाय क्या है?

MR. CHAIRMAN: Do not give big lectures.

श्री सामिक भट्टाचार्य: * ...*(व्यवधान)*...

MR. CHAIRMAN: Please be specific about your question.

श्री सामिक भट्टाचार्य: * ...*(व्यवधान)*...

MR. CHAIRMAN: Please be specific about your question.

श्री सामिक भट्टाचार्य: पूरे देश की जमीन पर एन्क्रोच कर रहे हैं। ...*(व्यवधान)*...

MR. CHAIRMAN: You have no question! I want to know whether you have...*(Interruptions)*...

* Not recorded.

SHRI SAMIK BHATTACHARYA: Sir, waqf property, Debutter property, पश्चिमी बंगाल में सारी प्रापर्टी बिक रही है। ...**(व्यवधान)**... मैंने क्वेश्चन पूछा है। सरकार को इस बारे में कुछ करना चाहिए। ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Minister.

श्री शांतनु ठाकुर: सभापति महोदय, एमपी साहब ने जो बताया है, वह बिल्कुल सही बात है। ...**(व्यवधान)**... वहां की गवर्नमेंट के जो लोग आए, उन्होंने इस विषय में बताया कि पूरी जगह encroachment की हुई है। ...**(व्यवधान)**... हमारी पोर्ट अथॉरिटी ने कोर्ट में केस किया हुआ है। ...**(व्यवधान)**...

MR. CHAIRMAN: Please, you go back to your seats. ...*(Interruptions)*..

श्री शांतनु ठाकुर: इसको छुड़वाने के लिए पोर्ट अथॉरिटी ने कोर्ट में केस किया हुआ है। ...**(व्यवधान)**...

MR. CHAIRMAN: I will look into it. ...*(Interruptions)*... You both go back to your seats.

श्री शांतनु ठाकुर: वहां दखल दिया जा रहा है। ...**(व्यवधान)**...

MR. CHAIRMAN: You have no right... ...*(Interruptions)*..

श्री शांतनु ठाकुर: उसको जोर-जबरदस्ती करके रखा हुआ है और उसको छुड़ाया नहीं जा रहा है और हम लोग छुड़ा नहीं पा रहे हैं।

MR. CHAIRMAN: Third supplementary, Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir, before I ask my supplementary, I want to make an objection to the reference. Please, that should be expunged from the records. ...*(Interruptions)*.. You cannot call citizens of India as citizens of...

MR. CHAIRMAN: Fauzia Khanji, be specific about your question.

DR. FAUZIA KHAN: How can that be? ...*(Interruptions)*..

श्री सभापति: प्लीज़, बैठिए। ...**(व्यवधान)**... ऑनरेबल मैम्बर, प्लीज़ आप बैठिए। Please be specific about your question.

DR. FAUZIA KHAN: I am asking my question, Sir. In view of the projects aimed to decongest Kolkata dock system, what specific measures are in place to ensure minimal disruption to local livelihoods during construction? And, what is the timeline for integrating the facility with National Waterways-1 for improved inland transport

benefitting rural communities? How does the Ministry intend to integrate sustainable practices such as eco-friendly dredging into the project to protect the Hooghly river ecosystem? What baseline data on environmental indicators will be used for posting commissioning assessments impacting local communities?

MR. CHAIRMAN: Hon. Minister.

SHRI SHANTANU THAKUR: Sir, it is right that we are allocating several proposals to drive the development of West Bengal. But, unfortunately, we are not getting NOC from there. But, we can say that 23,000 jobs will be created there. So, people there will get employment opportunities. This is one. Secondly, in the last 10 years, there is massive social development work and multiple projects worth more than Rs.10,000/- crores have been undertaken in West Bengal. सर, डीपीसी मोड में काम चल रहा है और पीपीपी मोड में काम चल रहा है। यह श्यामा प्रसाद मुखर्जी पोर्ट के द्वारा लिया गया बहुत बड़ा initiative है। In West Bengal, 73 projects, श्यामा प्रसाद मुखर्जी पोर्ट की तरफ से लिए गए हैं, जिनकी कॉस्ट 7,969 करोड़ रुपये है। 14 प्रोजेक्ट्स हुगली कोर्चिंग शिपयार्ड की ओर से लिए गए हैं, costing Rs.407/- crores. ..(Interruptions)... Sir, we would like to thank our hon. Prime Minister who has taken the initiative of giving projects to West Bengal. ..(Interruptions)... These will bring about an augmentation for the people of West Bengal. Thank you, Sir.

MR. CHAIRMAN: Fourth supplementary, Dr. John Brittas.

DR. JOHN BRITTAS: Sir, I will take 10 seconds to give a free advice to my friend. * ..(Interruptions)... Please don't make some blunder. ...(Interruptions)... Don't make some blunder. ...(Interruptions)...

MR. CHAIRMAN: Please be specific about your question. ...(Interruptions)...

DR. JOHN BRITTAS: My specific question is ...

MR. CHAIRMAN: If everybody does like this, then how... ...(Interruptions)... We have to pass on to the next question. ...(Interruptions)...

DR. JOHN BRITTAS: Sir, you had turned to the other side. You were distracted. That is why I said that. ...(Interruptions)...

MR. CHAIRMAN: Please, please. ...(Interruptions)... Hon. Member, प्लीज़ बैठिए। ...(व्यवधान)...

* Not recorded.

DR. JOHN BRITTAS: Sir, my specific question to the hon. Minister is this. We have a Vizhinjam port there, for which the Government of India gave Rs. 817 crore as VGF. Now, what has happened is that, -- in no other cases, they are demanding the money back -- in this VGF, they have asked the Kerala Government to pay back on NPV terms. ...*(Interruptions)*... I am coming to the question, Sir. You will understand it. Please allow me to formulate it. In this case, they want almost Rs. 12,000 crore back. My question to the hon. Minister is ...

MR. CHAIRMAN: When would you come to your question? Please come to the question.

DR. JOHN BRITTAS: Sir, the Government of India is bearing the cost for many verticals as part of this port, which is mentioned in the question. For example, for EPC, they are bearing the cost. Considering the fact that no other port, including this port, is asked to pay back, will he take the initiative to make sure that this VGF is not taken back from the Kerala Government?

MR. CHAIRMAN: Is your question over?

DR. JOHN BRITTAS: Yes, Sir.

MR. CHAIRMAN: Hon. Minister.

SHRI SHANTANU THAKUR: Sir,* ...*(Interruptions)*... This is everywhere. There is a document. We can show that. ...*(Interruptions)*...

MR. CHAIRMAN: If the question is relevant to the main question, then you please answer. Otherwise, you please avoid it.

SHRI SHANTANU THAKUR: Sir, although this question does not pertain to the main question, I will offer the Member of Parliament to come to our office and sit with us and we can show them what the exact reality in that is. ...*(Interruptions)*...

MR. CHAIRMAN: Please go back to your seats. ...*(Interruptions)*... Fifth supplementary. Shri Kanad Purkayastha. ...*(Interruptions)*...

SHRI SAKET GOKHALE: Sir, why are you leaving the Bengal MP? It is a Bengal question, Sir. ...*(Interruptions)*...

* Not recorded.

MR. CHAIRMAN: You cannot instruct. You please sit down. ...*(Interruptions)*... You please sit down. You cannot instruct the Chair. ...*(Interruptions)*... No, no, you mind your words. You cannot instruct the Chair. You please sit down. ...*(Interruptions)*... No, no; प्लीज़ बैठिए। ...*(व्यवधान)*... You have no right to instruct the Chair. You take your seat. ...*(Interruptions)*... Yes, Mr. Kanad Purkayastha.

श्री कणाद पुरकायस्थ: सभापति महोदय, आपका बहुत-बहुत धन्यवाद। ...*(व्यवधान)*...

MR. CHAIRMAN: Are you going to your seat or not? ...*(Interruptions)*... If you are not going to your seat *(Interruptions)*... No, no, this is not correct. ...*(Interruptions)*... This is not correct. You cannot take the House for a ride. ...*(Interruptions)*... You go back to your seats. ...*(Interruptions)*... If you are not going back, then, I will be forced to take some action. ...*(Interruptions)*... No, you are wrong. ...*(Interruptions)*... You are wrong. You go back. ...*(Interruptions)*... Mr. Kanad Purkayastha, please raise your question. ...*(Interruptions)*...

श्री कणाद पुरकायस्थ: सभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे अपना प्रश्न पूछने का अवसर दिया है। महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि what are the measures undertaken especially for infrastructure development and dredging undertaken by the Inland Waterways Authority of India for smooth operation of cargo and transport in the National Waterways-16 ...*(Interruptions)*...

MR. CHAIRMAN: Why are you shouting? ...*(Interruptions)*... I am not against Bengal. I am for... ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... If you continue like this, then, I will be forced to take strong action against you. ...*(Interruptions)*... What are you thinking? Every time, you want to disturb others. ...*(Interruptions)*... No, you go back. ...*(Interruptions)*... Nothing doing. You go back. ...*(Interruptions)*... You may go back now. Go back now. ...*(Interruptions)*... It is everybody's State, not your State alone. It is everybody's State. ...*(Interruptions)*... No, no. West Bengal is everybody's State. It does not belong to you alone. ...*(Interruptions)*... Hon. Member, please take your seat. Put your question. ...*(Interruptions)*... Hon. Member, please take your seat.

(At this stage, some hon. Members left the Chamber.)

श्री कणाद पुरकायस्थ: माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि what are the measures undertaken especially for infrastructure development and dredging undertaken by the Inland Waterways Authority of India for

smooth operation of cargo and transport in the National Waterways-16 on the Barak River in Assam. ...(*Interruptions*)...

PROF. MANOJ KUMAR JHA: Sir, I have a point of order. ...(*Interruptions*)...

श्री सभापति: प्लीज़ बैठिए। ...(**व्यवधान**)... You know very well that you cannot raise a point of order during Question Hour. ...(**व्यवधान**)... प्लीज़ बैठिए। आप प्लीज़ बैठिए।

PROF. MANOJ KUMAR JHA: Sir, please let me make a point of order. ...(*Interruptions*)...

MR. CHAIRMAN: No, no. You cannot disturb the House like this. प्लीज़ बैठिए। Hon. Minister, please answer the question. ...(*Interruptions*)...

PROF. MANOJ KUMAR JHA: Sir, this is a question of privilege.

MR. CHAIRMAN: No, no. You may please take your seat. You have no right to raise a point of order during Question Hour. Please take your seat.

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL): Respected Chairman, Sir, hon. Member, Shri Purkayastha, has raised a very important question. This is regarding the initiatives undertaken by the Ministry of Ports, Shipping and Waterways for the seamless movement of various kinds of vessels, cargo vessels, passenger vessels and cruise vessels, in National Waterways-16 on River Barak. The stretch on River Barak from Lakhimpur to Bhanga is 121 kilometres long. For the development of this particular length of the river, we have started dredging. We have renovated the terminal at Badarpur and Karimgunj. Almost 50 lakh people reside in the Barak Valley of Assam. This terminal is not just for Assam but for nearby States like Mizoram, Manipur and Tripura as well. If the Barak River is developed, then, all the States would be benefited. In particular, our farmers, entrepreneurs and people in general would be benefited by way of transportation of their finished products from one part to the other part with very less expenditure. Logistics costs, in particular, would be reduced through movement over the Inland Waterways. I believe, that is the benefit it would provide. All this is happening only because of the visionary Prime Minister, Shri Narendra Modi, as he loves the country, he loves the North Eastern part of India and because of his special initiatives, untiring efforts and special support, the entire North East, in the last eleven years, has got a special status. Now, almost five crore people in this part of the country have come up with self-confidence because of the hon. Prime Minister's leadership. The entire

region is developing faster. I must also underline some important points here. As we all know, the hon. Prime Minister has always been appealing to the people of the country that let us reform, perform and transform. With this kind of a policy and program, the three important sectors, Exim trade, coastal shipping and inland waterways, got charged up. In the last 11 years, such transformative initiatives have been undertaken. I am coming to the point. Let me cite an exciting success story. In inland waterways, the cargo movement was limited to 18 million metric ton up to 2014. But, under the leadership of hon. Prime Minister, it went up to 146 million metric ton. Massive growth! 700 per cent growth! If you talk about the National Waterways, during their regime, it was limited to three numbers only. Now, because of this transformative initiative, it went up to 111 altogether. So, this is 870 percent growth! Investment in National Waterways, during their regime was only Rs.183 crores. But, during the NDA regime, it is Rs.1,700 crores. ...*(Interruptions)*... Jairam ji, please listen. ...*(Interruptions)*... This is all fact. ...*(Interruptions)*... If you talk in terms of cruise passengers, it was limited to 84,000 only. Now, it went up to five lakhs. That is the jump of 485 per cent! Let me talk about the number of luxury cruise. It was limited to three. Now, it went up to 25. It is a 633 per cent growth! If you talk about the lighthouse tourism, footfall was limited to 4.3 lakhs...

MR. CHAIRMAN: Hon. Minister, be brief in your reply, please.

SHRI SARBANANDA SONOWAL: I am concluding. If you talk about the lighthouse tourism, footfall was limited to 4.3 lakhs. Now, it went up to 19 lakhs! That is the power of visionary and dynamic leadership and, I believe, you should all admit it.

MR. CHAIRMAN: Now, next Question. ...*(Interruptions)*...

SHRI SARBANANDA SONOWAL: Let me tell you in one line. ...*(Interruptions)*...

MR. CHAIRMAN: So, please complete. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, you have asked him to sit down. What is this? ...*(Interruptions)*...

MR. CHAIRMAN: Let him complete in one line. ...*(Interruptions)*...

SHRI SARBANANDA SONOWAL: Sir, in Vizhinjam, it is our spirit of cooperative federalism, which includes the Government of India, the Government of Kerala and also Adani. It was a joint effort that transshipment hub is shining globally and record

number of containers have been handled within a year's time. So, that is the success story we could able to create. Thank you.

MR. CHAIRMAN: Question No.107.

Replacement of ammonia with green hydrogen

*107. SHRI DIGVIJAYA SINGH: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the quantum of Green Hydrogen specifically earmarked for fertilizer use given that National Green Hydrogen Mission targets 5 million tonnes of Green Hydrogen by 2030, while only 0.5 million tonnes would replace all imported Ammonia for Phosphatic fertilizers;
- (b) the auction-wise details of winning bidders, discovered prices and committed offtakers in the 13 planned Green Ammonia auctions aggregating 7.24 lakh MT/year; and
- (c) the reduction in Green House Gas emission likely to be achieved in the fertilizer production sector by replacing 2.5MMT of imported Grey Ammonia with Green Hydrogen?

THE MINISTER OF NEW AND RENEWABLE ENERGY (SHRI PRALHAD JOSHI): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) and (b) The Government of India is implementing the National Green Hydrogen Mission (NGHM), with an objective to make India a global hub of production, usage and export of Green Hydrogen and its derivatives. India's Green Hydrogen production capacity is likely to reach 5 Million Metric Tonnes per annum by 2030.

Strategic Interventions for Green Hydrogen Transition (SIGHT) Programme, is a key component of the Mission, which provides incentives for production of green hydrogen and electrolyser manufacturing. Scheme guidelines for implementation of the incentive scheme for green ammonia production and supply (under mode 2A) have been issued under SIGHT Programme.

Solar Energy Corporation of India (SECI), has discovered prices through competitive bids for the production and supply of 7,24,000 tonnes per annum of

Green Ammonia to 13 fertilizer units across India. This green ammonia capacity corresponds to 1,27,786 tonnes per annum of green hydrogen production, in accordance with the equivalence factor of 0.1765 kg green hydrogen per kg of green ammonia.

The auction-wise details of the 13 green ammonia winning bidders, discovered prices and committed offtakers, aggregating to 7,24,000 metric tonnes per annum (MTPA), are given below:

S. No.	Offtaker fertilizer unit	Green Ammonia capacity (MTPA)	Discovered price (Rs. /kg) *	Selected Green Ammonia producer
1	Paradeep Phosphate Limited (Paradeep)	75000	55.75	Acme Cleantech Solutions Private Limited
2	Krishana Phoschem Limited, Meghnagar	70000	51.8	NTPC Renewable Energy Limited
3	Madhya Bharat Agro Products Limited-II, Sagar	60000	52.25	Oriana Power Limited
4	Madhya Bharat Agro Products Limited-III, Dhule	70000	53.05	SCC Infrastructure Pvt. Ltd. with M/s InSolare Energy Limited
5	Gujarat Narmada Valley Fertilizers & Chemicals Limited (GNFC), Bharuch	50000	52.5	Onix Renewable Limited
6	Coromandel International Limited (CIL), Kakinada	85000	50.75	Jakson Green and Ocior
7	Coromandel International Limited (CIL), Vishakhapatnam	50000	51.89	Acme Cleantech Solutions Private Limited
8	Indian Farmers Fertiliser Cooperative Limited (IFFCO), Kandla	100000	54.73	Acme Cleantech Solutions Private Limited
9	Indian Farmers Fertiliser Cooperative Limited	100000	49.75	Acme Cleantech Solutions Private

	(IFFCO), Paradeep			Limited
10	Paradeep Phosphates Limited (PPL), Zuarinagar	25000	62.84	Acme Cleantech Solutions Private Limited
11	Indorama India Private Limited (IIPL), Haldia	20000	64.74	Acme Cleantech Solutions Private Limited
12	Mangalore Chemicals & Fertilizers Ltd. (MCFL), Mangalore	15000	57.65	SCC Infrastructure Pvt. Ltd. with M/s InSolare Energy Limited
13	Madras Fertilizers Limited (MFL), Chennai	4000	50	Suryam International Private Limited

(c) The estimated reduction in green house gas emissions due to replacement of 2.5 million tonnes of grey ammonia by green ammonia is approximately 5 million tonnes of equivalent CO₂ emissions annually on a life - cycle basis.

While the emissions related to production of imported grey ammonia do not occur within India's territorial boundaries, its substitution with green ammonia contributes to global emission reduction, and facilitates the transition to renewable energy based fertiliser production.

SHRI DIGVIJAYA SINGH: Sir, the performance of the Ministry of New and Renewable Energy in its ambitious PM-Kusum Scheme has been dismal. It missed its capacity target by 70 per cent and could not spend 80 per cent of its Budget. How would you achieve target of 5 million metric tons of Green Hydrogen production target by 2030?

SHRI PRALHAD JOSHI: Sir first of all, I would like to tell hon. senior Member that whether it is in PM-Kusum or overall renewable energy, माननीय प्रधान मंत्री जी के नेतृत्व में we have achieved total renewable energy of 272 gigawatt as on date. During their time, it was 81 gigawatt, including hydro. Now, it is 272 gigawatt, including hydro. Solar energy was 2.8 gigawatt. Today, it is nearly 136 gigawatt. सर, अगर पोलिटिकली बात करनी है, तो मैं एक चीज़ बताना चाहता हूँ कि, we are the third largest renewable energy producer in the world today. सर, पहले भी सूर्य था। There was the sun before Modi ji came to power. But the hon. Prime Minister, Modi ji, recognised the power of the sun and made the poor people understand that power and they also supported that. He also supported that. Now, people are taking benefit under PM-Kusum and

PM Surya Ghar Yojana. Now, it has started. And, I would like to say that there are many States, which are demanding more and more in PM Kusum. But, as far as this is concerned, प्रधान मंत्री जी ने 'Sun' को recognise करके उससे गरीब लोगों को फायदा पहुँचाया, जबकि इन लोगों ने 'son' को promote किया। तब भी सूर्य था, लेकिन उसका तेज वे समझ नहीं पाए। They were more bothered about 'son'. The hon. Prime Minister Modi recognised the importance of 'sun'.

MR. CHAIRMAN: Now, second supplementary, Shri Digvijaya Singh.

SHRI DIGVIJAYA SINGH: Sir, he has not answered my first supplementary. I hope he answers my second supplementary. As it stands today, we would be using only 0.5 million metric ton to replace the imported grey hydrogen in production of green ammonium for phosphate fertilizer. Our production target is 5 million metric ton of green hydrogen by 2030. I do not know how they will do it. What steps would you take to build market demand for green hydrogen and accelerate its adoption across different sectors?

SHRI PRALHAD JOSHI: Responding to first and second supplementary together, in green hydrogen, in total, I would like to say very categorically that under the leadership of the hon. Prime Minister, regarding the green hydrogen transition in India, overall दुनिया में जो चल रहा है, we are not only the participant in that, but we are also the ones who are shaping it for the entire world. This is the situation today. And, out of that, आज के दिन 5 मिलियन मीट्रिक टन का जो हमारा target है ,उसमें as on November 2025, twenty-one green hydrogen projects have been commissioned across the country with a total capacity of 8,300 TPA. Overall, for the electrolyser and hydrogen put together, Rs.19,000 crores have been earmarked. We are well on our way. There is still time up to 2028 and we are doing it. Then, the second supplementary, which is his main question, is related to the green ammonia. Green Ammonia में अभी हमारी जो manufacturing शुरू हुई है, एक जगह हमने already Green Ammonia के उत्पादन के लिए टेंडर निकाला था ,उसमें दुनिया में lowest price भारत में आया है ,मैं यह भी रिकॉर्ड पर रखना चाहता हूँ। दूसरी बात,जो 0.5 MMT की बात की गई है, as on date, India has successfully tendered a quantity of 7.24 lakh ton per annum green ammonia production under the SIGHT Mode-2A. I would like to say that till recently, this is the largest such tender of green ammonia anywhere in the world. This is what has been achieved in green ammonia and green hydrogen both. This means 25-30 per cent of the total ammonia required for the fertilizers now from 2028, it will be through green ammonia. These are the changes which are being brought in the recent past, and this has all happened very recently, that is, after 2014, and

particularly, after the launching of the National Green Hydrogen Mission by the hon. Prime Minister, Shri Narendra Modi, with an allocation of support fund, that is, Viability Gap Fund, or, PLI whatever it is called, with a support of Rs.19,000 crore. That is why, things are moving and there are so many countries which are looking towards India. People are interested in off-take agreements also. AM Green and Uniper, Germany, have signed a firm off-take agreement for supply of 2,50,000 metric tons green ammonia per annum. Juno Joule signed an off-take agreement with the Select Energy, that is also from Germany, with 600 TPD for about 2,19,000 metric tons per annum of green ammonia. LNT is in the process of finalising an agreement with Japan. ACME is in the process of finalising, again, with Japan. People are demanding. I would also like to place it on record that recently, the hon. Prime Minister had sent me to Davos. There were many people who wanted to meet me for this green hydrogen, which is a revolution taking place in India. People are interested to invest in it. People are interested to invest even in the renewable energy because they are seeing the growth happening in India.

MR. CHAIRMAN: Third supplementary; Dr. Sasmit Patra.

DR. SASMIT PATRA: Hon. Chairman, Sir, I have a specific question to the hon. Minister. In his reply, he has mentioned regarding off-take fertilizer units and the selected green ammonia producers. The off-take units are either Government or private and the ammonia producers are primarily private. Therefore, what is the arrangement that the Government has? Is it a two-party agreement that has been signed or is the Government having a tripartite agreement? What are the responsibilities and the liabilities of the private parties in this regard, especially in case of green ammonia producers?

SHRI PRALHAD JOSHI: Sir, as far as green ammonia is concerned, 7.24 lakh MTPA is the figure which I mentioned. It is purely for the fertilizers. There are fertilizer companies and there are players who are already participating in this entire process of producing green ammonia and green hydrogen. The interim procurement will be through SECI -- it is floating the bids -- either from fertilizer units or from any private people who want to invest as far as production of green ammonia or even green hydrogen is concerned. They will produce it. Green hydrogen cannot be transported in its direct form. It will be transported in the form of methane or ammonia to those who place the order with them. It will be supplied to them. This is a simple system and it is quite appreciated by the market also.

MR. CHAIRMAN: Third supplementary; Shri Mayankkumar Nayak.

श्री मयंककुमार नायक: सर, देश के यशस्वी प्रधान मंत्री, जब गुजरात के मुख्य मंत्री थे, तब renewable energy के क्षेत्र में, उन्होंने देश में सबसे पहला solar park बनाया था और wind energy के माध्यम से, इस energy के क्षेत्र में, गुजरात के द्वारा नया-नया प्रोडक्शन शुरू किया था। आज हमारा देश इस क्षेत्र में पूरी दुनिया में तीसरे नंबर पर पहुंचा है। मैं माननीय मंत्री, प्रहलाद जोशी जी से पूछना चाहता हूं कि भारत में अब तक commission किए गए green hydrogen परियोजनाओं की वर्तमान परिस्थिति क्या है और परिणामस्वरूप आयात में कितनी बचत होने की संभावना है? पिछले वर्षों के दौरान solar power के tariff में किस तरह का परिवर्तन भी आया है और renewable energy के क्षेत्र में, 2026 के बजट में, उसका कैसा प्रयोजन है, यह मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं।

श्री प्रहलाद जोशी: सर, उन्होंने बहुत डिटेल में प्रश्न पूछा है। I am thankful to him. As I have already told you, total 21 green hydrogen projects have been commissioned across the country. JSW Steel has started a large-scale project at Vijayanagar, Karnataka. This project has diverse applications, including electricity generation. सर, इसमें green electricity चाहिए, इसलिए electricity generation है। Refueling stations हैं। Refueling stations के लिए शुरुआत में बहुत बड़ी investment चाहिए। हमने steel production में pilot project शुरू किया है। Blending with the natural gas -- of course, hydrogen, green hydrogen - इंदौर, गुना वगैरह में, बहुत सी जगहों पर city gas में शुरू हो गया है। Furnace Fuel, Refinery Operation, Glass Manufacturing and Pilot Proof of Concept Demonstration शुरू हो गया है। Major projects include GAIL's Blending Project at Guna. मैं हरदीप जी को धन्यवाद देता हूं। Hydrogen blending has successfully been done by GAIL at Guna and that has proved to be successful. Similarly, seven electrolyzer plants have been commissioned with a total capacity of 1,135 MW. Second point is regarding overall cost. Because of its scale and because of the speed of the hon. Prime Minister, it has come down. In 2013-14, it was nearly about 11 rupees per unit. Recently, in Madhya Pradesh, the price has come out to be two rupees and fifteen paise, and it is only because of the scale. Also, अभी हमने एक नया प्रयोग शुरू किया है, जिसके तहत हमने कहा है कि सिर्फ सोलर और विंड का मत कीजिए, बल्कि, जो एजेंसीज़ टेंडर बुलाती हैं, bid float करती हैं, उनको इसके साथ-साथ Firm and Dispatchable Renewable Energy के लिए टेंडर float करने के लिए कहा है। Even, in that, we have recently discovered that the average price is two rupees seventy paise to three rupees thirty paise with the battery storage. Along with battery, wind, altogether it is not more than four rupees to four rupees fifty paise. It is really transformative. It is bringing the biggest change in the power sector. Of course, I am not saying that there are no issues. For other issues also, we are trying AI-led solutions and all such things. Thirdly, Sir, the hon. Member asked about the Budget. I am thankful to the hon.

Finance Minister, Shrimati Nirmala Sitharaman. Total Budget till 2014 was Rs. 956 crores, and this year, it is Rs. 33,000 crores. Last year, it was Rs. 26,000 crores and now it is Rs. 33,000 crores. From 2004 to 2014, total Budget to NRE in all the 10 years put together, was Rs. 8,815 crores, whereas in 10 years of Modi Government, it is Rs. 1,26,301 crores. Duty for battery storage is also now exempted. There are critical minerals. इसमें हमें बहुत critical minerals चाहिए, rare earth permanent magnet चाहिए for renewable energy and its all other derivatives like hydrogen, hydrogen derivatives. Even in wind energy, we need many rare earth elements and even rare earth permanent magnet also. For that, duty exemption for critical mineral processing equipment has been allowed. Overall, हमारे बजट में माननीय प्रधान मंत्री जी के मार्गदर्शन में वित्त मंत्री जी ने इसके लिए जो allocation किया है, that is why, India has become third in solar energy and fourth in overall renewable energy in the entire world. This is the greatest success story which we can showcase. The hon. Prime Minister himself has said, मोदी जी के नेतृत्व में भारत ने जो achieve किया है, वह सिर्फ मोदी जी का भी achievement नहीं है, बल्कि उसको हमें भारत का achievement मान कर चलना है।

MR. CHAIRMAN: Now, Shrimati Rajani Ashokrao Patil.

SHRIMATI RAJANI ASHOKRAO PATIL: Thank you, Sir, for giving me the opportunity. Some studies by the CPCB and international research bodies have highlighted that excessive use of chemical fertilizers containing nitrogen and phosphorus leads to leaching into rivers and is causing eutrophication, oxygen depletion and large scale damage to aquatic life, while over application has also resulted in nitrate contamination of groundwater which is affecting the drinking water in several regions. Further, reports indicate that effluent from fertilizer manufacturing units add to water pollution when industrial discharge norms are not strictly followed. In that case, what measures is the hon. Minister going to take?

SHRI PRALHAD JOSHI: Sir, she might have prepared the Supplementary for some other question. This is not at all this question.

MR. CHAIRMAN: She had given the name for Supplementary to Question Number 107. Now, Q.No.108.

Suposhit Bharat Initiative

*108. SHRIMATI SUMITRA BALMIK: Will the Minister of AYUSH be pleased to state:

- (a) the details of the Suposhit Bharat initiative and the specific Ayush-based dietary interventions (Ayush Aahar) introduced in Anganwadis of Madhya Pradesh to combat malnutrition among women and children;
- (b) whether the Ministry is promoting Garbh Sanskar modules in Ayush Health and Wellness Centers to ensure the mental and physical well-being of pregnant women in rural areas; and
- (c) the data regarding the distribution of AYUSH-64 and other immunity-boosting kits to vulnerable populations in the tribal districts of Madhya Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH (SHRI PRATAPRAO JADHAV): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) The Government is addressing malnutrition among women and children through Mission Saksham Anganwadi and Poshan 2.0, which includes Poshan Abhiyaan, Anganwadi Services and the Scheme for Adolescent Girls, and is implemented through Anganwadi Centres across the country, including Madhya Pradesh. Under Mission Poshan 2.0, a new strategy has been made for reduction in malnutrition and for improved health, wellness and immunity through activities like community engagement, outreach, behavioural change and advocacy. Ayush healthcare has been given due emphasis in Poshan 2.0 through anganwadi centers with a focus on prevention of diseases and promotion of wellness through Yoga, cultivation of medicinal herbs in Poshan Vatikas, and preparation of Ayush formulations to address conditions like anaemia.

As part of these efforts, 31,709 Poshan Vatikas have been developed in Anganwadi Centres in Madhya Pradesh, while more than 3.13 lakh Poshan Vatikas have been developed across the country. The Ministry of Ayush participated in Poshan Maah and Poshan Pakhwada organized by the Ministry of Women and Child Development (MWCD) through its National Ayush Mission (NAM), National Institutes, Research Councils and Ayush Colleges across the country, during which more than four crore Ayush-based activities were conducted nationwide from 2021-2025.

The Suposhit Gram Panchayat Abhiyaan under Mission Saksham Anganwadi and Poshan 2.0 of MWCD launched on 26 December 2024, incentivises top performing Gram Panchayats to strengthen Anganwadi services and nutrition related

activities with a focus on measurable improvements in nutritional outcomes of children, pregnant women and lactating mothers. However there is no specific initiative titled Suposhit Bharat.

(b) Yes, under NAM, the service delivery framework of Ayush Health and Wellness Centres, now known as Ayushman Arogya Mandirs (Ayush), envisages care during pregnancy and childbirth as one of its activities through preventive pregnancy care (Garbhini Charya), including appropriate food and lifestyle practices for the woman and family, specific dietary preparations, use of home remedies, and Yoga.

Further Supraja program (Ayush Maternal and Neonatal Intervention) under NAM is a specialized initiative aimed at promoting maternal and neonatal health outcomes by integrating Ayush-based preventive, promotive, and therapeutic care into existing public health systems.

(c) Yes, as per the data received from Directorate of Ayush, Government of Madhya Pradesh immunity-boosting kits were distributed to vulnerable populations in all 51 districts of Madhya Pradesh, including 20 tribal districts. The kits contained AYUSH-64 and other immunity-boosting Ayush medicines, such as Ayush Kadha, TrikatuChurna, Sanshamani Vati, Anu Taila, Arsenicum Album and KhameeraMarwareed. The details are enclosed as **Annexure**.

Also the Central Council for Research in Ayurvedic Sciences (CCRAS), an autonomous organization under Ministry of Ayush is providing Ayurveda Health care services in tribal dominant areas across the country at the door steps, through the Tribal Health Care Research Programme (THCRP) under the Development Action Plan for Scheduled Tribes (DAPST) through 14 CCRAS institutes in 14 states, including Madhya Pradesh state. Under this programme, Ayuraksha Kits containing Chyawanprash, Ayush Kwatha, Samshamani Vati, and Anu Taila were distributed by the CCRAS-Regional Ayurveda Research Institute (RARI), Gwalior, in Scheduled Tribe-dominated areas of Chhindwara district, specifically Block Tamia, Madhya Pradesh, during the financial year 2021-22.

Annexure

**The data of the distribution of AYUSH-64 and other immunity-booster medicines
during Covid-19 pandemic to vulnerable populations in the tribal districts of
Madhya Pradesh**

S.No.	Name of Tribal District	AYUSH 64 (pack of 40 tablets) No. of packets
1	Umaria	1000
2	Anuppur	1000
3	Seoni	1000
4	Narmadapuram	1000
5	Betul	1000
6	Mandla	1000
7	Sheopur	1000
8	Dhar	1000
9	Barwani	1000
10	Burhanpur	1000
11	Jhabua	1000
12	Khargone	1000
13	Khandwa	1000
14	Alirajpur	1000
15	Balaghat	1000
16	Ratlam	1000
17	Dindori	1000
18	Chhindwara	1000
19	Sidhi	1000
20	Shahdol	1000
Total:		2,00,000

MR. CHAIRMAN: First supplementary. Shrimati Sumitra Balmik.

श्रीमती सुमित्रा बाल्मीक: सभापति महोदय, आयुर्वेदिक औषधियाँ हमारे देश की संजीवनी हैं। कोरोना के बाद देश ही नहीं, विदेशों में भी इन औषधियों के प्रति विश्वास बढ़ा है। माननीय महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से जानना चाहती हूँ कि आयुर्वेदिक दवाओं के मानकीकरण और क्वालिटी के लिए मंत्रालय की ओर से क्या कदम उठाए जा रहे हैं?

MR. CHAIRMAN: Hon. Minister.

श्री प्रतापराव जाधव: माननीय सभापति महोदय, माननीय सदस्या ने यहाँ पर आयुर्वेदिक दवाओं के मानकीकरण के बारे में जो प्रश्न पूछा है, उसके बारे में मैं बताना चाहता हूँ कि इसके लिए हमारी एक CCRAS संस्था है, जिसके माध्यम से भी इन दवाओं का मानकीकरण किया जाता है। हमारे आयुष विभाग ने आयुष लाइसेंसिंग और सुरक्षा नियामक भी बनाया है, जिसके माध्यम से

आयुर्वेद, सिद्धा, सोवा-रिग्पा और यूनानी दवाओं की बिक्री तथा उनके निर्माण का लाइसेंस जारी करने का प्रावधान औषधि नियम, 1945 के नियम 158(ख) के तहत किया गया है, जिनमें सुरक्षा, अध्ययन और प्रभावशीलता का साक्ष्य अनुभव अनिवार्य है। औषधि नियम, 1945 के नियम 168 के अनुसार, निर्माता को आयुर्वेद, सिद्धा और यूनानी दवाओं के निर्माण के लिए मानकों का अनुपालन करना होता है।

MR. CHAIRMAN: Second supplementary. Shrimati Sumitra Balmik.

श्रीमती सुमित्रा बाल्मीक: माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूँ कि मेडिकल टूरिज्म को बढ़ावा देने के लिए आयुष मंत्रालय क्या कदम उठा रहा है?

MR. CHAIRMAN: Hon. Minister.

श्री प्रतापराव जाधव: माननीय सभापति महोदय, मेडिकल टूरिज्म बढ़ाने के लिए हमारे आयुष मंत्रालय के माध्यम से कई कदम उठाए जा रहे हैं, जैसे हमने आयुष वीजा लॉन्च किया है, जिसके माध्यम से हजारों विदेशी लोग आयुष के माध्यम से उपचार कराने के लिए हमारे देश में आते हैं। बाहर के बहुत सारे लोग ऐसे हैं, जो टूरिस्ट वीजा लेकर आते हैं, लेकिन यहाँ पर आयुष के माध्यम से उपचार करवाते हैं। हमारे देश में बहुत सारे वेलनेस सेंटर्स चलते हैं, उनमें भी उपचार किए जाते हैं। हमारा आयुष मंत्रालय उन वेलनेस सेंटर्स को बढ़ावा देने पर भी विचार कर रहा है, ताकि उनके माध्यम से हमारा मेडिकल टूरिज्म अच्छी तरह बढ़े। इसके लिए हम निश्चित रूप से कदम उठा रहे हैं।

MR. CHAIRMAN: Third supplementary. Shri Bikash Ranjan Bhattacharyya.

SHRI BIKASH RANJAN BHATTACHARYYA: What is this concept of Garbh Sanskar? Does it have any rational or scientific foundation? India wants to see itself as a nation of scientific temper!

MR. CHAIRMAN: Hon. Minister.

श्री प्रतापराव जाधव: माननीय सभापति महोदय, यह जो प्रश्न पूछा गया है, यह मूल प्रश्न से संबंधित नहीं है। अगर माननीय सदस्य जानकारी चाहते हैं, तो वे निश्चित रूप से मुझसे मिलें, मैं उनको जानकारी दे दूँगा।

MR. CHAIRMAN: Dr. Parmar Jashvantsinh Salamsinh.

डा.परमार जशवंतसिंह सालमसिंह: ऑनरेबल चेयरमैन सर, मंत्री जी ने अपने जवाब में बताया है कि पूरे देश में 3.13 लाख पोषण वाटिकाज़ बनाई गई हैं। मेरा मंत्री जी से यह क्वेश्चन है कि ये

पोषण वाटिकाज़ आम आंगनवाड़ी से कैसे अलग हैं? What are the salient features of Poshan Vatika. और हम आंगनवाड़ी वर्कर्स की capacity building के लिए क्या कर रहे हैं?

श्री प्रतापराव जाधव: माननीय सभापति महोदय, मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के तहत स्वास्थ्य, पोषण और रोग प्रतिकारक क्षमता बढ़ाने के लिए आयुष पद्धतियों को एकीकृत किया गया है। महिला एवं बाल विकास मंत्रालय द्वारा शुरू किए गए मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के अंतर्गत सुपोषित ग्राम पंचायत अभियान, पंचायत स्तर पर आयुष से जुड़े पोषण प्रस्तावों को भी बढ़ावा देता है।

आयुष आहार के माध्यम से खाद्य सुरक्षा एवं मानक विनियम, 2022 के आयुष मंत्रालय के परामर्श से एफएसएसआई द्वारा 05.05.2022 को अधिसूचित भी किया गया है। आयुर्वेद आहार को 17.12.2025 को पारंपरिक चिकित्सा के दूसरे विश्व स्थान संगठन के वैश्विक शिखर सम्मेलन के दौरान जारी किया गया है। ये जो आयुर्वेदिक आहार पोषण वाटिकाएं हैं, इनके अंतर्गत देश भर में कृषि एवं देखभाल केंद्रों में या उनके आसपास 3.13 लाख से अधिक पोषण वाटिकाएं विकसित की गई हैं, जिनके माध्यम से निश्चित रूप से आंगनवाड़ी के माध्यम से महिलाओं, गर्भवती माताओं तथा छोटे बच्चों के पोषण के लिए महिला एवं बाल विकास विभाग के साथ हमारा आयुष विभाग भी सहयोग करता है।

MR. CHAIRMAN: Fifth supplementary; Shri Sanjay Yadav.

श्री संजय यादव: सर, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहूंगा कि बिहार के आयुष स्वास्थ्य केंद्रों में सीएजी की रिपोर्ट के अनुसार 82 प्रतिशत पद रिक्त हैं। यानी बिहार के आयुष स्वास्थ्य केंद्रों में न डॉक्टर्स हैं, न स्टाफ है और न ही दवाइयाँ हैं। 82 प्रतिशत एक बहुत बड़ी फिगर है। मैं सरकार से पूछना चाहता हूं कि जब बिहार के आयुष स्वास्थ्य केंद्रों में 82 प्रतिशत पद रिक्त हैं, तो वहां के आयुष स्वास्थ्य केंद्रों की वर्तमान स्थिति क्या है और मैं आपके माध्यम से यह भी पूछना चाहूंगा कि ऐसी गंभीर स्थिति को देखते हुए क्या सरकार बिहार में आयुष सेवाओं को सुदृढ़ करने के लिए कोई विशेष समयबद्ध कार्य योजना पर कार्य कर रही है?

श्री प्रतापराव जाधव: माननीय सभापति महोदय, माननीय सदस्य ने बिहार के बारे में यहाँ प्रश्न किया है। प्रश्न से संबंधित न होते हुए भी मैं इसका उत्तर देना चाहूंगा कि अभी तक 2015-16 से 2024-25 तक बिहार को NAM के माध्यम से लगभग 134 करोड़ रुपये दिए गए हैं। लगभग 294 आयुषमान आरोग्य मंदिर वहाँ कार्यशील हैं तथा पटना में 50 बेड के एक अस्पताल का निर्माण कार्य पूरा हो चुका है।...(व्यवधान)...

श्री संजय यादव: सर, 82 प्रतिशत पद रिक्त हैं।...(व्यवधान)...

श्री प्रतापराव जाधव: मैं उसका भी जवाब दे रहा हूँ। स्वास्थ्य सेवाएँ प्रदान करना राज्यों का विषय होता है। आयुष मंत्रालय राज्यों को केवल financial support करता है और हम उनको technical

support भी प्रदान करते हैं। पदों की भर्ती की प्रक्रिया राज्य सरकारों द्वारा की जाती है।...(व्यवधान)...

MR. CHAIRMAN: Now, Q. No. 109.

Benefits of U-Win Portal

##109. SHRI MITHLESH KUMAR: Will the MINISTER OF HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the total number of children and pregnant women registered on the U-WIN portal;
- (b) whether QR code vaccination certificates were issued for every vaccine dose in 2025;
- (c) if so, the total number of such certificates issued;
- (d) the number of SMS reminder messages sent to people in rural areas about upcoming vaccine doses;
- (e) whether U-WIN helped identify children who had never received any vaccine; and
- (f) if so, the number of such “zero-dose” children who were brought under vaccination?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) to (f) A Statement is laid on the Table of the House.

Statement

(a) As on 3rd February 2026, 11.05 crore children and 3.75 crore pregnant women are registered on U-WIN portal.

(b) and (c) Every beneficiary can download the QR code based vaccination certificate from U-WIN portal. In the year 2025, 8.01 crore beneficiaries were registered in U-WIN and the digital QR code based certificates were made available to them.

(d) A total of 29.42 crore SMSs including reminder SMSs were sent to beneficiaries in 2025 from U-WIN portal.

Original notice of the question was received in Hindi.

(e) and (f) U-win has helped in line-listing of children due for vaccination. These children are digitally mapped on the portal for regular follow-ups with SMS alerts for ensuring their due doses. These children as identified also by the front line workers, are provided their due vaccination which is duly recorded on U-WIN platform for ensuring completion of their routine immunization.

MR. CHAIRMAN: Fist supplementary; Shri Mithlesh Kumar.

श्री मिथलेश कुमार: माननीय सभापति महोदय, माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में देश में डिजिटल गवर्नेंस और स्वास्थ्य सेवाओं के एकीकरण की दिशा में अभूतपूर्व कार्य हुआ है। डिजिटल इंडिया अभियान के अंतर्गत स्वास्थ्य क्षेत्र में पारदर्शिता, जवाबदेही और अंतिम व्यक्ति तक सेवाएँ पहुँचाने के लिए कई तकनीकी नवाचार किए गए हैं। यू-विन पोर्टल इसी दूरदर्शी सोच का परिणाम है, जिसने टीकाकरण प्रणाली को अधिक सुदृढ़ और track योग्य बनाया है। क्या माननीय मंत्री जी यह बताने की कृपा करेंगे कि यू-विन पोर्टल के माध्यम से रियल-टाइम डेटा उपलब्ध होने से राज्यों और जिला स्तर पर टीकाकरण की योजना बनाने एवं संसाधनों के बेहतर आवंटन में किस प्रकार के ठोस सुधार देखने को मिले हैं?

MR. CHAIRMAN: Hon. Minister.

श्रीमती अनुप्रिया पटेल: सभापति महोदय, मैं सबसे पहले बताना चाहूंगी कि हमारा जो U-WIN portal है, वह हमारी सारी immunization services के लिए एक national repository है। यह एक ऐसा single digital platform है, जो सभी के लिए उपयोगी है। जो beneficiaries हैं, जो service providers हैं और जो administrators हैं, उन सभी के लिए यह उपयोगी है। यानी हर vaccination session को track करना, उसे record करना और यहां तक कि vaccination session को plan करना - यह ये तीनों काम करने में बहुत ही सुविधाजनक हैं। इससे एक बहुत बड़ा अंतर देखने को मिला है कि पहले हमारे जो भी कार्य manually हुआ करते थे, paper-based तरीके से हुआ करते थे, राज्यों में, जिलों में और खास तौर से हमारे जो frontline health care workers होते थे, उन्हें कागज़ पर record रखना पड़ता था, चाहे ASHA हो, ANM हो, लेकिन आज ये सारे records digitized हो चुके हैं। जो हमारे frontline health care workers हैं, आज इस portal के जरिए उन्हें यह सहुलियत हो गई है कि उनके पास एक line-listed data होता है। हमारा जो cohort है, वह 2.54 crore बच्चों का है और 2.9 crore pregnant women का है। हम इस पर हर case के status को जान सकते हैं, उसे track कर सकते हैं और अपनी एक due list generate कर सकते हैं। इस तरीके से आज हमारा अधिक से अधिक immunization coverage हो रहा है और हमारे प्रयास के जरिए हमारा full immunization coverage 98.7 per cent पहुंच गया है। हमारी राष्ट्रीय स्वास्थ्य नीति ने target set किया था कि देश के अंदर जो universal immunization कार्यक्रम चल रहा है, उसके तहत हमारा target है 90 per cent से अधिक हो, लेकिन U-WIN portal आने के बाद एक-एक case को track करना आसान हुआ है, तो उससे हमारा full immunization coverage 98.7 per cent पर पहुंच गया है। इसका वृहद्

असर हमें MMR, IMR, neonatal mortality और under-5 mortality की गिरावट में भी देखने को मिला है, जो वैश्विक दर पर गिरावट हो रही है, उससे बेहतर है। आज जिले में, राज्य में frontline health care workers बेहतर ढंग से काम कर पा रहे हैं और एक-एक केस की बेहतर निगरानी कर पा रहे हैं।

MR. CHAIRMAN: Second supplementary, Shri Mithlesh Kumar.

श्री मिथलेश कुमार: महोदय, माननीय प्रधान मंत्री जी के नेतृत्व में केन्द्र सरकार ने 'सबका साथ, सबका विकास' मंत्र के अनुरूप ग्रामीण और वंचित वर्गों तक स्वास्थ्य सेवाएं पहुंचाने को सर्वोच्च प्राथमिकता दी है। U-WIN portal के माध्यम से शून्य खुराक बच्चों की पहचान कर उन्हें टीकाकरण दायरे में लाना भारत की सार्वजनिक स्वास्थ्य प्रणाली की एक बड़ी उपलब्धि मानी जा रही है, जिसे अंतरराष्ट्रीय स्तर पर भी सराहा जा रहा है। क्या माननीय मंत्री जी यह बताने की कृपा करेंगे कि U-WIN portal के माध्यम से शून्य खुराक बच्चों की पहचान और टीकाकरण से मात्र एवं शिशु मृत्यु दर में कमी लाने की दिशा में सरकार को क्या सकारात्मक परिणाम प्राप्त हुए हैं तथा भविष्य में इस प्रणाली को और अधिक प्रभावी बनाने की क्या योजना है?

MR. CHAIRMAN: Hon. Minister.

श्रीमती अनुप्रिया पटेल: महोदय, मैं बताना चाहूंगी कि zero dose, जिसे शून्य खुराक कह रहे हैं, ये वे बच्चे होते हैं, जिन्हें जन्म के एक साल के भीतर Pentavalent vaccine "5-in-1" मिलनी होती है, वह नहीं मिल पाती है। पहले देश में ऐसे बच्चों की संख्या अधिक थी। वर्ष 2013 में 26 lakh ऐसे बच्चे थे, जिन्हें हम शून्य खुराक बच्चे कह रहे थे। इस पर हमारी सरकार ने अपने प्रयासों को केन्द्रित किया। U-WIN portal आने के बाद खासतौर से ऐसे बच्चों की tracking हमारे लिए आसान हुई और 2013 में जो संख्या 26 lakh हुआ करती थी, वह सरकार के प्रयासों के चलते आज 2025 में साढ़े आठ लाख पर पहुंच गई है। वर्ष 2023 में zero dose बच्चे 0.11 per cent हुआ करते थे, आज वे घटकर .06 per cent पर पहुंच गए हैं। हमने यह जो उपलब्धि हासिल की है या हम शून्य खुराक बच्चों की संख्या कम करने में यह जो प्रगति कर पाए हैं, उसके लिए हमने बहुत बड़ा प्रयास किया है। देश के अंदर ऐसे 11 राज्य हैं, जिनमें उत्तर प्रदेश, बिहार, झारखंड, मध्य प्रदेश, राजस्थान, हरियाणा और हमारे नॉर्थ-ईस्ट के कई राज्य, जिनमें अरुणाचल प्रदेश, मिजोरम, मेघालय, नागालैंड शामिल हैं। इसमें ऐसे तमाम राज्यों के 143 जिले आते हैं। ये वे जिले थे, जिनमें वैक्सिनेशन की कवरेज कम थी और जीरो डोज बच्चों की संख्या ज्यादा थी। हमने यहाँ पर 'मिशन इंद्रधनुष' का बहुत तेजी से संचालन किया है। हमने इंटेसिफाइड मिशन इंद्रधनुष चलाया है। हमने उसकी 12 फेजेज में, on immunization स्टेट टास्क फोर्स, डिस्ट्रिक्ट टास्क फोर्स और ब्लॉक लेवल टास्क फोर्स बनाई। हमें इसके ज़रिये 5.46 करोड़ बच्चों और 1.32 करोड़ प्रेग्नेंट विमेन पर सफलता मिली, हमने इन्हें vaccinate किया।

महोदय, मैंने पहले भी MMR के बारे में बताया है कि हमें MMR पर व्यापक असर देखने के लिए मिला है। आज दुनिया में MMR की जो गिरावट हो रही है, वह 48 परसेंट है, लेकिन भारत में MMR की जो गिरावट है, वह 86 परसेंट है, Under 5 Mortality Rate में दुनिया में दर्ज की गई

गिरावट 61 परसेंट है, लेकिन भारत में यह गिरावट 78 परसेंट है, Neonatal Mortality Rate में दुनिया में 54 परसेंट गिरावट है, लेकिन भारत में 70 परसेंट गिरावट है। आज भारत एक उदाहरण बनकर दुनिया के समक्ष पेश हुआ है कि कैसे digital technologies का उपयोग करके हम अपने universal टीकाकरण अभियान को और सफलता के साथ execute कर सकते हैं और maternal and child health के हमारे जो लक्ष्य हैं, उनको बेहतर ढंग से प्राप्त कर सकते हैं।

MR. CHAIRMAN: Third supplementary; Dr. Ashok Kumar Mittal.

डा. अशोक कुमार मित्तल: सभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे प्रश्न पूछने का अवसर दिया है।

महोदय, जून, 2025 के आंकड़ों के मुताबिक भारत में अभी भी 14 लाख, 40 हजार बच्चे 'zero-dose' बच्चे हैं, जिन्हें एक भी टीका नहीं लगा है। हालाँकि सरकार का जो U-WIN Portal का प्रयत्न है, वह सराहनीय है। ये जो digital 'zero-dose' बच्चे हैं, सरकार उन तक क्यों नहीं पहुँच पा रही है, जबकि वे online portal पर registered भी हैं और हमारी manpower भी उधर होनी चाहिए?

महोदय, मेरा दूसरा प्रश्न यह है कि इन बच्चों को और जो बच्चे अभी registered नहीं हैं, जिन तक हमारी digital platforms पर access नहीं है, उन तक पहुँचने के लिए सरकार क्या विशेष प्रयत्न कर रही है, ताकि दूरदराज के इलाकों में भी इन बच्चों को यह dose दी जा सके और उन्हें vaccinate किया जा सके?

MR. CHAIRMAN: Hon. Minister.

श्रीमती अनुप्रिया पटेल: सर, मैं पुनः दोहराना नहीं चाहूँगी, किंतु मैंने 'zero-dose' बच्चों के संबंध में जो प्रगति है, उसके आंकड़े अभी सदन में रखे हैं कि 2013 में हमारे ऐसे 26 लाख बच्चे हुआ करते थे, लेकिन आज वह संख्या 8.5 लाख पर पहुँच गई है। आपने यह आंकड़ा कहाँ से प्राप्त किया है, मुझे उसके बारे में पता नहीं है, लेकिन यह संख्या 8.5 लाख है।

महोदय, 'zero-dose' में गिरावट हो रही है। आपने खास तौर से जो प्रश्न पूछा है कि जो migratory population होती है या दूरदराज के रहने वाले हमारे जो population groups हैं, वहाँ पर जो बच्चे छूट जाते हैं, उन तक पहुँच के संबंध में जानना चाहा है, तो मैं उन्हें बताना चाहती हूँ कि हमने यह जो U-WIN Portal लागू किया है, उससे हमें सबसे बड़ा लाभ इसी आबादी के लिए मिला है, जो migratory population है और hard-to-reach areas में रहने वाली population है। इन दूरदराज के इलाकों में हमारे जो frontline healthcare workers जाते हैं, एनएनएम, आशा या और कोई भी जाते हैं, वे offline mode पर भी data entry कर सकते हैं। क्योंकि हमें U-WIN Portal पर स्पष्ट रूप से दिखाई पड़ता है कि vaccination कितना आगे बढ़ा है, कहाँ और कौन से ऐसे पॉकेट्स हैं, जिनमें vaccination नहीं हो पा रहा है, इसलिए ऐसी sites पर, जहाँ पर हमें

vaccination में कमी देखने के लिए मिलती है, हम इनके लिए भी special vaccination sessions plan करते हैं।

महोदय, migratory population के लिए अब देश भर में anytime access anywhere उपलब्ध है, क्योंकि इसका citizen-centric module है। कोई भी ऐसा population group, कोई भी ऐसे माता-पिता, जो एक जगह से दूसरे स्थान पर migrate करते रहते हैं, अगर उन्होंने पहली dose एक जगह पर ली है, तो वे देश के अंदर, कहीं पर भी, दूसरी Government health facility पर जाकर बच्चे की दूसरी dose ले सकते हैं। इसके लिए उनका एक Unique Id create होता है, एक चाइल्ड आभा आईडी क्रिएट होता है। सर, हम हर माता-पिता को रजिस्टर करते हैं। उनकी एक यूनिक रजिस्ट्रेशन आईडी होती है। उसके आधार पर देश के किसी भी कोने में किसी भी पब्लिक हेल्थ फैसिलिटी पर हमारी एएनएम उस आईडी के माध्यम से किसी भी अनवैक्सीनेटेड बच्चे को ट्रेक कर सकती है। उसके स्टेटस को...

MR. CHAIRMAN: Question Hour is over. The House stands adjourned to meet at 2.00 p.m. ...*(Interruptions)*...

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

The House then adjourned for lunch at one of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

§THE UNION BUDGET, 2026-27

SHRI ANIL KUMAR YADAV MANDADI (Telangana): Sir, a point of order.

श्री जयराम रमेश (कर्नाटक): सर, उन्होंने प्वाइंट ऑफ ऑर्डर उठाया था।

MR. DEPUTY CHAIRMAN: No point of order, please. ...*(Interruptions)*... क्या यह बजट पर है? ...**(व्यवधान)**... Is it on the Budget? क्या यह बजट पर है? ...**(व्यवधान)**...

SHRI ANIL KUMAR YADAV MANDADI: Sir, the Chair had permitted.

श्री जयराम रमेश: सर, इन्होंने सुबह मुद्दा उठाया है और चेयरमैन साहब ने कहा था कि मैं आपको अलाउ करूंगा। ...**(व्यवधान)**...

§ Further discussion continued from the 9th February, 2026.

श्री उपसभापति: अगर यह बजट पर नहीं है, तो अभी ...(व्यवधान)...

श्री जयराम रमेश: सर, यह प्वाइंट ऑफ आर्डर है। ...(व्यवधान)...

श्री प्रमोद तिवारी (राजस्थान): सर, इन्होंने प्वाइंट ऑफ आर्डर सुबह के समय उठाया था। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... माननीय प्रमोद जी, उसके लिए अलग इन्स्ट्रुमेंट्स हैं। आप बड़े अनुभवी सांसद हैं। आप इसके बारे में जानते हैं। ...(व्यवधान)...

माननीय श्री मिलिंद मुरली देवरा।

SHRI MILIND MURLI DEORA (Maharashtra): Sir, my time is running...
...(Interruptions)...

श्री जयराम रमेश: सर, चेयरमैन साहब ने कहा था ...

श्री उपसभापति: माननीय जयराम जी, प्लीज़ ...(व्यवधान)... मिलिंद मुरली देवरा जी, आप बोलिए।

श्री मिलिंद मुरली देवरा: सर, मैं सबसे पहले माननीय वित्त मंत्री जी को बहुत-बहुत बधाई देना चाहता हूँ कि उनका जो इस साल का बजट है, this is presented amid a very, very volatile, disruptive world. The world has not seen such volatility disruptions since the year 1945, when World War-II ended 80 years ago. मैं कॉन्फिडेंस के साथ कह सकता हूँ कि जब विश्व में राजनीतिक, आर्थिक अस्थिरता है, India stands alone as a rare island of macroeconomic growth and stability. Sir, at this critical moment, I want to take the opportunity, through you, and through this House, to appeal to industry as a whole, public sector and private sector, to make use of this opportunity, this unique time in our history, to work shoulder to shoulder with the Government to achieve our national objectives. The public sector has the ability to bring scale. The private sector must bring speed, innovation and risk taking. Sir, I heard my esteemed colleague, the former Finance Minister of India, Mr. Chidambaram, initiating the Budget. He made a comment about private sector investments needing to increase. Through you, I would like to remind him that private sector investments have peaked to 6.5 lakh crore rupees in 2024 which is 66 per cent more than the figure in 2021. When previous Governments had completely ignored manufacturing and had written off manufacturing, during this Government, -- I congratulate this Government for this -- in the last 10 years, there has been a tectonic shift in thinking about manufacturing. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, he was Minister in that Government.

SHRI MILIND MURLI DEORA: Sir, this Government has used production-linked incentives, has spent 24,000 crore rupees on production-linked incentives, which have already created 12.5 lakh jobs in this country. ...(*Interruptions*)... In fact, during the tenure of the former Finance Minister, the Prevention of Money Laundering Act was amended with so many draconian provisions, which made it so hard for entrepreneurs to do business in India. A small issue like KYC compliance could lead to harassment. और मैं सरकार को इसलिए बधाई देना चाहूंगा कि मोदी जी के नेतृत्व में जन विश्वास ऐक्ट के माध्यम से आज हजार माइनर ऑफेन्सेज को पूरी तरह से डिफ्रिमिनाइज किया गया है और ईज ऑफ बिजनेस को बढ़ावा दिया गया है। सर, मेरा उद्देश्य है कि सरकार और इंडस्ट्री को एक साथ मिलकर एक टीम के रूप में काम करना चाहिए। If they work together, supply-chain shifts, technology transitions and global uncertainty को हम एक चैलेंज से opportunity के रूप में कन्वर्ट कर सकते हैं।

Sir, the last point, I want to make is very unfortunate that some people overseas and, more importantly, some people right here had the willful ignorance to call our economy dead. I want to put five statistics before them. If our economy is dead, how is India the fastest growing major economy in the world? अगर भारत की अर्थव्यवस्था पूरी तरह से मर चुकी है, how is UPI processing over Rs.70 crore transactions per day, making India the global leader in real time digital payments? If the Indian economy is dead, how did the Jan Dhan Yojana alone bring 50 crore Indians into the formal banking system and transfer 41 lakh crore rupees directly to citizens, savings Rs.3.5 lakh crore of tax payers' money by preventing leakages and inefficiencies?

If the Indian economy is dead, how did gross GST revenues increase from Rs. 11 lakh crore in 2020 to Rs. 22 lakh crore in 2024, effectively doubling over four years? And lastly, Sir, if the Indian economy is dead, why did the Europeans sign the biggest trade deal in the world with India and not with China or the United States? आज मैं गर्व से कह सकता हूँ, confidence के साथ कह सकता हूँ कि विश्व में जो सभी Continents हैं - North America, South America, Europe, Africa and Asia - सभी देश भारत के साथ trade करना चाहते हैं, भारत के साथ trade deal sign करना चाहते हैं। And, these are being done on our terms, not on their terms. Therefore, Sir, all I will say in conclusion is, the only thing that is dead is certain people's confidence in India, in India's economy and India's people. The only thing that is alive is their hatred for India. Sir, with these words, I commend the hon. Finance Minister for an exceptional Budget.

MR. DEPUTY CHAIRMAN: Now, Dr. Kanimozhi NVN Somu.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Thank you, hon. Deputy Chairman, Sir, for this opportunity to speak here. At the outset, I would say that this Budget is yet another failed Budget by the hon. Finance Minister. We have to appreciate her for her consistency. Her consistency to fail in nine consecutive times is a record. Her consistency is so good for herself, for her party *but not for the country. Sir, in the last few years, when the Budget speeches echo Thirukkural, the people of my State console themselves, at least our language has found a voice, even if our State has not found any space in the Budget allocation. But this year, even that symbolic acknowledgement is absent, leaving the people of my State feeling both physically neglected and culturally unheard. So, Sir, I start my Budget speech by quoting Thirukkural. &“It is not the javelin that gives victory to a king, but his sceptre when he rules with justice.” This means, Sir, power may win battles, but justice wins hearts and stability. This Union Budget 2026-27 is anti-poor and detached from the country's economic realities. This Budget is faceless, baseless and visionless. This Budget offers no relief to workers, farmers, salaried middle-class people or the unemployed, while continuing to prioritize the big corporate interests. Sir, this Budget exposes the blind commitment of the BJP-NDA Government to a handful of corporate houses. The Government cutting subsidies in critical sectors is very bad. The cuts in the food, fertiliser and petroleum subsidies amount to a direct assault on the workers and peasants. Transfer to States has fallen by lakhs of crores, undermining fiscal federalism.

Sir, what Perarignar Anna said in 1966 is very much relevant about the colossal taxation and the meager returns. “What right has this Government to demand more and more taxes when their performance is of such a low order?” I think that this Government, after having taxed the people so much, has not given proper returns or proper accounts to the nation. Therefore, though I realise that I do not have the power to stop it, I can abet a crime of allocating colossal sums to this insufficient, inefficient, unrealistic, unresponsive and undemocratic Government that is being carried on. But, whatever may be the criticism that is offered on this side, they have the numbers and the logic and they play the game.” Therefore, Mr. Deputy Chairman, Sir, offering this criticism, we have to go to the other forum and receive justice from the only source, the first source, the primary source, the public. So, we are confident of getting a proper verdict. This Budget would deepen inequality and worsen the ongoing economic crisis. The Budget is detached from the concerns of the masses

* Not recorded.

& English translation of the original speech delivered in Tamil.

and marked by deliberate vagueness. The Finance Minister has avoided giving scheme-wise allocations, calling it an attempt to obscure funding cuts.

Sir, this Government has failed to stimulate demand despite the Economic Survey's emphasis on domestic consumption. On agriculture and employment, the Government has ignored demands for a legal MSP and continued to push anti-labour policies. It is a betrayal of the people, workers and the federal spirit. Sir, this Budget failed to address the basic issues such as inflation and unemployment. The slogan, *Viksit Bharat*, rings hollow as subsidies for food and fertilisers have been cut. It also underlined the push for private-led healthcare and education and the focus is only on corporate-friendly projects. In 2014, the price of one *savaran* of gold was Rs. 28,000, but in 2026, it is Rs. 1,20,000. That means the price of gold has quadrupled in the last 12 years. In 2014, the value of the Indian rupee, we all know, against the US dollar was 58.25. On 28th January, 2026, it was Rs.92.03. And, the price of one litre petrol was Rs.71.41/- and that of diesel was Rs.55.49/-. In 2026, the petrol price is Rs.102.14/- and the diesel price is Rs.92.51/-. Even the domestic LPG cylinder was sold at Rs.410/- in 2014, but now in 2026, it is Rs.853/-, breached Rs.1,000/- two years back. Sir, the price of the essential commodities skyrocketed in the last 12 years and several products have gone beyond the reach of the common people. The hon. Ministers of this Government, including the Prime Minister, believe that announcing about the Government decisions on the X platform is more important than announcing it on the floor of this august House. Such a disrespect to the Parliament, Sir!

Sir, tariff reduction is not reciprocal. India has been tied into a monitoring system on its energy choices by the US, as per an order by President Trump. India-US trade deal is nothing but a total surrender. * & “Sir, do you know what does it resemble? You bring beaten rice, I will bring bran, both of us can sit in the pyol and will eat by blowing up the bran.” What Trump says to Modi ji is, “What is yours is mine, what is mine is my own.” This is the concept right now. * Sir, I would like to remind the hon. Finance Minister that there is a State in India, which she conveniently forgot for reasons better known to her political bosses. ...*(Interruptions)*...

DR. M. THAMBIDURAI: No, no.

* Not recorded.

& English translation of the original speech delivered in Tamil.

DR. KANIMOZHI NVN SOMU: That State, according to the RBI data and her own Economic Survey, has ranked first in the country in many important sectors and in the top three positions in many other fields. That State has the biggest number of factories in India and has given employment to around 25 lakh workers and millions of migrant workers from Northern India, and has greatly improved the livelihood of the people of this country. ...*(Interruptions)*... Sir, the State has achieved a record of 16 per cent GDP. That State is a pioneering champion in decentralized development.

MR. DEPUTY CHAIRMAN: We will see.

DR. KANIMOZHI NVN SOMU: It is under the dynamic, dedicated, determined leadership of a Chief Minister who leads the ‘game changer’ Government to ensure that development is not confined to its capital city, but extends to all the districts of the State. ...*(Interruptions)*... Sir, that State is Tamil Nadu, and its Chief Minister is Thalapathy M.K. Stalin, a pioneering champion of the Dravidian Model Government and a Statesman par excellence. ...*(Interruptions)*... Sir, due to its great cultural heritage and architectural marvel combined with latest infrastructure, orderly and safe environment, Tamil Nadu is the most important State for domestic and foreign tourists.

As for education and skill development, Tamil Nadu is leading from the front. Tamil Nadu's leadership in school completion and several pioneering programmes in the country ensures that the Government is dedicated to prepare the best environment for the next generation. Sir, Tamil Nadu excels not only in the IT sector but also in automobiles and electronics, which is a sign of stable governance and, that is, Dravidian Model Success. All these data are a testament to the tremendous success of Chief Minister Stalin's “Dravidian Model” of development. It is unfortunate that the hon. Finance Minister is ungrateful to the State where she is born and raised. & “Sir, this Budget is neither beneficial to the house in which she was born nor to the house where she has got married. Neither is it beneficial to the State which has elected her to this House. Thus, this Budget is beneficial to none. She is enacting an unwritten play in an illusionary theater and it is my destiny to view it.” Sir, for every rupee, the Government borrows today, nearly 25 paise comes from fresh borrowing. But, out of that, almost 20 paise goes straight to payment of interest. This means only five paise is actually available for the development. When borrowing is used largely to service past debt, not to build new assets, it signals deep fiscal stress and leaves little

& English translation of the original speech delivered in Tamil.

room for growth, welfare and support to States. Overall, this Budget shows clear signs of poor fiscal management. The Centre keeps borrowing even for routine spending, and, as a result, 26 per cent of total expenditure and nearly 40 per cent of revenue receipts now go only to interest payments. To manage this pressure, the Union Government depends heavily on the Cesses and Surcharges that are not shared with States, shrinking their rightful share. Sir, the Finance Minister has a soft corner for Bihar, Uttar Pradesh and all other BJP-ruled States. We are not complaining of that. But, what about the other States? They are also in India. It is very unfortunate for the people of Tamil Nadu, Kerala, Karnataka, Telangana and West Bengal to become out of syllabus for Madam. Sir, this is unconstitutional and undemocratic. & “One should not apply butter in one eye and lime powder in

another eye.” Why is this glaring partiality, Sir? Every taxpayer of this country from the salaried class expected more tax benefits for them in this Budget, but nothing was offered. The Minister of Finance has betrayed the middle-class population in the country. Why is the Union Government providing elixir to the States that are in their favour and is throwing acid on the revenue-generating States like Tamil Nadu? To treat the demands raised by Opposition party Members with a step-motherly attitude is a [£] of democracy and cooperative federalism.

Sir, the Union Government, which formulated inefficient economic schemes like demonetization, imposing of GST in an haphazard manner which led to the total failure of the Indian economy, especially, the rural economy which rely on liquid cash, has caused cash crunch and economic slowdown. It has broken the backbone of the Indian economy. That is why the Indian economy is still crippled and unable to stand up. Our Party founder Leader, Perarignar Anna, used to say, ‘Service to the people is service to God.’ Sir, in democracy, service to the people is service to God. Don't forget to serve the poor people of our great country. If you don't do that, they will throw you out of power in no time. This year's Budget is a Sunday Budget promptly read by our Sunday Finance Minister. The role of the Finance Minister has become similar to a Sunday lawyer. With a total Budget size of Rs. 53.47 lakh crore for 2026-27, understanding the Government spending and revenue sources is crucial. A significant portion of the Government budget, about 20 per cent, is allocated to interest payments on loans, which constitute the second largest expenses. After accounting for these payments and States' shares, the remainder of the budget is directed towards critical sectors such as education, health, infrastructure,

[£] Exupnged as ordered by the Chair.

employment, and defence. Allocation for Education falls way short. Despite a nominal increase in the Education Budget to Rs. 1.39 trillion, spending as percentage of GDP remains critically low, failing to meet the Kothari Commission's recommendation of 6 per cent. The scarcity of the educational institutions and qualified teachers rather than overpopulation is a primary cause for the competitive admission challenges in India.

Sir, as far as Health is concerned, it fails to address the crucial need for affordable and accessible primary health care for ordinary citizens with current spending at just 2 per cent of GDP, far below the WHO's recommendation. Also, there is a concern over the minimal benefits for farmers as critical issues like farm workers' support and MSP reforms were overlooked, leading to disappointment that Budget lacks direct aid for farmers. With the Budget allocation for various sectors like education, health, employment generation, agriculture, environmental protection, MSME, the Union Government has just done a lip service only.

Sir, the Budget 2026 lacks the substantial impact promised, echoing unfulfilled promises from past budgets like the construction of 100 smart cities. While announcements in education, healthcare and infrastructure sound appealing, the reality suggests minimal changes. Sir, before I conclude, I would like to remind the ruling dispensation one important piece of advice. &“One can see God in the smile of poor men. But, if you cause suffering to poor men, his tears will attack you like a missile. When his tears attack you, you may have to shed tears like blood. Don't forget it.”

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: What is your point of order?

DR. M. THAMBIDURAI: Sir, the hon. DMK Member during her speech said, *

MR. DEPUTY CHAIRMAN: We will examine it. ...*(Interruptions)*...

DR. M. THAMBIDURAI: That is mentioned about the Prime Minister. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: We will examine it and that will be deleted. ...*(Interruptions)*...

& English translation of the original speech delivered in Tamil.

* Not recorded.

DR. M. THAMBIDURAI: The Prime Minister's dignity is going down. ...*(Interruptions)*... Shri Narendra Modi is the Prime Minister of this country. We have to respect the Prime Minister.

MR. DEPUTY CHAIRMAN: We will examine it and any such comments will be deleted. ...*(Interruptions)*... Thank you. Now, Shri Surendra Singh Nagar. ...*(Interruptions)*...

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): उपसभापति जी, आज हम सदन में दुनिया की सबसे तेजी के साथ ...*(व्यवधान)*...

श्री प्रमोद तिवारी: सर, उनका एक point of order है। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: The point of order was on Budget. आप बहुत सीनियर मेम्बर हैं। जो विषय बहस में है, उस पर ही point of order हो सकता है। नागर साहब, आप बोलें, आपका समय है। ...*(व्यवधान)*...

श्री सुरेन्द्र सिंह नागर: उपसभापति जी, आज हम इस सदन में दुनिया की सबसे तेजी से बढ़ने वाली बड़ी अर्थव्यवस्था के बजट पर चर्चा कर रहे हैं। बजट देश के विकास, देश की आर्थिक सेहत कैसी है, उसको प्रदर्शित करता है। यह बजट विकसित भारत-2047 के लक्ष्य और आने वाले 25 वर्षों में विकास यात्रा को मार्गदर्शन देने वाला राष्ट्र- निर्माण की दिशा में एक महत्वपूर्ण कदम है। इसके लिए मैं देश के प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी को, देश की फाइनेंस मिनिस्टर, निर्मला सीतारमण जी को और हमारे प्रदेश से आने वाले वित्त राज्य मंत्री, पंकज चौधरी जी को भी बधाई देना चाहता हूँ।

उपसभापति जी, यह बजट तीन कर्तव्यों से प्रेरित है। पहला कर्तव्य है- productivity, competition, जिनको आपस में बढ़ाकर आर्थिक विकास को एक नई गति देना। कर्तव्य दो - हमारे लोगों की अपेक्षाओं-आकांक्षाओं को पूरा करना और उनकी क्षमताओं का निर्माण करना। कर्तव्य नंबर तीन - यह सुनिश्चित करना कि प्रत्येक परिवार, समुदाय, क्षेत्र, सेक्टर की सार्थक भागीदारी के लिए उनकी संसाधनों, सुविधाओं और अवसरों तक पहुंच हो। इन तीन कर्तव्यों को लेकर यह बजट है।

माननीय उपसभापति जी, इस बजट पर बहस के दौरान पी. चिदम्बरम साहब कांग्रेस की तरफ से बोले। मुझे 2009 से 14वीं लोक सभा और 15वीं लोक सभा में भी रहने का मौका मिला। चिदम्बरम जी उस समय इस देश के वित्त मंत्री भी रहे। 2016 से मुझे उन्हें इस सदन में भी सुनने का मौका मिल रहा है। उपसभापति जी, चिदम्बरम जी को सुनने के बाद ऐसा लगता है कि इस

देश में कुछ हो ही नहीं रहा है! * घाटा कैसे कम किया जाता है, उसके लिए वे ऑयल बॉन्ड जारी कर देते हैं, जिसका देश की जनता को पता भी नहीं लगता है। मैं उस पर बाद में आऊँगा।

उपसभापति जी, इस देश की जो अर्थव्यवस्था है, उसको लेकर कुछ आंकड़े और तथ्य पी. चिदम्बरम साहब और सुरजेवाला जी ने रखे। मैं थोड़ा बैंक में जाना चाहूँगा। 2014 में इस देश की आर्थिक स्थिति क्या थी और आज इस देश की आर्थिक स्थिति क्या है? जब मैं उन्हें सुनता हूँ, तो लगता है कि देश में कोई विकास नहीं हो रहा है, देश आगे नहीं बढ़ रहा है, लेकिन जब मैं आंकड़े पढ़ता हूँ, तो आंकड़े कुछ और ही बोलते हैं। आंकड़े सच बोलते हैं और आंकड़े क्या हैं? अगर आप देखें, तो 2014 में हम जीडीपी रैंकिंग में 10वें नंबर पर थे और आज हम चौथे नंबर पर हैं। अगर मैं नॉमिनल जीडीपी की बात करूँ, तो वह 113.5 लाख करोड़ से बढ़कर आज 14,357 लाख करोड़ हो गया है। अगर मैं forex reserves की बात करूँ, तो पहले हमारे 3.42 बिलियन थे और आज ये हमारे 6.2 बिलियन हो गए हैं। अगर मैं Consumer Price Index की बात करूँ, यानी महँगाई की बात करूँ, तो मैं जरूर कहना चाहूँगा कि जब मैं 2014 की 15वीं लोकसभा में सदन में था, तब कोई भी सत्र ऐसा नहीं होता था, जिसमें महँगाई की चर्चा न होती हो। इस देश की जनता महँगाई से पीड़ित थी। यह UPA के समय की स्थिति थी। आज क्या स्थिति है? आज क्या परिवर्तन आया है? उस समय 9.49 Consumer Index था, जो आज घटकर 2 परसेंट पर आ गया है। इसलिए अब देश के सदन में महँगाई पर चर्चा नहीं होती। यह फर्क बिल्कुल साफ है।

अब मैं डिफेंस की बात करता हूँ। चिदम्बरम साहब कह रहे हैं कि डिफेंस में बजट कम हो गया है। लेकिन आज डिफेंस सेक्टर में हमारी स्थिति क्या है? एक समय था जब भारत दुनिया का सबसे बड़ा importer था और हथियार आयात करता था। आज डिफेंस के क्षेत्र में भारत की स्थिति क्या है? 2014 में हम मात्र 1,000 करोड़ रुपये का एक्सपोर्ट करते थे, जबकि आज हम 23,000 करोड़ रुपये से ज़्यादा के हथियार एक्सपोर्ट कर रहे हैं। अगर मैं external debt की बात करूँ, तो टोटल पब्लिक debt 18.5 था और अब यह 18.5 से घट कर 3.4 रह गया है। यह बताता है कि इस देश की आर्थिक सेहत कैसी है।

जहाँ तक GDP की बात है, आज भारत दुनिया की fastest growing economy है। World Bank और दुनिया की अलग-अलग संस्थाएँ इसे स्वीकार कर रही हैं। भारत की growth rate 7.2 रहने का अनुमान है।

हमारे कांग्रेस के साथी देश के लोगों और देश के आँकड़ों पर विश्वास नहीं करते हैं, लेकिन जब dead economy की बात आई, तो उन्होंने दुनिया के आँकड़ों पर भरोसा किया। भारत के आँकड़ों पर भरोसा नहीं किया। मैं इस विषय पर नहीं जाऊँगा, क्योंकि मिलिंद जी ने इस पर विस्तार से बोला है, लेकिन World Bank के प्रेजिडेंट भारत की इकोनॉमी की बारे में क्या कहते हैं? The World Bank President, Shri Ajay Banga, has said, “India has demonstrated that it can show exponential growth.” Talking to media persons in Bhubaneswar, he further said, “India will absolutely achieve growth rate projected in the Economic

* Not recorded.

Survey.” वे आगे कहते हैं, “Level of infrastructure investment that has happened in India in last ten years is quite admirable.” हमने 10 साल में infrastructure पर जो खर्च किया है, उसे वर्ल्ड बैंक के अध्यक्ष भी admire करते हैं।

इसके अलावा मैं देश की इकोनॉमी के बारे में बताना चाहूंगा। ये तो बाहर के लोगों पर विश्वास करते हैं। Elon Musk का एक ट्वीट है, जिसमें उन्होंने कहा है, “Balance of power is changing.” हालांकि चेंजिंग नहीं है, इसमें भी करेक्शन है, यह चेंज हो चुका है - It has already changed. उन्होंने यह भी कहा है कि आज global GDP growth में China के बाद भारत का contribution दुनिया में दूसरे नंबर पर है, जो लगभग 17 परसेंट है। यह मैं नहीं कह रहा हूँ, दुनिया कह रही है, और इसे स्वीकार कर रही है।

माननीय उपसभापति जी, infrastructure को लेकर भी बहुत बात हुई है। प्रधान मंत्री सड़क योजना और अन्य क्षेत्रों के बारे में चिदम्बरम साहब ने भी चर्चा की है। मैं विशेष रूप से infrastructure की बात करना चाहता हूँ, क्योंकि बजट यह प्रदर्शित करता है कि सरकार का intent क्या है और वह किन क्षेत्रों में पैसा देना चाहती है और विकास करना चाहती है। अगर मैं डिफेंस की बात करूँ, क्योंकि डिफेंस का जिक्र हुआ था, तो वर्ष 2013-14 में डिफेंस बजट 2,53,346 करोड़ रुपये था। पिछले दस वर्षों में देश के डिफेंस बजट में 210 परसेंट की वृद्धि हुई है। इसी प्रकार Road Transport & Highways के बजट में भी लगभग 9.9 times, यानी लगभग 10 times की वृद्धि हुई है। हाईवेज के बजट में 890 परसेंट की वृद्धि हुई है और यह मोदी सरकार में हुई है, जो हमारी सरकार है, उसमें यह वृद्धि हुई है। इससे साफ पता लगता है। जिस तरीके से हाईवेज का विकास हुआ है, तो मैं एक उदाहरण देना चाहता हूँ।

उपसभापति जी, मैं अभी एक कार्यक्रम में सहारनपुर गया था। जब मैं वहां से वापस आ रहा था, तो मेरे साथ चार लोग कार में थे, जो उस क्षेत्र से थे। जब हम उस रोड से गुजरे, वह देवबंद-मुजफ्फरनगर के बीच की रोड है। उसमें तीन हाईवेज क्रॉस हुए। मैंने वहां के लोगों से पूछा कि ये कौन-कौन से हाईवेज हैं, तो वहां के लोगों ने कहा कि मोदी जी की सरकार में इतने हाईवेज हैं कि हमें ही पता नहीं लग पाता है कि कौन-सा हाईवे है। हर दूसरे साल एक नया हाईवे बन जाता है। यह वहां के जमीनी लोगों ने कहा है। इसके अलावा अगर मैं रेलवे के बारे में बात करूँ, तो रेलवेज में 982 परसेंट की वृद्धि हुई, पावर में 198 प्रतिशत की, होम में 333 परसेंट की वृद्धि हुई है। एग्रीकल्चर के बजट को लेकर बात करते हैं। आंकड़े घुमाते हैं। पिछले दस वर्ष में अगर मैं एग्रीकल्चर की बात करूँ, तो 541 परसेंट बजट बढ़ा है। यह किसानों के प्रति एक सोच है, जो पैसा देने का काम मोदी सरकार ने किया है। अर्बन हाउसिंग के आंकड़ों के बारे में बताऊँ, तो 5,655 परसेंट बजट बढ़ा है। यह हमारी सरकार ने किया है, जो गरीब लोगों के लिए मकान बनाना चाहती है।

उपसभापति जी, मैं उत्तर प्रदेश से आता हूँ और उत्तर प्रदेश, इस देश का एक बड़ा राज्य है। हमारे वित्त राज्य मंत्री जी भी उसी स्टेट से आते हैं और अब वे हमारे अध्यक्ष भी हैं। दस वर्ष पहले उत्तर प्रदेश को क्या मिलता था? उत्तर प्रदेश को सेंटर से कितना बजट मिलता था? उत्तर

प्रदेश को 2009 से 2014 के बीच में 1,109 करोड़ रुपये का बजट मिला और आज क्या मिल रहा है? आज वहां का कितना बजट बढ़ गया है? उत्तर प्रदेश को 20,012 करोड़ रुपये का बजट मिला है। उत्तर प्रदेश का 18 गुना बजट बढ़ा है। अगर मैं इन्फ्रास्ट्रक्चर की बात करूँ, तो 92 हजार से ज्यादा के इन्फ्रास्ट्रक्चर प्रोजेक्ट्स आज केन्द्र सरकार की मदद से उत्तर प्रदेश में चल रहे हैं। अगर मैं रेलवे की बात करूँ, तो एक 157 से ज्यादा स्टेशन्स हैं, जो अपग्रेड किए जा रहे हैं। जो हमारे अमृत स्टेशन्स हैं, उसमें टोटल इन्वेस्टमेंट कितना हुआ है? उत्तर प्रदेश को जो एलोकेशन हुआ है, उसमें 7,746 करोड़ स्टेशन्स के modernization के लिए दिए गए हैं। मैं कनेक्टिविटी की बात करना चाहता हूँ। आप देखिए कि उत्तर प्रदेश को 17 वन्दे भारत ट्रेन्स मिलीं। उत्तर प्रदेश को 18 अमृत भारत एक्सप्रेस ट्रेन्स मिली हैं और यह सब इसी बजट में मिला है और प्रधान मंत्री जी भी उत्तर प्रदेश से आते हैं। जो हाई-स्पीड कोरिडोर घोषित हुए हैं, उसमें दिल्ली से वाराणसी और वाराणसी से सिलीगुड़ी तक जो हाई-स्पीड कॉरिडोर बनेगा, वह भी उत्तर प्रदेश से गुजरेगा। यह उत्तर प्रदेश को मिला है, तो इसके लिए भी मैं वित्त मंत्री जी और देश के प्रधान मंत्री जी का आभार व्यक्त करना चाहता हूँ।

इसके अलावा मैं रेलवे ट्रैक की बात करूँ, तो 5,500 किलोमीटर ज्यादा रेलवे ट्रैक उत्तर प्रदेश में बने हैं और यह कितना बना है? अगर मैं स्विट्जरलैंड की बात करूँ, तो उनका जो रेल नेटवर्क है, उससे ज्यादा रेलवे ट्रैक्स उत्तर प्रदेश में बने हैं, जो स्विट्जरलैंड से ज्यादा हैं। केन्द्र सरकार ने इस बजट में उत्तर प्रदेश को देने का काम किया है। मैं उत्तर प्रदेश की बात करूँ, यहां से रैपिड रेल का पहला प्रोजेक्ट 2014 से पहले पैंडिंग पड़ा हुआ था। उसका बजट बढ़ गया था, उसके ऊपर काम नहीं हो रहा था। उसका दस परसेंट ही काम हुआ था, लेकिन जब देश में नरेन्द्र मोदी जी प्रधान मंत्री बने, वे एक नई चीज़ लेकर आए। प्रधान मंत्री जी ने 'प्रगति पोर्टल' पर, जिसमें 2014 से पहले के देश में लगभग 3,300 ऐसे प्रोजेक्ट्स थे, जो पैंडिंग थे, अधूरे थे, जो लटके हुए, जो भटके हुए थे, उनको लाइन पर लाने के लिए और समय पर पूरा करने के लिए प्रधान मंत्री जी ने 'प्रगति पोर्टल' बनाया और उस पर 3,300 जो प्रोजेक्ट्स थे, जिनकी कीमत लगभग 85 लाख करोड़ रुपये थी, उन सबको रिव्यू किया और उसी का नतीजा है कि जम्मू-कश्मीर में बहुत लंबे समय से जो रेल प्रोजेक्ट अटका पड़ा था, वह पूरा हुआ। असम में हमारा एक ब्रिज था, वह पूरा हुआ। ऐसे अनेक प्रोजेक्ट हैं। ...**(समय की घंटी)**...

श्री उपसभापति: अब समाप्त कीजिए।

श्री सुरेन्द्र सिंह नागर: उपसभापति जी, मैं अभी समाप्त कर रहा हूँ। ऐसे अनेक प्रोजेक्ट्स हैं, जिनको पूरा करने का काम किया गया। उपसभापति जी, अंत में यहाँ किसानों को लेकर बात हुई और सुरजेवाला जी ने किसानों को लेकर बहुत बात भी की है। मैं एक बात कहना चाहता हूँ - शायद किसानों का सुरजेवाला जी से डिस्कनेक्शन हो गया, क्योंकि वे बेंगलुरु चले गए हैं और अब हरियाणा में नहीं रहते हैं।

श्री जयराम रमेश: आप क्या बात कर रहे हैं?

श्री सुरेन्द्र सिंह नागर: मैं इसीलिए बताता हूँ।...(व्यवधान)... मैं उसी बात पर आ रहा हूँ। उपसभापति जी, यह इसीलिए पता लग रहा है, क्योंकि देश में, हरियाणा में भारतीय जनता पार्टी की डबल इंजन की एक अकेली सरकार है, अगर देश में किसी ने चौबीस से ज्यादा फसलों पर एमएसपी देने का काम किया है, तो वह हरियाणा में बीजेपी की सरकार ने किया है। अगर उसी से सीख लेते, तो आप कर्णाटक के प्रभारी हैं, कम से कम कर्णाटक में लागू करा देते, हम मान जाते कि आपकी नीयत साफ है। महोदय, मैं उससे आगे और कुछ भी बता रहा हूँ।...(समय की घंटी)... एक मिनट दे दीजिए। मैं एक चीज़ कहना चाहता हूँ। वे अब गाँव में इसलिए नहीं जा रहे हैं, क्योंकि उनको पता नहीं है कि पहले गाँव में एकाध ट्रैक्टर होता था - ये बहुत दिन से गए नहीं होंगे - पुराने जमाने में एकाध ट्रैक्टर होता था, लेकिन अब हर एक गाँव में चालीस-चालीस ट्रैक्टर्स हैं, किसान की purchasing power बढ़ी है, तभी तो ट्रैक्टर्स आ रहे हैं।

श्री उपसभापति: सुरेन्द्र जी, आप पार्टी का समय ले रहे हैं। Please conclude.

श्री सुरेन्द्र सिंह नागर: ये तभी आ रहे हैं या नहीं आ रहे हैं?

MR. DEPUTY CHAIRMAN: Please conclude. Now, Shri Neeraj Dangi.

श्री सुरेन्द्र सिंह नागर: जो सच्चाई है, किसानों के लिए धरातल पर जो काम हो रहा है, उसके बारे में जो कांग्रेसशासित प्रदेश हैं, कम से कम उन्हीं में लागू कर दें। मैं अंत में देश के प्रधानमंत्री जी का, अपने वित्त मंत्री जी का, हमारे पंकज चौधरी जी का, जो हमारे वित्त राज्य मंत्री हैं, इन सभी का आभार व्यक्त करते हुए अपनी बात समाप्त करता हूँ। आपका बहुत-बहुत धन्यवाद।

श्री उपसभापति: सुरेन्द्र जी, आपका धन्यवाद। माननीय श्री नीरज डांगी जी, आप अपना भाषण आरंभ कीजिए।

श्री नीरज डांगी (राजस्थान): उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस अवसर पर अपनी बात रखने का अवसर दिया है। महोदय, मैं केंद्रीय बजट के विषय में कहना चाहूँगा कि यह बजट आँकड़ों की चमक से भरा हुआ है, लेकिन आम आदमी की जिंदगी में किसी तरह की रोशनी नहीं ला पाता। यह नौवाँ मौका था, जब माननीया वित्त मंत्री जी ने सदन में बजट पेश किया, और अब तक के इतिहास का सबसे नीरस बजट पेश हुआ। यह सरकार पिछले ग्यारह वर्षों के अंदर बजट में की गई घोषणाओं को पूरा करने का कार्य नहीं कर पाई, और आने वाले वक्त में, बजट में फिर से घोषणाएँ मात्र की गई हैं। बजट पेश होते ही शेयर मार्किट की जो तेजी है, वह इस बात को दर्शाती है कि कैसा बजट पेश हुआ है। इस बजट के पेश होते ही शेयर मार्किट बुरे तरीके से गिरा, मार्केट क्रैश हुआ और सेंसेक्स 2,300 प्वाइंट्स नीचे गिरा। इससे पता लगता है कि यह बजट कैसा था। जो लाखों-करोड़ों का निवेश था, वह पूरा स्वाहा हो गया। बजट न निवेशकों, न बाजार और न आम आदमी की उम्मीदों पर खरा उतर सका।

महोदय, 2026 का यह बजट इस बात को बताता है कि मोदी सरकार बीस साल के बाद की बात कर रही है। सरकार की जो आज की समस्याएँ हैं, उनका जवाब आने वाले 2047 के

भारत में मिलेगा। 2014 से 2026 के बीच की जो नाकामी है, वह इतनी ज्यादा बढ़ चुकी है कि अब इनके पास, इनकी सरकार के पास, निकट भविष्य के लिए किसी प्रकार का कोई खास उपाय नहीं बचा है। इनके पास केवल बातें हैं और वे बातें भी राजनीति की अपनी कोरी कल्पनाओं से परिपूर्ण हैं।

माननीय उपसभापति महोदय, यह बजट युवा बनाम वादे साबित हो रहा है। आज देश बेरोजगारी, महंगाई और आय की असमानता की गंभीर समस्या से जूझ रहा है। सरकार यहाँ जब स्टार्ट-अप और स्किल की बात करती है, तब सवाल यह है कि कितने स्थायी, सम्मानजनक और सुरक्षित रोजगार बने? बेरोजगार युवा को रोजगार देने के नाम पर एमएसएमई, औद्योगिक क्षेत्र, Orange Economy, Animation and Visual Effects sector के माध्यम से रोजगार देने की बात तो कही गई है, लेकिन पिछले ग्यारह वर्षों के अंदर प्रति वर्ष दो करोड़ नौजवानों को जो रोजगार देने की बात थी, जब वह वादा पूरा नहीं हो पाया, तब किस प्रकार से नए रोजगार का सृजन हो पाएगा — यह जान पाना मुश्किल है।

माननीय उपसभापति महोदय, सरकारी भर्तियाँ ठप हैं, ठेका और अस्थायी नौकरियाँ बढ़ रही हैं। निजी क्षेत्र में किसी भी प्रकार की सुरक्षा नहीं है। यह बजट युवाओं को नौकरी नहीं, सिर्फ भाषण देता है। रोजगार पैदा करने के वादे पर पब्लिक कैपिटल खर्च को सही ठहराया जाता है, हालाँकि, भारत का अभूतपूर्व CAPEX push सार्थक रोजगार पैदा करने में नाकाम रहा है, जिससे खर्च और नतीजों के बीच में एक बुनियादी कमी सामने आ रही है। फाइनेंशियल ईयर 2026 की पहली तिमाही में लगभग 15 लाख करोड़ रुपये की प्रोजेक्ट घोषणाओं में से 57 परसेंट कैपिटल इन्टेंसिव मैन्यूफैक्चरिंग में है और 22 प्रतिशत बिजली में है। ऐसे में प्रोजेक्ट पूरा होने के मामले में यह पैटर्न और भी ज्यादा असंतुलित होता है। फाइनेंशियल ईयर 2026 के मध्य तक पूरे हुए चार लाख करोड़ रुपये के प्रोजेक्ट्स में से 61 प्रतिशत ट्रांसपोर्ट सेवाओं में हैं। इस सेक्टर में रोजगार मल्टीप्लायर बढ़ा सीमित है, नए रोजगार का सृजन होना संभव नहीं है। लगभग 2.8 करोड़ पढ़े-लिखे युवा सक्रिय रूप से बेरोजगार हैं और आईएलओ के मुताबिक बेरोजगारों की आबादी में युवाओं की हिस्सेदारी 82.9 प्रतिशत है। 15 से 29 साल के लोगों में युवा बेरोजगारी लगभग 14 प्रतिशत है, जो कि भारतीय औसत, जो लगभग पाँच प्रतिशत है, यह उसका तीन गुना है, जबकि लेबर फोर्स पार्टिसिपेशन संरचनात्मक रूप से कमजोर बना हुआ है। स्थायी एवं अच्छी नौकरियों की बजाय भारत में कैजुअल और गिग वर्कर्स-बेस्ड काम ज्यादा तेजी से बढ़ रहा है। गिग वर्कर्स 2020-21 के दौरान 77 लाख से बढ़कर 2029-30 तक अनुमानित 2.3 करोड़ हो जाएंगे, जो इस बात को बताता है कि कैपेक्स आधारित ग्रोथ वर्कर्स को प्रोडेक्टिव रोजगार नहीं देती है, बल्कि उन्हें असुरक्षित और बिना स्ट्रक्चर वाली नौकरियों की ओर ज्यादा धकेलती हैं।

माननीय उपसभापति महोदय, मैं सरकार से एक सवाल महंगाई पर पूछना चाहता हूँ? क्या यह बजट महंगाई से जूझ रहे आम नागरिक के लिए है? क्या इस बजट को पेश करने से पहले आम आदमी के दर्द को महसूस किया गया? आज देश का हर परिवार यह पूछ रहा है कि दाल, चीनी, दूध, सब्जी, बिजली, गैस, सब कुछ महंगा क्यों है? यह परिवार का प्रश्न है, जिसका जवाब यह बजट नहीं दे पाया, लेकिन बजट में महंगाई शब्द का उल्लेख बहुत ही संकोच के साथ

किया गया। लोगों को उम्मीद थी कि बजट में सोने-चाँदी, डॉलर, डीजल-पेट्रोल के जो आसमान छूते दाम हैं, उन्हें कम करने के लिए कोई प्रभावी कदम उठाया जाएगा, लेकिन ऐसा कुछ भी नहीं हुआ और वित्त मंत्री जी ने इन ज्वलंत मुद्दों पर किसी प्रकार की कोई बात करना उचित नहीं समझा। इससे यह स्पष्ट होता है कि लोगों की उम्मीदों पर पानी फेरने का काम इस बजट ने किया है। चार सौ पार का नारा दिया गया था, लेकिन चाँदी की कीमतें चार सौ हजार के पार जरूर पहुंचा दी गईं। भारत में आय की असमानता इस वक्त ब्रिटिश राज के दौर की परिस्थितियों से भी बदतर है। गरीब और अमीर के बीच की खाई और अधिक बढ़ गई है। ऊपर के दस प्रतिशत लोगों को राष्ट्रीय आय का लगभग 58 प्रतिशत हिस्सा मिल रहा है, जबकि जो निचला तबका है, जो 50 परसेंट हिस्सा है, उस तबके को मात्र 15 प्रतिशत मिल रहा है। सम्पत्ति के मामले में भी शीर्ष के दस प्रतिशत लोगों के पास 65 प्रतिशत सम्पत्ति है और जो निचला तबका है, जो कि आधा हिस्सा है, उनके पास मात्र 6.4 प्रतिशत सम्पत्ति है। यह इस बात को दर्शाता है कि गरीब और अमीर के बीच कितनी बड़ी असमानता पैदा हो चुकी है।

माननीय उपसभापति महोदय, अगर हम गैस सिलेंडर की बात करें, तो वह आम परिवार की पहुंच से बाहर हो चुका है। एक वक्त था जब यूपीए की सरकार में रसोई गैस के दामों में थोड़ी सी भी वृद्धि होती थी, तो भारतीय जनता पार्टी के नेता और नेत्रियां सड़कों पर सिलेंडर और चूल्हे लेकर खाना पकाने बैठ जाते थे। अब वे कहाँ गए? गैस के दामों में इतनी भारी वृद्धि हो चुकी है कि वह आम आदमी की पहुंच से बाहर जा चुका है। ईंधन पर टैक्स कम नहीं किए गए हैं और आवश्यक वस्तुओं पर प्रभावी मूल्य नियंत्रण इस बजट में कहीं नजर नहीं आ रहा है। जब तक महंगाई पर सीधा हमला नहीं होगा, तब तक किसी भी बजट को जनहितैषी बताना, मैं समझता हूँ कि यह गलत होगा। यह बजट कर्मचारियों के पक्ष में भी नहीं रहा। कर्मचारियों की बात करें, तो कोविड अवधि में जनवरी, 2020 से जून, 2021 के दौरान रोके गए 18 माह के डीए और डीआर एरियर्स के रूप में केंद्र सरकार पर लगभग 35,000 करोड़ की अनुमानित देनदारी बनती है, जिसके भुगतान के लिए केंद्र के इस बजट में किसी भी तरह का कोई प्रावधान नहीं किया गया। इससे यह पता लगता है कि इस वर्ग की भी उपेक्षा की गई है। एससी, एसटी, ओबीसी के कल्याण के लिए बजट में नहीं के बराबर बढ़ोतरी की गई है, जिसका कोई औचित्य नहीं है। पिछले वर्षों में एससी, एसटी, ओबीसी का जो बजट है, वह भी पूरे तरीके से इस्तेमाल नहीं हुआ है।

माननीय उपसभापति महोदय, मैं कहना चाहूंगा कि यह बजट किसान विरोधी भी है। कृषि क्षेत्र में आवंटन और नीतिगत प्रतिबद्धता देश की वास्तविक चुनौतियों के अनुपात में पर्याप्त नहीं है। किसान आज भी उत्पादन लागत में निरंतर वृद्धि, अनिश्चित बाजार मूल्य, जलवायु परिवर्तन के प्रभाव और कर्ज के बोझ, इन तमाम समस्याओं से जूझ रहा है। इसके बावजूद कृषि एवं सहायक क्षेत्रों के लिए जो बजटीय वृद्धि है, वह महंगाई और वास्तविक लागत के अनुपात में सीमित दिखाई देती है। किसानों के लिए आय की सुरक्षा की कोई गारंटी नहीं है। एमएसपी कानूनी गारंटी से वंचित है और कृषि बजट को महंगाई से कम दर से बढ़ाया गया है। क्या अन्नदाता के प्रति सरकार की यही संवेदनशीलता है? यह इस बजट में सामने है।

माननीय उपसभापति महोदय, कृषि केवल आर्थिक गतिविधि नहीं है, बल्कि देश की खाद्य सुरक्षा और ग्रामीण सामाजिक संरचना की आधारशिला भी है। यदि बजटीय प्राथमिकताओं में किसान हाशिये पर रहेगा, तो इसका प्रभाव केवल कृषि पर ही नहीं, बल्कि राष्ट्रीय स्थिरता पर भी पड़ेगा। केंद्रीय बजट में कृषि की हिस्सेदारी घटी है। कृषि एवं संबंधित क्षेत्र की पिछले वर्ष 2025-26 में 1,71,000 करोड़ रुपये के मुकाबले इस वर्ष 2026-27 में कुल आवंटन 1,62,000 करोड़ रुपये है, यानी इस वर्ष बजट में 9,000 करोड़ कम हुआ है।

महोदय, अब मैं मनरेगा की बात करता हूं। सैकड़ों किसान और श्रमिक मनरेगा में हुए बदलाव के खिलाफ अपनी मांगों को लेकर प्रदर्शन कर रहे हैं, लेकिन उनकी मांगों को इस बजट में पूरे तरीके से नजरअंदाज किया गया है। इससे पता लगता है कि किसानों और श्रमिकों के प्रति इस सरकार की क्या संवेदनशीलता है। मनरेगा, Mahatma Gandhi National Rural Employment Guarantee Act का नाम बदलकर Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G) Act कर दिया गया। ...**(व्यवधान)**... मनरेगा से महात्मा गांधी को हटा दिया, किंतु VB-G RAM G में भगवान राम को स्थापित नहीं कर पाए! ...**(व्यवधान)**... ये लोग न महात्मा गांधी जी के हुए और न ही भगवान श्री राम के हुए। ...**(व्यवधान)**... इन्होंने श्री राम का नाम चुनाव के अंदर फायदा लेने के लिए जरूर समय-समय पर लिया है। 22 जनवरी, 2024 को भी अयोध्या में श्री राम की मूर्ति की प्राण प्रतिष्ठा का भी केवल चुनावी मकसद था। मनरेगा से देश के गरीबों को बहुत बड़ा फायदा पहुंचा है। चूंकि मनरेगा कांग्रेस की योजना रही है, इसलिए इस योजना को समाप्त करने की पहल है, इसमें संशोधन किए गए हैं और इसका नाम परिवर्तन किया गया है।

उपसभापति महोदय, यह बजट कॉरपोरेट-केंद्रित भी है। टैक्स छूट और प्रोत्साहन बड़े उद्योगों को, लेकिन छोटे व्यापारियों, एमएसएमई और स्वरोजगार करने वाले युवाओं को हाशिये पर रखा गया है। सरकार कहती है कि सामाजिक क्षेत्र में निवेश बढ़ाया गया है, लेकिन शिक्षा में गुणवत्ता की बात है, पर सरकारी स्कूलों और विश्वविद्यालयों के लिए संसाधन घटते जा रहे हैं। सरकार द्वारा 2026-27 में शिक्षा बजट में वृद्धि ऊट के मुंह में जीरे के समान साबित हुई है। वित्त मंत्री जी ने Liberalised Remittance Scheme के तहत विदेश पढ़ाई के लिए पैसे भेजने में लगे टीसीएस की दर 5 प्रतिशत से घटाकर 2 प्रतिशत तो कर दी, परन्तु देश में सरकारी स्कूलों की हालत की एक बानगी से सदन को अवगत कराना चाहूंगा। राजस्थान देश का सबसे बड़ा राज्य है। 31 जनवरी को राजस्थान की विधानसभा में राज्य के शिक्षा मंत्री जी ने स्वीकार किया है कि राज्य में 3,768 सरकारी स्कूल इमारत के अभाव में वर्तमान में मंदिरों से संचालित हो रहे हैं। यह हालात स्कूलों की है! उन्होंने यह भी बताया कि राज्य के कुल 45,365 सरकारी स्कूलों में से 41,178 स्कूल भवनों का ढांचा जर्जर हालत में है और उसमें बड़े पैमाने में मरम्मत की आवश्यकता है। उपसभापति महोदय, मैं कहना चाहूंगा कि सरकार ने 7 गंभीर बीमारियां, कैंसर आदि की दवाओं की दरें जरूर कम की हैं, लेकिन दवाओं पर बेतहाशा एमआरपी के निर्धारण या उस पर अंकुश लगाए जाने पर किसी तरह की कोई चर्चा नहीं की है।

इसी तरह से मैं कहना चाहूंगा कि बजट में जिस प्रकार से राज्यों को भी नजरअंदाज किया गया है, वह भी गलत है। राजस्थान में तो भारतीय जनता पार्टी की खुद की सरकार है, फिर भी राजस्थान के विकास के लिए कोई महत्वपूर्ण घोषणा नहीं हुई है। वह समय था, जब राजस्थान के

अंदर कांग्रेस की सरकार थी, तो तत्कालीन मुख्यमंत्री, अशोक गहलोत जी स्वयं अपने स्तर पर वहां पर विकास का कार्य करवाते थे, राज्य को किसी तरह का कोई सहयोग नहीं मिलता था। राजस्थान को केंद्रीय करों की हिस्सेदारी में इस बार राज्यवार प्रतिशत के हिसाब से कटौती देखने को मिली है। पिछले बजट में केंद्रीय करों में राजस्थान की हिस्सेदारी 6.026 प्रतिशत थी, जो इस बार घट कर 5.926 प्रतिशत हो गई है। इस बात से साफ दिखता है कि किस प्रकार की परिस्थितियां इस बजट के अंदर हुई हैं। आम आदमी को, जनता को, गरीबों को नजरअंदाज करने का काम किया गया है। यह बजट भारत की जो आत्मा हैं - किसान, मजदूर, युवा और मध्यम वर्ग - इनकी अपेक्षाओं पर खरा नहीं उतरा है। यह बजट सपनों का है, समाधान का नहीं है; विज्ञान का है, वेतन का नहीं है; भाषण का है, भरोसे का नहीं है। यह बजट किसी भी प्रकार से अपने किसानों, मजदूरों और युवाओं के प्रति संवेदनशीलता प्रदर्शित नहीं कर पाया। सर, अंत में मैं इन पंक्तियों के साथ अपनी बात को समाप्त करना चाहूंगा, ...(समय की घंटी)...

"कागजों में सजे हैं सपनों के ख्वाब,
बजट 2026 बोला - 'सब्र करो जनाब।'
कर कम हुआ तो ताली बजी,
महंगाई बोली - 'अभी मैं जिंदा हूं साहब।'"

बहुत बहुत धन्यवाद। जय हिन्द!

श्री उपसभापति: धन्यवाद। माननीय श्री सुखेंदु शेखर राय।

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I thank you for giving me this opportunity. While we are discussing the Union Budget 2026, my mind goes back to ancient Indian philosopher who lived in 600 BC. His name was Charvaka; known as a non-believer as he rejected the tenets of Vedas and advocated for materialism as the means of which one lives in the world. One great *shloka* propagated by Charvaka was, "यावत् जीवेत् सुखं जीवेत्, ऋणं कृत्वा घृतं पिबेत्।" Meaning that so long you live, live in happiness; take a loan to consume ghee. To me, the functionaries of the Government look like Charvaka as it appears that the total Government loan including external debt is estimated at Rs. 200.53 lakh crore which signifies the *Amrit Kaal*.

Sir, let me quickly look at a few points from the Budget. There is no change in Income Tax slabs from the previous year though it is claimed that very soon, India will be the third economically developed country in the comity of nations. 100 per cent FDI has been allowed in the insurance sector of India, endangering the business being done by nationalised insurance companies. The Government has finalised IDBI for strategic sale which has 30.40 per cent share of the Government and 30.24 per cent share of LIC. What will be the fate of other nationalised banks? I want to know from the Government.

Sir, tax holiday has been announced until 2047 to foreign companies in selected sectors. Further, the tax holiday for IFC units and offshore banking units, infamous as custodians of black money, has been increased from 10 to 20 years. In the name of ease of doing business, between 2024 and 2025, the Government has repealed 1,562 laws to eliminate 40,000 compliance requirements. Why? We need proper explanation. In the same period, over 3,700 legal provisions in different Acts have been decriminalized, replacing imprisonment with monetary penalties. My question is: What about ease of living? How many enactments have been made by the Government to combat the precarious uncertain future being confronted by the vast army of unemployed youth in particular, and other jobless citizens in general, keeping in view that Article 21 of the Constitution guarantees all citizens to live with human dignity? It is laughable that Government has only assured to set up a high-powered committee to look into prospects for education to employment and enterprise. Our experience is that committees and commissions mean mortuaries.

In August, 2019, the Government introduced mandatory Document Identification Number (DIN) relating to the I.T. Act. The hon. Finance Minister publically defended it stating that communications without DIN would be thrown in the dustbin. ...*(Interruptions)*... But it has been done away with now. For the past few years, several amendments in Income Tax Act made in the recent past and in this year's Finance Bill proposes 87 amendments again. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please.

SHRI SUKHENDU SEKHAR RAY: The Government ought to have repealed the I.T. Act of 1961 and replaced it with a new I.T. Act. ...*(Interruptions)*... Sir, although a dedicated freight corridor has been announced in the Budget to connect Surat to Dankuni in West Bengal, an earlier freight corridor announced by Ms. Mamta Banerjee as Railway Minister in 2012 from Jalandhar to Dankuni is yet to be completed. ...*(Interruptions)*... After 12 years of commissioning of the project, the end part of the route of only 163 kilometres from Andal to Dankuni was dropped and the 375 kilometres stretch between Son Nagar in Bihar and Andal has not yet been completed. ...*(Interruptions)*... If this type of inordinate delay continues for decades together, I am afraid of completion of Surat to Dankuni freight corridor within next five years as assured in the Budget. ...*(Interruptions)*... Similar apprehension arises about 20 new national waterways as announced in the Budget. ...*(Interruptions)*... What about the completion of much touted Sagarmala projects? How many smart cities came into surface and how many unsmart cities are remaining? ...*(Interruptions)*...

The jute industry is reeling under unprecedented crisis as raw jute prices have surged from Rs.7,500/- per quintal to over Rs.13,000 per quintal due to speculative handling of approximately.....(*Interruptions*)...

श्री उपसभापति: माननीय सुखेंदु शेखर रॉय जी, एक मिनट। प्लीज़।

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी): सर, जब हम हाउस में आते हैं, तो इस तरह से हम अपनी-अपनी पॉलिटिकल पार्टी का symbol लगा कर इधर भाषण नहीं दे सकते हैं। सर, यह तो हाउस का नियम है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please take your seat. ...(*Interruptions*)... माननीय सदस्यगण, माननीय सुखेंदु शेखर रॉय जी बड़े सीनियर सदस्य हैं। सभी माननीय सदस्यों से यह अपेक्षा की जाती है कि जब आप हाउस में आएँ, तो पार्टी से ऊपर उठ करके बात करें, उसका कोई symbol लगाकर बात नहीं करें या उसे प्रदर्शित नहीं करें। ...(व्यवधान)... प्लीज़। आपसे यह अपेक्षा की जाती है कि आप पार्टी का symbol हटा करके बात करें। प्लीज़।

SHRI SUKHENDU SEKHAR RAY: I always bow down to your ruling, Sir.

MR. DEPUTY CHAIRMAN: No, it is a custom.

SHRI SUKHENDU SEKHAR RAY: Now, three minutes have been lost.

MR. DEPUTY CHAIRMAN: No, I am counting. One minute has been lost, I will give you time.

SHRI SUKHENDU SEKHAR RAY: They have disturbed me like anything.

MR. DEPUTY CHAIRMAN: No, no. I will give you time.

SHRI SUKHENDU SEKHAR RAY: The Leader of the House could have mentioned it or a person nominated by him. Everybody was shouting. Three minutes were lost.

MR. DEPUTY CHAIRMAN: No, no. Please speak.

SHRI SUKHENDU SEKHAR RAY: I should be compensated for that time.

MR. DEPUTY CHAIRMAN: I would give you one minute. There is no problem.

SHRI SUKHENDU SEKHAR RAY: The jute industry is reeling under unprecedented crisis as raw jute prices have surged from Rs.7,500/- per quintal to over Rs.13,000 per quintal due to speculative handling of approximately 25 to 30 lakhs bales by

intermediaries, as a result of which production in several jute mills came to a grinding halt rendering nearly one lakh workmen jobless.

The hon. Finance Minister has pledged for three *kartavyas*. Number one is to maintain sustaining economic growth. But IMF and World Bank have different growth projection for 2026. The IMF growth projection for India is 7.3 per cent whereas World Bank has projected 6.3 per cent only. The World Bank has also flagged weak domestic revenue mobilization, particularly in consumption and corporate taxes. This Government is greasing the oily hairs.

Experts note a “big miss” in the 2026 Budget regarding dedicated provisions for climate adaption and long-term climate financing goals, which international bodies often advocate for as part of sustainable fiscal planning.

3.00 P.M.

It is a matter of great concern that the climatic condition of entire country is going to be unbearable due to rise of unprecedented floods, frequent cyclones, and severe pollution all around. In the National Capital Region, the Delhi Government tried to create artificial rains last year, but the project was failed. Let the Government find out how the first Indian Director General of the India Meteorological Department, Dr Sudhanshu Kumar Banerji, was 100 per cent successful in the field of artificial rain-making as long back as in 1952 in Kolkata without any Government funding and aircraft, but with indigenous hydrogen balloons. That was the first cloud seeding experiment in the country.

Sir, the nexus of the Government and the ‘A’ company is writ large when Aravalli Mountain Range was started to be leasing out to the ‘A’ company and maybe to other crony capitalist to excavate minerals including rare earth minerals, notwithstanding that this mountain range is one of the oldest in the world and covers three States in safeguarding ecological degradation. Similar is the case of the lonely planet, that is, the Nicobar Island, when the same ‘A’ company has reportedly received patronage for construction of port city.

Sir, let me say now a few words on the economic inequality. Top 1 per cent super rich controls approximately 40 per cent to 51.5 per cent of the total national wealth; top 10 per cent rich owns about 65 per cent to 66 per cent of the total national wealth; 40 per cent middle-class holds roughly 23 per cent of the national wealth; and, 50 per cent poor in bottom owns a very small fraction between 2.8 per cent and

11 per cent of national wealth. The top 10 per cent holding 65 per cent of wealth means that the remaining 90 per cent of the population shares only about 30 per cent of the wealth. Shame!

Sir, with the introduction of Insolvency and Bankruptcy Code, the bank fraudsters and willful defaulters have been favoured with an exit route to shirk their loan liabilities. The NCLT is allowing even 40 per cent to 98 per cent haircut of the total dues in the resolution proceedings. The Chief Justice of India had commented in a case on 4th February, 2026, and I quote, "Unfortunately, the Insolvency and Bankruptcy Code is being misused. You get the company and assets undervalued. Then you indulge in a kind of an auction which is also planned. Friends or family come and buy. Valuation of the assets would not be even 1 per cent of the market value. Every day I am observing this." Why the Government does not scrap this code brought at the instance of the lobby of crony capitalists?

Sir, I have stepped into 70 years of my life and I have never witnessed such sky-rocketing inequality between the super rich, rich, middle class, poor and the marginalized sections of the citizens of our country. If the situation is not brought under control, I am afraid that the days are not too far when country will be gulfed into social upheavals as some of our neighbouring countries have recently undergone.

Sir, drum-beating has started. Drum-beating has started about the Indo-US Tariff Agreement. Although details are not yet to be announced, it is claimed by the US authorities that India has agreed to stop purchasing oil from Russia and to import from US and Venezuela. How much costs will rise for agreeing to such proposal? I want to know it. If we purchase oil from these two countries, the Indo-Russia Government is to reply. Why? The US says that now Indian market will be open for their dairy, agri-products, etc. And, it has also been hinted that subsidy to farmers that Indian Government spends is to be stopped for a competitive market. This surrender to economic expansionism of USA shall have devastating effect on our agriculture sector. The lofty claim of reduction of tariff from 25 per cent to 18 per cent has a different story. Till last year, US tariff on Indian goods was about 3.5 per cent. Now, 3.5 per cent to 18 per cent means 14.5 per cent enhancement than last year. What is this? We have left our time-tested friend, Russia, and joined hands with a country which all along stood against India and supported a rogue country like Pakistan. This is totally against our national interest. Are we a sovereign democratic republic or a

banana republic? The Government must clarify about the Indo-US tariff deal. &“ Sir, the Prime Minister said the other day that the fifteen-year Government of West Bengal, elected by the people, is supposedly a cruel Government. *The people of the country are showing you a mirror, look! To the people of this country, especially the unemployed, the poor, the poor farmers, the jobless workers and employees - this Government is nothing short of an enemy Government.”

MR. DEPUTY CHAIRMAN: Thank you.

SHRI SUKHENDU SEKHAR RAY: One minute, Sir. I am concluding.

MR. DEPUTY CHAIRMAN: You have already taken more than one minute.

श्री सुखेंदु शेखर राय: सर, अंत में, मैं आपकी इज़ाज़त से साहिर लुधियानवी जी की एक नज़्म की दो-चार लाइनें बोलना चाहता हूँ। यह नज़्म फिल्म 'प्यासा' में गुरुदत्त जी पर फिल्माई गई थी और इसे मोहम्मद रफी जी ने अपना स्वर दिया था। ...**(समय की घंटी)**...

“ये महलों, ये तख्तों, ये ताजों की दुनिया,
ये इंसां के दुश्मन समाजों की दुनिया,
ये दौलत के भूखे रवाजों की दुनिया,
ये दुनिया अगर मिल भी जाए तो क्या है।
जला दो इसे, फूंक डालो ये दुनिया,
मेरे सामने से हटा लो ये दुनिया,
तुम्हारी है, तुम ही संभालो ये दुनिया।”

MR. DEPUTY CHAIRMAN: Shri Rajinder Gupta, not present. Shri Meda Raghunadha Reddy.

SHRI MEDA RAGHUNADHA REDDY (Andhra Pradesh): Sir, the Union Budget 2026-27 has been presented at a time when India's economic fundamentals remain stable. The Government revenues are strong and with a total expenditure of about Rs.53.5 lakh crore and a fiscal deficit target of 4.3 per cent of GDP, the Budget reflects responsible and balanced financial management. India's growth is largely consumption-driven, contributing nearly 60 per cent to GDP. Sustaining this growth requires balancing fiscal discipline with taxpayer relief and adequate liquidity for businesses. In this context, I wish to raise three key concerns. First, unmet expectations of the middle class. Second, continuing ease-of doing business

& English translation of the original speech delivered in Bengali.

* Not recorded.

challenges and third, policy measures required to fully harness India's demographic opportunity, which will peak around 2041. I come to individual taxation and missing middle-class relief. Despite rising personal income tax collections, the Budget has retained the existing slab structure. This has resulted in a fiscal drag, where inflation pushes taxpayers into higher tax brackets without any real increase in purchasing power. Middle-income taxpayers, particularly, those earning around Rs.15 lakh annually, are under pressure from rising housing, healthcare, and education costs. However, the expected increase in the basic exemption limit or widening of lower tax slabs has not been addressed. The highest tax rate of 30 per cent, which effectively rises to nearly 40 per cent after surcharge, applies at relatively modest income levels. Many experts have suggested raising this threshold to encourage compliance and domestic investment. Similarly, while employment-related expenses have increased, the Standard Deduction remains unchanged at Rs.50,000 under the Old Regime and Rs.75,000 under the New Regime. A revision to Rs.1 lakh would have provided meaningful relief. While the New Tax Regime promotes simplicity, it excludes key deductions related to savings, health insurance and housing. As a result, simplicity has come at the cost of long-term financial security. A progressive Standard Deduction or selective inclusion of core social security deductions would have struck a better balance.

Sir, on ease of doing business, while the Budget focuses on fiscal consolidation, it falls short on ease of doing business concerns faced by entrepreneurs who are expected to drive India's growth over the next two decades. A major gap is the absence of a one-time mechanism to resolve long-pending tax disputes. Over 5.49 lakh tax appeals remain pending, locking up large sums of business capital. Industry had expected a settlement or amnesty-type scheme, but the Budget offers only limited procedural relief.

On GST implementation, while collections have improved significantly, there are instances where some field-level officials created unnecessary hurdles by issuing repeated summons and harassing dealers. Clear instructions are needed to ensure a facilitative and trust-based approach. Further, under GST notifications relating to works contracts, Notification No.1/2018, a concessional 5 per cent rate applies to Government contracts where the earthwork component exceeds 75 per cent, including subcontractors. However, in practice, this benefit is often denied to subcontractors engaged by other subcontractors, despite the nature of work being identical. This results in an illogical solution where a subcontractor collector collects 5 per cent GST but is forced to pay 18 per cent to the next level, creating undue

financial stress. I urge the Government to issue clear instructions to uniformly extend the concessional rate to all eligible subcontractors. Sir, further, non-corporate MSMEs such as proprietorships, partnerships and LLPs face effective tax rates of over 31 per cent, compared to 25 per cent for corporate manufacturing entities. This lack of tax parity discourages reinvestment and pushes firms to restructure for tax reasons rather than efficiency. Targeted income tax relief and fairer treatment would directly support job creation and grassroots growth.

On demographic dividend- the 2047 opportunity -- Sir, India is at a critical juncture where the next twenty years represent a one-time opportunity to convert our demographic advantage into sustained economic growth. Nearly 65 per cent of our population is below the age of 35 years and the working-age population is expected to peak by 2041. The Government employment alone cannot generate nearly one crore jobs required annually. Therefore, policy must focus on empowering young entrepreneurs, particularly in high-growth sunrise sectors. India's ambitions in renewable energy and semiconductors are welcome. ...(*Time-bell rings*)... Sir, I will take one minute from the time allocated to my party.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI MEDA RAGHUNADHA REDDY: However, growth must extend beyond metropolitan start-ups to mass entrepreneurship across Bharat. This requires stronger credit guarantee schemes, simpler regulatory exits and better integration of MSMEs from Tier-2 and Tier-3 cities into global value chains. ...(*Time-bell rings*)...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI MEDA RAGHUNADHA REDDY: A long-term entrepreneurship dividend roadmap, aligned with the vision of Viksit Bharat 2047, is needed to support regional growth clusters and promote innovation, research and skill development. With these observations, on behalf of YSRCP Party, I support the Union Budget, 2026-27. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shri Manas Ranjan Mangaraj.

SHRI MANAS RANJAN MANGARAJ (Odisha): &“Hon. Chairman, Sir, we have a proverb in Odia: *"Money is not in hand, yet the mind is set on the son's marriage."* This saying naturally comes to mind while discussing the Budget presented by the

& English translation of the original speech delivered in Odia.

Finance Minister for the financial year 2026-27. The Finance Minister's clever attempt to manage the fiscal deficit may have made the Budget appear attractive on the surface, but in reality, it has failed to satisfy any section of society. A fiscal deficit of over Rs 18 lakh crore within a massive budget of Rs 53.47 lakh crore exposes the true financial condition of the country. How the Government portrays a Budget with a 24 percent deficit as "excellent" is beyond the imagination of the common man. As an Odia, I will not hesitate to say that this Budget has brought great disappointment to the people of Odisha. Like 4.5 crore Odias, I too hoped that the 'double engine' Government would deliver for the state. It was expected that the Government would emphasize on infrastructure, employment opportunities, and additional grants to accelerate Odisha's progress. However, I must say with regret that the Union Budget has been a complete letdown for Odisha.

The Budget includes Odisha in the National Waterways Project. Ironically, this proposal is a decade old. In 2008, six waterways in Odisha were included in National Waterways-5, yet not a single one has been implemented to date. Re-introducing it now is like a new cover to a old book. While Odisha's rivers are gasping on "deathbeds" of sand due to the negligence of neighboring states, the Finance Minister's dream of sailing ships on dry sand is like rubbing salt into the wounds of the Odia people. Odisha has also been included in the Rare Earth Corridor. But how will Odisha benefit? This corridor will merely facilitate the extraction and easy transportation of mineral resources—coal, iron ore, bauxite, and chromite—out of the State. The people of Odisha will be left with nothing but dust, smoke and pollution. Given that coal royalties have not been revised for years and the Centre maintains an inconsistent policy on green tax, there is no reason to believe this will benefit Odisha in any way.

Sir, the budget announced seven High-Speed Railway Corridors, yet Odisha did not receive a single one. Not even one corridor will pass through the State. Furthermore, Odisha has been neglected in the Buddhist Circuit Development Plan. Ratnagiri, Udayagiri, and Lalitgiri—known as the "Diamond Triangle" of Buddhist tourism—have been completely ignored. While the Government announced support for handlooms and Khadi, the GST on handicrafts and handlooms—the lifeline for lakhs of weavers in Odisha—has not been reduced. Additionally, Odisha finds no place in the development plan for 200 industrial clusters. When the BJP came to power in 2014, it promised Special Category Status for Odisha. Yet, even after 12 years, the Central Government remains silent; the issue is not even mentioned in this budget. The repeated demand for a disaster-resilient ecosystem for Odisha, which

faces regular natural calamities, has been ignored. The State has been completely deprived of proposed chemical parks, hi-tech tool rooms, eco-friendly freight corridors, container production units, and programs to enhance coconut and cashew production.

Sir, the entire country was watching this Budget. However, the Finance Minister did not utter a single word for the common man during her 85-minute speech. The middle class hoping for income tax relief, the youth seeking employment, and the common citizens praying for price reductions have all been deeply disappointed. While the 2025-26 Budget seemed tailored for the Bihar elections, many now feel this Budget is focused on the upcoming elections in West Bengal, Kerala, and Tamil Nadu. In a federal system, the development of the state should be the priority for the nation's growth; unfortunately, the "Development of the East" (*Purvodaya*) appears to be confined only to speeches. Thank you, Sir."

श्री उपसभापति: आपका बहुत-बहुत शुक्रिया। माननीय प्रो. मनोज कुमार झा, आप अपना भाषण आरंभ कीजिए।

प्रो. मनोज कुमार झा (बिहार): माननीय उपसभापति महोदय, आपका बहुत-बहुत शुक्रिया कि आपने मुझे इस चर्चा में भाग लेने का अवसर दिया है। महोदय, बजट की इस चर्चा पर एक बुनियादी प्रश्न उठाने से पूर्व कोलकाता से प्रकाशित एक महत्वपूर्ण अखबार ने मुझसे एक लेख माँगा कि बजट से आपकी क्या उम्मीदें हैं। मैंने उस पर लिखा कि, Budget should be Constitutionally mandated under Article 39 of the Indian Constitution. 1 तारीख की सुबह आर्टिकल छपा और 1 तारीख को ही बजट आना था, इसलिए मुझे लगा कि अगर कहीं माननीय वित्त मंत्री साहिबा ने उन तमाम प्रश्नों के उत्तर दे दिए, तो मेरे आलेख की प्रासंगिकता खत्म हो जाएगी, लेकिन मेरा आलेख आज भी प्रासंगिक रहा, क्योंकि उन्होंने उत्तर उन प्रश्नों के नहीं दिए, जो मैंने उठाए थे।

माननीय उपसभापति महोदय, मेरा पहला प्रश्न यह है कि अर्थव्यवस्था किसके लिए होती है? हमें यह सोचना होगा कि क्या यह खेत, खलिहान, फैक्ट्री, स्कूलों, निर्माण स्थलों, हॉस्पिटल्स में काम करने वालों के लिए होती है या एक बिल्कुल ऐसे प्रभु वर्ग के लिए, जिनसे हमारी कोई ईर्ष्या नहीं है, लेकिन हम चाहते हैं कि उनकी भागीदारी बाकियों की भागीदारी के बराबर हो?

माननीय उपसभापति महोदय, हम पिछले एक दशक से एक गहरा विरोधाभास देख रहे हैं। ये कहते हैं कि अर्थव्यवस्था तेजी से बढ़ रही है, भारत निवेश के लिए आकर्षण का केंद्र बनता जा रहा है, जबकि करोड़ों युवा रोजगार से बाहर हैं, वास्तविक आय ठहरी हुई है और औपनिवेशिक शासनकाल के बाद आय की असमानता है। मैं आँकड़ों, सिर्फ Oxfam data की बात नहीं कर रहा हूँ, बल्कि बताना चाहता हूँ कि आय की असमानता हमें ज्वालामुखी की ओर ले जा रही है।

माननीय उपसभापति महोदय, बजट केवल एक वित्तीय दस्तावेज नहीं होता है, बल्कि एक नैतिक वक्तव्य होता है, लेकिन हमने इसे एक वित्तीय दस्तावेज में तब्दील करके इसकी इतिश्री कर दी है। आज भी बेरोजगारी देश की सबसे गंभीर समस्या है। मुझे स्मरण है कि माननीय प्रधानमंत्री जी और कई लोग युवा लाभांश की बात कर रहे थे। आज वह युवा लाभांश एक लायबिलिटी में तब्दील होता जा रहा है और हमारे पास कोई रोडमैप नहीं है। मैं MSME क्षेत्र आदि की तो बात ही न करूँ, जो कि शॉक एब्जॉर्वर हो सकते हैं, लेकिन हम इतने शॉक बिना एब्जॉर्वर के दे रहे हैं कि उनके लिए उठना मुश्किल है।

माननीय उपसभापति महोदय, इस संकट से उबरने के लिए सरकार के पास एक और चीज आ जाती है — ध्रुवीकरण। मैं आज उस पर टिप्पणी नहीं करना चाहता, लेकिन हर ध्रुवीकरण मौलिक समस्याओं को चादर से ढकने का काम कर रहा है। यह भारत जैसे प्रगतिशील देश के लिए उचित नहीं है। हम एक कमाल की व्यवस्था देख रहे हैं। ऊपर संपत्ति बन रही है, नीचे संपत्ति घट रही है, समृद्धि शून्य होती जा रही है। मैं दोबारा कहता हूँ— सिर्फ पाकिस्तान की रिपोर्ट नहीं, आप अपनी गणना करवा लीजिए।

माननीय उपसभापति महोदय, जब मैंने आर्टिकल 39 की बात कही, तो उसके पीछे उद्देश्य था कि आर्टिकल 39 को मद्देनज़र रखकर, अगर हमारे बजट की प्रस्थापना होगी, तो हमारा बजट समावेशी होगा, अन्यथा समृद्धि के पाँच टापुओं की गाथा को हम देश की गाथा बताते रहेंगे, जो कि उचित नहीं है। यह अन्याय है।

माननीय उपसभापति महोदय, अगर आर्टिकल 39 की नज़र से देखें, तो रोजगार के बिना विकास एक भ्रम-सा है। अभी हाल के दिनों में गिग प्लेटफॉर्म वर्कर्स की बात हुई थी। Zwigato नाम की एक फिल्म है, नंदिता दास ने बनाई है, मैं उस फिल्म की स्पेशल स्क्रीनिंग में मौजूद था और उसी वक्त ये किताबें भी रिलीज़ हुईं। सर, ये जन पहल की ओर से रिपोर्ट्स हैं। मैंने उस फिल्म को देखा, उसको देखने के बाद मैंने कल एक रिव्यू भी लिखा — गिग और प्लेटफॉर्म वर्कर्स। हमें मानना होगा कि हमारी अर्थव्यवस्था में ये तत्व बढ़ते जा रहे हैं। इनका कंट्रिब्यूशन बढ़ रहा है, लेकिन उनकी सिक्युरिटी कहाँ है? पूरे देश में हड़ताल हुई, कहा गया - Ten-minute delivery is inhuman, अब इस पर रोक लगा रहे हैं। सर, कागजों में रोक लग गई, लेकिन यह कागजों के बाहर बदस्तूर जारी है, क्योंकि उन्हें लगता है कि यह 'ऐप' बेस्ड सर्विस है - जो मैंने अपने रिव्यू में भी लिखा था कि आज अगर मार्क्स होते, तो कहते कि यह एलिनेशन का चरम है, जहाँ आप 'पार्टनर' कहकर उस प्लेटफॉर्म के माध्यम से शोषण कर रहे हैं। माननीय उपसभापति महोदय, मैं आपसे कहूँ कि हम प्रगतिशील कराधान पर बात नहीं कर पा रहे, जब मैं प्रगतिशील कराधान, प्रोग्रेसिव टैक्सेशन की बात करता हूँ, तो मैं सफलता को दंडित करने की बात नहीं कर रहा हूँ कि अमीरों को अमीरी का दंड मिले, बल्कि बस अमीरों से यह कहा जाए कि इन्हीं संसाधनों से तुम्हारी अमीरी हासिल हुई है और अगर तुम्हारी अमीरी इससे हासिल हुई है, तो इस संसाधन के सभी भागीदारों के साथ थोड़ा-थोड़ा तो बांटें। अगर उसको नहीं बांट रहे हैं, तो यह इस तरह का पिरामिड स्ट्रक्चर होगा, जहाँ एक दिन बेस ही गायब हो जाएगा।

माननीय उपसभापति महोदय, विकास को केवल जीडीपी की दर से नहीं आंका जा सकता। मैं आज बिहार की बात नहीं करूँगा, मेरे बाकी साथी करेंगे। बिहार क्या फिर 2030 में विमर्श में आएगा, जब अगला चुनाव होगा? विशेष राज्य का दर्जा - हमारे कई साथी यहाँ बैठे हुए हैं, दिल पर हाथ रखिए, आप भी कहिएगा कि विशेष राज्य का दर्जा मिलना चाहिए। माननीय उपसभापति महोदय, मैं ज्यादा वक्त नहीं लूँगा। जब वक्त थोड़ा बुरा होता है, तो वक्त भी गुजरता है और वक्त के बीच से हम भी गुजर जाते हैं। मैं सिर्फ इतना कहना चाहूँगा कि जब मैं कहता हूँ कि अत्यधिक असमानता सामाजिक विश्वास और भरोसे को खत्म करती है, ज्वालामुखी की ओर ले जाती है, लेकिन हमारे पास दूसरा विकल्प है, अगेन अंडर आर्टिकल 39 और माननीय उपसभापति महोदय, वह विकल्प है - न्याय के साथ विकास। मैं बस एक आखिरी बात कहना चाहता हूँ। इन दिनों कविताओं का मौसम है, तो मैंने एक छोटी सी कविता लिखी है। मैं साहिल लुधियानवी तो हूँ नहीं।...(समय की घंटी)... सर, बस छोटी सी कविता है, सिर्फ 30 सेकंड में खत्म हो जाएगी।

माननीय उपसभापति महोदय:

“फिर एक बजट प्रस्तुत किया गया,
कागजों पर संयत, सदन में उम्मीद की भाषा,
कहा गया आम आदमी का बजट है
और मैं आमोखास में परेशान हूँ,
लेकिन आम आदमी आज भी कतार में खड़ा है,
राशन के लिए, इलाज के लिए और काम की प्रतीक्षा में।
इस बजट में आंकड़े बोलते हैं, अनुभव नहीं।”

श्री उपसभापति: धन्यवाद।

प्रो. मनोज कुमार झा: “पर यह नहीं बताया गया कि देश तेजी से आगे बढ़ रहा है,
पर यह नहीं बताया गया कि यह प्रगति किसे साथ ले जा रही है
और किसे बहुत पीछे छोड़ रही है।”

...(समय की घंटी)...

सर, एक अबोध बालक की जिद समझिए, बस 20 सेकंड।

“चंद बड़े घरानों के बढ़ते मुनाफे राष्ट्रीय उपलब्धि,
जबकि किसान, मजदूर और बेरोजगार युवाओं की जिंदगियाँ संरचनात्मक सुधार,
शिक्षा, स्वास्थ्य और रोजगार, तीनों को वित्तीय अनुशासन और धैर्य का एक और साल।”

माननीय उपसभापति महोदय, यह केवल एक बजट नहीं, एक राजनीतिक फैसला है कि नीति किसके लिए बनेगी और किससे कहा जाएगा कि चुपचाप एक साल और इंतजार करो। जय हिन्द।

श्री उपसभापति: माननीय सदस्य, मनोज झा जी, डेढ़ मिनट अधिक हो गए हैं। आपने 20 सेकंड कहा था और लगभग दो मिनट हो गए हैं। धन्यवाद। डा. सरफराज अहमद।

डा. सरफराज अहमद (झारखंड): महोदय, मैं यह कहूँ कि यह बड़ा कन्फ्यूज्ड बजट है। कन्फ्यूज्ड शब्द का इस्तेमाल इसलिए कर रहा हूँ, क्योंकि देने वाले भी कन्फ्यूज्ड हैं, लेने वाले भी कन्फ्यूज्ड हैं और जिनको मिला है - आम जनता, वह भी कन्फ्यूज्ड है। पहले बजट आता था तो लोग टीवी में, रेडियो पर टकटकी नजर लगाकर बैठे रहते थे, एक-दूसरे का चेहरा देखते थे कि किसको क्या मिला। किसी चेहरे पर हंसी आती थी, किसी चेहरे पर मुस्कराहट आती थी। इस बजट में तो न किसी चेहरे पर हंसी है, न मुस्कराहट है, इसलिए मैं कह रहा हूँ कि यह कन्फ्यूज्ड बजट है। सर, यह हम लोग जानते हैं कि चुनाव के बाद पहला, दूसरा, तीसरा बजट इसी तरह का आता है, फिर चुनाव नजदीक आने पर लुभाने वाले बजट आते हैं, वे चौथे और पाँचवें में आएंगे। यहाँ मैं कोई आंकड़ा नहीं देने वाला हूँ। दोनों तरफ से, सब तरफ से आंकड़ों की बौछार हो रही है। लेकिन ईमानदारी यह है कि किसको क्या मिला? न आपने महंगाई कम करने की बात की है, न आपने रोजगार बढ़ाने की बात की है, न आपने करप्शन दूर करने की बात की है। सर, हमें याद है कि इन्होंने कहा था कि हर साल एक करोड़ लोगों को रोजगार दिया जाएगा।

एक माननीय सांसद: दो करोड़।

डा. सरफराज अहमद: दो करोड़? मैंने एक करोड़ घटा दिया। क्या किसी को मिला? 15 लाख रुपया तो आज भी बेचारा किसान-मजदूर अपने अकाउंट में जाकर चेक कर रहा है कि आया कि नहीं। ये अपनी आत्मा पर विश्वास करके खुद यह मूल्यांकन करें कि किसको क्या दिया गया है। आज एक गरीब मजदूर किसान, किसी ब्लॉक का एक नौजवान साथी एक मामूली सा सर्टिफिकेट बनवाने के लिए ब्लॉक में जाता है - ब्लॉक का मतलब तो सब लोग समझ रहे होंगे, कहीं तालुका कहा जाता है, कहीं ब्लॉक कहा जाता है - उसको वहाँ रिश्त देनी पड़ती है या नहीं? यह आप बता दीजिए।...(व्यवधान)... सर, देनी पड़ती है। उस पर कंट्रोल कौन करेगा? क्या आप राज्य की सरकार पर फेंका-फेंकी करोगे? क्या आप केवल पैसे ही दोगे? आप देखोगे नहीं कि आपके उस पैसे का सही इस्तेमाल हो रहा है या नहीं हो रहा है? क्या इस देश में बने हुए ब्रिज गिर रहे हैं या नहीं गिर रहे हैं? पिछले साल बिहार में बने हुए ब्रिज गिरे हैं। दो दिन पहले मंत्री नल जल योजना की तारीफ कर रहे थे। क्या बना बनाया जल मीनार गिरा है या नहीं गिरा है? यह बताया जाए। क्या केवल हमने लंबी-लंबी बात ही करनी है? केवल नम्बर गिनवा देना कि इतने एम्स खोल दिए, इतना फलाना खोल दिया, लेकिन उसके अंदर जाकर देखिए कि डॉक्टर्स हैं या नहीं हैं, दवा है या नहीं है या वहाँ केवल मरीज आता है और घूमकर निकल जाता है?

सर, यह अच्छा है कि आपने नई-नई ट्रेनें शुरू की हैं। वंदे भारत चल रही है। क्यों नहीं एक डिब्बा आप उसमें मामूली किसान, आम आदमी के लिए लगा देते, ताकि वह भी वंदे भारत का मजा ले ले! हमारी पुरानी ट्रेनों के रख-रखाव की कोई चर्चा नहीं होती है।...(समय की घंटी)... सर, मैं जानता हूँ कि हम बहुत छोटी पार्टी के लोग हैं और हमें समय कम ही मिलता है। मैं यह बात इसलिए रख रहा हूँ कि लंबी-चौड़ी बात करने से और केवल वायदे करने से देश का भला नहीं हो सकता है। हमारे राज्य झारखंड का कितना पैसा बकाया है? आप वह पैसा नहीं दे रहे हो। वह

जीएसटी का पैसा है। सेस रॉयल्टी का पैसा है। आप जिन राज्यों को पैसा देते हो ...(समय की घंटी)... जहां डबल इंजन की सरकार है, उनकी भी वही हालत है और जहां सिंगल इंजन की सरकार है, उनकी भी वही हालत है।

श्री उपसभापति: धन्यवाद, सरफराज जी।

डा. सरफराज अहमद: सर, अंत में मैं केवल एक लाइन कहूंगा, क्योंकि आज अन्य सदस्यों ने और मनोज जी ने भी शैरो-शायरी कही है। मैं इतना ही कहूंगा कि:

*“हम आह भी करते हैं तो हो जाते हैं बदनाम,
और वो कत्ल भी करते हैं तो चर्चा नहीं होती।”*

जय हिंद!

MR. DEPUTY CHAIRMAN: Shri Ajit Kumar Bhuyan.

SHRI AJIT KUMAR BHUYAN (Assam): Thank you, Mr. Deputy Chairman, Sir, for giving me the opportunity to speak on the Union Budget 2026-27.

*“सपना दिखाना कोई बुरा नहीं,
पर करके दिखाना आपका कोई मकसद नहीं।”*

Mr. Deputy Chairman, Sir, the Budget, 2026-27 is anti-youth, anti-farmers, anti-women and anti-workers. I can only say that this Budget will bring rural distress and unemployment of unimaginable levels. Sir, the border and hill districts across the country have been facing high levels of unemployment among the youth, but the Budget document has not envisaged any roadmap for addressing the concern of these areas. I have my own doubt that the youth of that sensitive area may be lured by the hostile neighbouring countries against the interests of the nation.

Sir, I will not dwell upon the issue of core importance, that is, conflict in the naxalism-affected areas and Kashmir, as many learned speakers have spoken about poor allocation in the Budget for the same. Being the lone Opposition voice from the North-East Region in this August House, I would like to highlight the false promises made to the people of the North-East. The promises ring hollow when immediate concerns remain unaddressed. Assam is yet to receive Rs. 27,000 crore from the Centre for flood and disaster management. In a State where floods are a yearly headache and thereby roads deteriorate rapidly, the Budget has just remained silent and the people of Assam have been left to their destiny to face river bank erosion, which displaces lakhs of vulnerable and poor people. Sir, with barely two months left

for the Assembly election in Assam, the Union Budget 2026-27 has triggered disappointment across the State. No major State-specific initiative has been taken. But, the ruling incumbents at both the Centre and the State are hoping to get massive mandate. Are people of Assam so ignorant? The unjust approach of Modi Government will certainly oust them from the seat of power in this country. This Budget document reveals a sovereign truth. The Ministry of DoNER has received an allocation of just about Rs.6,812 crore, which is barely 0.1 per cent of the total Central expenditure of Rs.54 lakhs crore. This exposes the hollow claim of a special love for this region of the Modi Government. Successive Budgets presented by the Modi Government in the last 12 years have brought economic isolation because core connectivity projects remain under-funded. The introduction of a Buddhist Circuit for the North-Eastern States has been pitched as a major transformative initiative. But, I am sorry to say that no specific Budget and timetable have been reflected alongside the announcement. I am of the strong view that in the absence of concrete financial backing, tourism-centric rhetoric may not help the region's deeper economic issues such as unemployment, industrial stagnation or youth migration. Across the North-East, significant socio-economic problems, including agricultural distress, youth unemployment and persistent infrastructure gaps remain unaddressed. I will not take the valuable time of the House and conclude by apprising the Government not to test the people of the North-East Region in the laboratory of £and false and redress the whole concern in the utmost manner to the expectation of the region.

MR. DEPUTY CHAIRMAN: Please use parliamentary words. आप संसदीय शब्दों का इस्तेमाल कीजिए। Do not use unparliamentary words, please. That will not go on record.

SHRI AJIT KUMAR BHUYAN: I am concluding. The political conflict of the region will get further deeper (*Time-bell rings*) if geographical and economic disparities will keep haunting the region. Thank you.

श्री उपसभापति: डा. सिकंदर कुमार।

डा. सिकंदर कुमार (हिमाचल प्रदेश): सर, आपने मुझे बजट 2026-27 पर हो रही परिचर्चा में भाग लेने का अवसर दिया, इसके लिए मैं आपका आभार प्रकट करता हूँ।

[उपसभाध्यक्ष (डा. दिनेश शर्मा) पीठासीन हुए।]

£ Expunged as ordered by the Chair.

उपसभाध्यक्ष महोदय, यह हमारे देश के लिए बहुत ही गौरव का एक क्षण है कि हमारे देश के यशस्वी प्रधान मंत्री, माननीय नरेन्द्र मोदी जी के दूरदर्शी नेतृत्व में हमारी वित्त मंत्री, आदरणीया निर्मला सीतारमण जी ने लगातार नौवीं बार यह बजट पेश कर न केवल एक नया कीर्तिमान स्थापित किया है, बल्कि 2047 तक विकसित भारत के निर्माण की नींव को और सशक्त किया है। उपसभाध्यक्ष महोदय, यह बजट केवल आंकड़ों का लेखा-जोखा नहीं है, बल्कि यह बजट 1.5 अरब देशवासियों की आशाओं और आकांक्षाओं का बजट है। कोरोना महामारी और वैश्विक उथल-पुथल के बावजूद मोदी सरकार की आर्थिक नीतियों और वित्त मंत्री के आर्थिक नियोजन और कुशल वित्तीय प्रबंधन के बाद हमारी जो भारतीय अर्थव्यवस्था है, वह आज भी विश्व के आकर्षण का केंद्र बनी हुई है। इस वित्त वर्ष 2026-27 के बजट का आकार 53.5 लाख करोड़ है और यह पिछले वित्त वर्ष से 7.7 परसेंट अधिक है, जो यह दर्शाता है कि भारत की आर्थिक शक्ति दिन-ब-दिन किस तरह से आगे बढ़ रही है। अगर हम इस बजट का फिस्कल डेफिसिट देखें, तो जहां 2024-25 में फिस्कल डेफिसिट 4.9 परसेंट था, 2025-26 में 4.4 परसेंट था, वहीं इस वित्तीय वर्ष में 4.3 परसेंट का लक्ष्य रखा गया है, यह बहुत बड़ी बात है। उपसभाध्यक्ष महोदय, इस बजट में पूंजीगत व्यय का जो प्रावधान किया गया है, वह 12.2 लाख करोड़ का है। इससे जहां इस देश में रेलवे, रोड और हवाई अड्डों, शिक्षा और हेल्थ के infrastructure को और मजबूती मिलेगी, वहीं रोजगार के अवसर भी बढ़ेंगे और हमारा consumption expenditure भी बढ़ेगा, जिससे हमारी आय भी आगे बढ़ेगी।

उपसभाध्यक्ष महोदय, अगर हम इस बजट का analysis करें, तो एक बात सामने आती है कि वित्त मंत्री जी ने देश के सामने अपने आपको एक बार फिर से बेहतर अर्थशास्त्री और कुशल वित्तीय प्रबंधक के रूप में साबित किया है, क्योंकि इस बजट में fiscal discipline और growth continuity का एक दुर्लभ संयोग देखने को मिलता है। अगर आज हम पूरे वर्ल्ड की 10 top economies से भारतीय अर्थव्यवस्था का comparison करें, तो आज भी 7.2 परसेंट के रेट से, सबसे ज्यादा growth rate से बढ़ने वाली अर्थव्यवस्था अगर कोई है, तो हमारे भारत की अर्थव्यवस्था है।

उपसभाध्यक्ष महोदय, अगर हम अपने GDP का comparison अन्य देशों से करें, तो हम बेहतर समझ पाएंगे कि भारत की जो अर्थव्यवस्था है, वह बहुत गति से आगे बढ़ रही है। अगर हम गवर्नमेंट ऑफ इंडिया का debt-to-GDP ratio देखें, तो 2024-25 में जहाँ वह 57.1 परसेंट था, 2026-27 में यह 55.6 परसेंट है और 2030 तक इसको 50 परसेंट तक लाने का लक्ष्य वित्त मंत्री जी ने रखा है। मैंने इसीलिए कहा कि उन्होंने देश के सामने fiscal discipline रखते हुए बेहतर अर्थशास्त्री होने का प्रमाण दिया है।

उपसभाध्यक्ष महोदय, अभी हमारे मित्र बात कर रहे थे कि देश में inflation बढ़ रहा है। याद कीजिए कि 2014 से पहले inflation double digit में होता था। अगर हम पिछले पांच वर्षों की एवरेज महंगाई दर देखें, तो इस देश में 3 से लेकर 6 परसेंट तक inflation rate रहा है। अभी कांग्रेस के हमारे एक मित्र डांगी जी कह रहे थे कि कोरोना काल में DA नहीं मिला। मैं यह कहना चाहता हूँ कि हमारे हिमाचल के जो कर्मचारी हैं, आज तो normal समय है, लेकिन वहां DA की

4-4 किस्ते देय हैं और 2027 का जो वेतनमान है, उसके लिए, arrear के लिए वे तरस रहे हैं। मैं उनको यह बताना चाहता हूँ।

उपसभाध्यक्ष महोदय, जो NPAs 2014 से पहले 11 परसेंट थे, आज वे 0.6 परसेंट रह गए हैं। इस देश में बहुत से अर्थशास्त्रियों ने poverty measurement का काम किया, लेकिन कोई भी अर्थशास्त्री 30 परसेंट से नीचे, 29 परसेंट से नीचे गरीबी रेखा नहीं बता पाया। आज पहली बार, 10 वर्ष के अंतराल में, 25 करोड़ लोग गरीबी रेखा से बाहर निकले हैं। यह उस अर्थशास्त्री ने करके दिखाया है, जिसका नाम है - नरेन्द्र मोदी।

उपसभाध्यक्ष महोदय, new Income Tax Act अप्रैल, 2026 से प्रभावी हो जाएगा। जहां पिछले वित्त वर्ष में मध्यम वर्ग को 12 लाख से ऊपर की आय पर टैक्स में छूट दी थी, जिससे मध्यम वर्ग ने उस बजट में बहुत बड़ी राहत महसूस की थी। पिछले सितंबर, 2025 में, GST के जो 4 slabs थे, उनको 2 slabs में परिवर्तित किया गया और उनको 5 परसेंट तथा 18 परसेंट करने से देशवासियों को बहुत बड़ी राहत मिली थी। अगर इस देश को 'एक संविधान, एक विधान, एक निशान' देने का काम किसी ने किया, तो वह नरेन्द्र मोदी जी ने किया और अब इस देश में 'one nation, one election' का काम किसी ने किया, वह नरेन्द्र मोदी जी ने किया और आने वाले समय में इस देश में जो 'one nation, one tax' का काम अगर कोई करेगा, तो वह और कोई नहीं, वह नरेन्द्र मोदी जी ही करेंगे। इतना मुझे पूरा विश्वास है।

उपसभाध्यक्ष महोदय, मैं हिमाचल प्रदेश से आता हूँ। हिमाचल प्रदेश में 2014 से पहले जो स्थिति थी, वह मैं बयान नहीं करना चाहता हूँ, लेकिन 2014 और 2026 के बीच में हिमाचल प्रदेश में क्या परिवर्तन आया - हमें लगभग 1,472 करोड़ रुपये का AIIMS जैसा एक विश्वस्तरीय स्वास्थ्य संस्थान मिला, 500 करोड़ रुपये का IIM, Sirmour मिला, उना में 300 करोड़ रुपये का IIT मिला, बिलासपुर में 352 करोड़ रुपये का Hydro Engineering College मिला, धर्मशाला में 1,300 करोड़ रुपये की Central University, मंडी में 992 करोड़ रुपये का IIT और उना में 450 करोड़ रुपये का PGI Satellite Centre, उना के हरोली में 1,900 करोड़ रुपये का Bulk Drug Park, नालागढ़ में 350 करोड़ रुपये का Medical Device Park मिला। इसके अलावा, वहाँ कितना रोड और रेल infrastructure बढ़ा है, उसके लिए मैं माननीय मोदी जी का और वित्त मंत्री जी का तथा माननीय नड्डा जी का बहुत-बहुत आभार प्रकट करना चाहता हूँ। अगर हम 2014 का रेल बजट देखें, तो हिमाचल प्रदेश को 108 करोड़ रुपया मिला था, 2026-27 के बजट में हिमाचल प्रदेश को रेलवे के लिए 2,911 करोड़ रुपया दिया गया है, यानी 27 गुना ज्यादा बजट हिमाचल प्रदेश को रेलवे के क्षेत्र में मिला है। उसके लिए भी मैं रेल मंत्री का बहुत-बहुत आभार प्रकट करना चाहता हूँ। हिमाचल प्रदेश को 2026-27 में 13,949 करोड़ रुपये का tax devolution मिला है, Grants-in-Aid इसी वित्त वर्ष में जो हिमाचल प्रदेश को मिली है, वह 10,243 करोड़ रुपये मिली है, उसके लिए भी मैं माननीय मोदी जी और वित्त मंत्री जी का बहुत-बहुत आभार प्रकट करना चाहता हूँ। अगर हम tax devolution की 2014 से 2026 तक की बात करें, तो कुल मिला कर 76,799 करोड़ रुपये हिमाचल प्रदेश को मोदी सरकार ने दिए हैं और अगर हम Grants-in-Aid 2014 से 2026 तक देखें, तो 1.41 लाख करोड़ रुपये हिमाचल प्रदेश को मोदी सरकार ने दिए हैं।

इसके साथ ही अभी हिमाचल प्रदेश में रेलवे के 17,711 करोड़ रुपए के ongoing projects चल रहे हैं।

उपसभाध्यक्ष महोदय, आज जब हम बजट पर चर्चा कर रहे हैं, तो हमें यह समझना होगा कि यह बजट भारत के हर वर्ग, चाहे वह सीमा पर तैनात जवान हो, खेत में पसीना बहाता किसान हो या क्लास रूम में पढ़ता युवा हो, सबके सपनों को संजोने वाला बजट है। उपसभाध्यक्ष महोदय, अक्सर विपक्ष के साथी सवाल उठाते हैं कि इतना टैक्स क्यों? मैं उन्हें बताना चाहता हूँ कि यह टैक्स उस सुरक्षा की कीमत है, जिसे आज हर भारतीय महसूस कर रहा है। इस बजट में रक्षा के क्षेत्र के लिए 7.84 लाख करोड़ रुपए का रिकॉर्ड आवंटन किया गया है, जो पिछले वर्ष की तुलना में लगभग 15 प्रतिशत अधिक है। इसमें से 2.19 लाख करोड़ रुपए केवल नए हथियारों और आधुनिक तकनीक की खरीद के लिए हैं।

महोदय, वह समय बीत गया, जब भारत डर की स्थिति में रहता था। आज का भारत nightmare for terrorists ...(समय की घंटी)... सर, मैंने दो-तीन मिनट अधिक के लिए बोला हुआ है। सर, मुझे दो-तीन मिनट और चाहिए।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप एक मिनट में अपनी बात समाप्त कीजिए।

डा. सिकंदर कुमार: महोदय, जब पहलगाम में आतंकियों ने कायरतापूर्ण हमला किया, तो हमारी सेना ने चुप बैठने के बजाय 'ऑपरेशन सिंदूर' के माध्यम से करारा जवाब दिया। हमने न केवल सीमा पार आतंकी ठिकानों को नेस्तनाबूद किया, बल्कि दुनिया को दिखा दिया कि यदि हमें छोड़ा गया, तो हमारे पास बम फेंकने की ही नहीं, बल्कि दुश्मन को घर में घुस कर खत्म करने की क्षमता और कलेजा, दोनों हैं।

उपसभाध्यक्ष (डा. दिनेश शर्मा): कृपया आप संक्षिप्त कीजिए।

डा. सिकंदर कुमार: महोदय, आज हमारी मिसाइलें और आधुनिक हथियार दुश्मनों की नींद उड़ा रहे हैं। अब भारत रुकने वाला नहीं है।

महोदय, शिक्षा किसी भी राष्ट्र के चरित्र का निर्माण करती है। इस बार शिक्षा बजट को बढ़ा कर 1.39 लाख करोड़ रुपए किया गया है, जो पिछले वर्ष की तुलना में 8.3 परसेंट अधिक है। ...(समय की घंटी)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात आ गई है, अब आप संक्षिप्त कीजिए।

डा. सिकंदर कुमार: उपसभाध्यक्ष जी, एक स्वस्थ भारत ही 'विकसित भारत' हो सकता है। स्वास्थ्य के क्षेत्र के लिए 1.5 लाख करोड़ रुपए का प्रावधान किया गया है, जो पिछले वर्ष की तुलना में 6.4 परसेंट अधिक है।

अंत में, मैं अपनी देवभूमि हिमाचल प्रदेश की बात फिर करना चाहता हूँ।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप संक्षेप में कह कर अपनी बात समाप्त कीजिए।

डा. सिकंदर कुमार: उपसभाध्यक्ष जी, पिछली सरकारों ने अक्सर पहाड़ी राज्य की जटिलताओं को अनदेखा किया, लेकिन मोदी सरकार ने हिमाचल का हाथ थामा है, हिमाचल प्रदेश को कर हस्तांतरण और सहायता के रूप में पर्याप्त हिस्सा सुनिश्चित किया गया है। पिछले वर्षों में हमने जो भीषण प्राकृतिक आपदा देखी, उसके लिए इस बजट में disaster-resilient infrastructure के तहत विशेष राहत पैकेज और पुनर्वास निधि दी गई है। कृषिगत सड़कों और पुलों के पुनर्निर्माण के लिए विशेष स्पेशल ग्रांट की घोषणा इस बजट में की गई है। ...**(समय की घंटी)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद।

डा. सिकंदर कुमार: दुर्गम क्षेत्रों के लिए रोपवे का निर्माण न केवल पर्यटन को बढ़ाएगा...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात आ गई है। श्रीमती जेबी माथेर हीशम।

डा. सिकंदर कुमार: सर, यह बजट 'विकसित भारत 2047' के यज्ञ में एक बड़ी आहुति है...

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I thank my Party for giving me the opportunity to speak on the Budget. On the 1st of February, 2026, on a freezing Sunday morning, we waited with high expectations, the nation waited in hope, the stock exchange kept fingers crossed. Three days before, the Economic Survey was tabled with key challenges in it. We expected, the nation expected, the stock exchange expected that the identified challenges in the Economic Survey would be addressed by the Finance Minister in her Budget Speech. Then came the much-awaited moment. We heard Madam Finance Minister speak for 85 minutes; 15,623 words were spoken. We heard words like *first kartavya*, *second kartavya*, *third kartavya*, *sankalp*, *yuvashakti*, *viksit Bharat*, fiscal prudence. We heard phrases like 'action over ambivalence', 'reform over rhetoric', 'people over populism', *atmanirbharta*. But, Sir, we did not hear Economic Survey 2025-26. Nation did not hear challenges outlined in the Economic Survey. We saw stock market crashing, stooping all time low, immediately after the Finance Minister's Budget Speech. Nation did not hear about the capital investment, unemployment issue, issue of slow growth rate or slow fiscal consolidation. We heard, the nation heard all of these issues which were outlined in the Economic Survey, from the hon. former Finance Minister. Shri P. Chidambaram spoke at length about these issues. Randeep Surjewala ji brought to light in detail false announcements versus media hype, the reality of zero allotment and zero spending, the fund cuts in crucial sectors and how the rural poor and poor farmers stand ignored in this Budget. Neeraj Dangi ji highlighted the play of

numbers in this Budget, how the youth, the SCs/STs, laborers stand ignored in this Budget.

Sir, I want to add a few concerns. The Budget was presented on 1st of February. On 2nd February, in the midnight hours, when India was sleeping, President Trump announced to the world the US-India trade deal. President Trump dictated India to lower trade barriers, to stop purchase of Russian oil, to buy oil from US and Venezuela. President Trump did a shout-out. Prime Minister Modi also committed to buying more than 500 billion US dollars worth of US energy, technology, agricultural and other products -- all in the midnight hour, Sir. We remember the words of our first Prime Minister, Pandit Jawaharlal Nehru, spoken at the midnight in the Tryst with Destiny. "At the stroke of the midnight hour, when the world sleeps, India will awake to life and freedom." And now, it is 'tyrst with destiny'. *

And after the whole world came to know, our Prime Minister tweeted. I quote, "Wonderful to speak with my dear friend President Trump. Delighted that Made in India products will now have a reduced tariff of 18 per cent. Big thanks to President Trump on behalf of 1 billion people of India for this wonderful announcement." Sir, please note, the word 'wonderful' was used twice in one tweet. *I respectfully ask the Prime Minister and the Finance Minister: Is it really wonderful? Is it really wonderful to lower the trade barriers to the US? Is it really wonderful to surrender our freedom to decide from whom we should buy oil? Is it really wonderful to give a whopping commitment of 500 billion dollars worth of US energy, technology, agriculture and other products? Will it be really wonderful for our farmers? I respectfully ask the Prime Minister, 'Is it really wonderful to have 6th February Order by the US President which says that Washington will establish a US Monitoring Committee tasked with overseeing India's implementation of the oil prohibition and violation?' I respectfully ask the Prime Minister, 'Isn't this US Monitoring Committee mechanism kick-starting precedence for foreign oversight of India's policy decisions?' I respectfully ask the Prime Minister, 'Isn't this marking the beginning of a rare instance of American oversight on India's energy sourcing decisions and clear attack on India's sovereignty?' Are we a rogue nation to be monitored? I respectfully ask the Prime Minister, 'Isn't this Presidential Order by your so-called 'wonderful friend' effectively surrendering India's energy security to America's Presidential whims?' Our Prime Minister said 'wonderful' twice for this. The nation would like to know this. The nation has the right to know this. Just as I remember Nehru ji, I also

* Not recorded.

remember another Prime Minister, who said this many years ago to the US. The Prime Minister said, 'You send your 7th Fleet across the seven seas. We will see your fleet here. Neither your fleet nor your Captain of the fleet will go from here.' That is courage. She is Indira Gandhi who is remembered as the Iron Lady of India.

Now let me speak about my home State, Kerala. The Union Budget once again has shown complete neglect towards Kerala. Kerala was expecting AIIMS. But there is no AIIMS. Kerala was expecting high speed rail. But there is no high speed rail. No allocation for the long-cherished Nilambur-Nanjangud Railway Line. Kerala was expecting second development phase of Vizhinjam Port. But there is no approval, no allocation. Kerala was expecting special project for rubber. But there is nothing for rubber. Kerala was expecting special project to reduce the challenge of man-animal conflict and projects to counter agricultural loss. But there is nothing for that. Kerala was expecting project for modern paddy storage. But there is nothing for that.

Wayanad MP Priyanka Gandhi ji has been continuously requesting for Wayanad. But request for Wayanad package still remains unfulfilled. Kerala was expecting Pravasi Rehabilitation. There is nothing for that. Kerala was expecting a Special Package of Rs.21,000 crore considering the loss caused to the GSDP and reduced borrowing limit. But there is nothing for that. And what did Kerala receive? Kerala received *aamma*, the sea turtle. Newspapers are a reflection of the mood of the State. See this, Sir. It is not *atmanirbhar*. It is *aamma nirbhar*. This I want to authenticate.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप इसे display मत कीजिए।

SHRIMATI JEBI MATHER HISHAM: Sir, Kerala received rare earth corridor in Kollam and Alappuzha. But, for that, we have our concerns whether it will pose grave threat to the ecology, Kerala's fragile ecosystem and livelihood. Fisherfolk and coastal communities have concerns. Also, there is a concern whether this is exploitation to protect corporate interest masqueraded as policy. We often hear the Prime Minister, the Home Minister and the Finance Minister speaking about cooperative federalism. In reality, Kerala experiences not cooperative federalism, but only non-cooperative federalism. Kerala has not received its fair share. This is not cooperative federalism, but rather denigrative federalism. Kerala is treated not as a partner but as a political inconvenience by the Union Government. BJP-led NDA Government does not practise constitutional federalism. It practises punitive federalism. This discrimination is not accidental. It is structured, deliberate and institutionalized. So, it is not

cooperative federalism. It is frustrative federalism. Kerala stands virtually erased from the Union Budget, 2026-27. None of the request proposals made by Kerala was considered. There is zero consideration for it. So it is not cooperative federalism. It is non-operative federalism. I conclude this by saying that development funds are not political favours. They are the constitutional rights. And Kerala is not asking for charity. Kerala is demanding fair share. We can only speculate if Kerala's share has been allocated to the 500-billion dollar surrender to America. We had local body elections a month ago.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप कन्क्लूड कीजिए।

SHRIMATI JEBI MATHER HISHAM: Sir, I am concluding. Let me bring this to the knowledge of this House.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप जल्दी समाप्त कीजिए।

SHRIMATI JEBI MATHER HISHAM: Out of 346 district Panchayat Divisions, the party which leads the Government in the Centre does not have a single District Panchayat Member. Let me say that assertively.

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप आधे मिनट में अपनी बात पूरी कीजिए।

SHRIMATI JEBI MATHER HISHAM: Sir, I am concluding. It will be the same story in the Assembly election as well. It is a story of refusal to surrender the secular fabric that protects Kerala. Thank you.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Shri Saket Gokhale; not present. Now, Shri Subhasish Khuntia; four minutes.

4.00 P.M.

SHRI SUBHASISH KHUNTIA (Odisha): *Jai Jagannath!* Mr. Vice-Chairman, Sir, I thank you for giving me the opportunity to speak on the Budget. उपसभाध्यक्ष महोदय, ओडिशा के लोगों को उम्मीद थी कि जिस राज्य को नवीन बाबू के नेतृत्व में लगातार आगे बढ़ाने का काम चल रहा था, वह तथाकथित डबल इंजन सरकार में अधिक गति से प्रगति करेगा, लेकिन आज जो स्थिति दिखाई दे रही है, वह बिल्कुल विपरीत है। जहां एक इंजन ओडिशा को आगे ले जा रहा था, वहीं डबल इंजन दोगुनी रफ्तार से पीछे धकेलता हुआ नज़र आ रहा है। यह ओडिशा की जनता की आकांक्षा और विश्वास के साथ स्पष्ट है। ओडिशा के लिए इस बजट में मुख्य तीन घोषणाएं की गई हैं - Rare Earth Corridor, National Waterway, Turtle Eco Trail. प्रश्न यह है

[£] Exupnged as ordered by the Chair.

कि क्या ये वास्तव में विकास के प्रतीक हैं या केवल संसाधनों के systematic exploitation के टूल्स हैं। Rare Earth Corridor को transformational बताया जा रहा है, लेकिन सच्चाई यह है कि ओडिशा अपनी खनिज संपदा से देश की इंडस्ट्रियल ग्रोथ को शक्ति दे रहा है और बदले में displacement, pollution और environmental degradation झेल रहा है। यदि मिनरल्स बाहर जाते रहेंगे और यहां downstream industry नहीं लगेगी, तो employment कैसे बढ़ेगा? Coal royalty 2012 से स्थिर है। 14 वर्षों में एक बार भी संशोधन नहीं हुआ है, इसके कारण ओडिशा को हर साल महत्वपूर्ण राजस्व का नुकसान होता है। National Waterway की बात करने से पहले सरकार को हमारी नदियों, विशेषकर महानदी की वास्तविक स्थिति पर दृष्टि डालनी चाहिए। जल विवाद आज भी जारी है, जबकि स्थिति ट्रिपल इंजन सरकार की है। छत्तीसगढ़ में वही सरकार है, ओडिशा में वही सरकार है और केन्द्र में भी वही सरकार है, फिर भी ओडिशा की जनता को कोई राहत नहीं मिल रही है। जब नदी ही संकट में है, तो ऐसे announcement, solution से ज्यादा दिखावा लगते हैं।

मान्यवर, रेल मंत्री जी, जो कि नवीन बाबू के सपोर्ट से आज केन्द्र में मंत्री बने हैं। वे बोल रहे हैं कि ओडिशा को 10 हजार करोड़ रुपये दिए गए हैं। मैं कुछ तथ्य रखना चाहूंगा। ओडिशा में तीन रेलवे जोन्स East Coast Railway, South Eastern Railway, South East Central Railway हैं। East Coast Railway का operating ratio 47 परसेंट है। यानी कि 100 रुपये कमाने के लिए 47 रुपये खर्च होते हैं। उसी तरह से इसके विपरीत national average 107 रुपये है। हर साल ओडिशा 30 हजार करोड़ रुपये का रेवेन्यू रेलवे को देता है और करीब 15 हजार करोड़ रुपये का प्रॉफिट सुनिश्चित करता है। इसलिए यह कोई दया नहीं, बल्कि ओडिशा का अधिकार है। सवाल यह है कि loss-making State को 20-30 गुना ज्यादा दे रहे हैं। Profit-making ओडिशा को आवंटन इतना कम क्यों है? ओडिशा drain wealth का सामना कर रहा है। आप अन्य राज्यों में बुलेट ट्रेन चला लीजिए, हमें उससे कोई फर्क नहीं पड़ता है, लेकिन भुवनेश्वर-कोलकाता, भुवनेश्वर-विशाखापत्तनम जैसे कॉरिडोर पूर्व भारत के आर्थिक परिवर्तन का आधार नहीं बन सकती, क्यों? ...**(व्यवधान)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप संक्षिप्त कीजिए।

श्री शुभाशीष खुंटिया: आप फ्राइट कॉरिडोर की बात करते हैं, ताकि यहां से कोल और मिनरल्स आसानी से गुजरात चले जाएं। ...**(समय की घंटी)**... लेकिन मैं स्पष्ट कहना चाहता हूँ कि अब ओडिशा के लोगों को और मिस्लीड नहीं किया जा सकता है। सभी लोग समझ गए हैं कि डबल इंजन सरकार दिशा नहीं दिखाती है, बल्कि विनाश की ओर ले जा रही है।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका बहुत-बहुत धन्यवाद।

श्री शुभाशीष खुंटिया: माननीय उपसभाध्यक्ष महोदय, यह केवल बजट का प्रश्न नहीं है, बल्कि आर्थिक न्याय का प्रश्न है और ओडिशा आज भी स्पेशल स्टेट कैटेगरी के लिए आज भी इंतजार कर रहा है। जय जगन्नाथ, वंदे उत्कल जननी।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका बहुत-बहुत धन्यवाद। आपने बहुत अच्छी हिंदी बोली।
Next is Shri Abdul Wahab, four minutes.

SHRI ABDUL WAHAB (Kerala): Thank you, Sir, for giving me an opportunity to speak on the Budget. It is very sad, disappointment for us, for Kerala, for Nilambur and all, and especially for minorities. Whatever was promised, we thought that after winning a few seats in the Thiruvananthapuram Corporation by the BJP in Kerala, there would be some sort of a gift from BJP. Even Rajeev Chandrasekharji, our former Minister, said in Kerala: “BJP is also disappointed”. Then, what will be our situation? So, they did not consider Kerala anywhere. Regarding minorities, whatever was available before, is not there. The Maulana Azad scholarship was revoked completely and totally. Whatever we were getting in some other areas also, we are not getting or it is not passed. Even though there is Budget provision, it is not spent. The State will say this about the Centre and the Centre will say about the State. Whatever projects were offered are not coming because of Kerala Government's negligence. The Kerala Government is not properly giving Utilization Certificate to the Government of India. So, in that way, Kerala Government is also doing the same thing as the Government of India is doing. We are in a difficult situation. So many projects for minorities, which the Centre allowed or was going to give, the Kerala Government is not giving the money that they have got. So, we are totally in between the devil and the deep sea, the Central Government and State Government. ...*(Interruptions)*...

DR. V. SIVADASAN (Kerala): Sir, he is telling wrong things.

SHRI ABDUL WAHAB: I would only tell wrong things according to my colleagues. They would tell everything right. That is what is happening nowadays. They are just blaming the Centre, the Centre is blaming Kerala and we are in between. So, I would urge the Minister for Finance.....*(Interruptions)*...

DR. V. SIVADASAN: Sir, please ask him to authenticate it.

SHRI ABDUL WAHAB: I would authenticate later. ...*(Interruptions)*... I would authenticate it. I had my own project which was brought by the Prime Minister as PM Jan Vikas Karyakaram (PMJVK). With my application, whatever they got for Vadakara Hospital -- Rs.80 crores from Government of India -- not a single rupee is spent. ...*(Interruptions)*... No, no, it is 100 per cent. ...*(Interruptions)*... It is not without evidence. I can give you and you can go into the details about Vadakara. They are forcing me to say all this otherwise, I would keep it normal. ...*(Interruptions)*...

उपसभाध्यक्ष (डा .दिनेश शर्मा): आपस में बात मत कीजिए।

SHRI ABDUL WAHAB: Unnecessarily, I would not agree with what my colleague is saying. ...*(Interruptions)*... It is not trapped from their side or your side. We are saying it clearly. ...*(Interruptions)*... This is not my idea, my dear. This is what is happening for the last five years or ten years in Kerala. The same thing what is happening for ten years in the Centre, for ten years, it is happening in Kerala also. That is why, I said that we are in between the devil and the deep sea. So, I urge the Government, especially the Finance Minister, that irrespective of all this, just allocate something. Kerala can only thrive with tourism and IT. So, do something for tourism. I come from a place called Nilambur. Unfortunately, we also belong to the Wayanad constituency. So, being from Wayanad constituency, you know that all over the world, Wayanad is known because it is a tourist place. It is known because of the Gandhi family. Just like Vajpayeeji went to Kumarakom once, Rajiv Gandhiji went to Lakshadweep, they are all growing now. Just like that, ask our Prime Minister to come to Wayanad and see Nilambur...*(Interruptions)*...

उपसभाध्यक्ष (डा .दिनेश शर्मा): आप अपनी बात संक्षिप्त कीजिए। ...**(समय की घंटी)**...

SHRI ABDUL WAHAB: Is it finished?

उपसभाध्यक्ष (डा .दिनेश शर्मा): आपकी बात आ गई है।

SHRI ABDUL WAHAB: You are not giving me a chance to thank you. ...*(Interruptions)*... I would protect the interest of Kerala, our place and our community. Thank you very much for the opportunity, Sir.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Shri Derek O' Brien, not present. Shri Samik Bhattacharya; not present. Shrimati Sulata Deo; four minutes.

श्रीमती सुलता देव (ओडिशा): जय जगन्नाथ! वाइस चेयरमैन सर, मैं बीजू जनता दल की तरफ से, मेरी पार्टी के नेता नवीन पटनायक जी की तरफ से इस बजट सेशन में बोलने के लिए खड़ी हुई हूँ। इसके लिए मैं उनकी तहेदिल से आभारी हूँ। हमारे वहाँ पर एक कहावत है "गछरे कठळ, ओठरे तेल", यह बजट भी ऐसा ही है, जो 2047 की बात करता है। आज का बजट आज की बात क्यों नहीं कर रहा है? आज के बजट में आज की बात करनी चाहिए। आज बेकारी है, बेरोजगारी है, महंगाई है। किसी भी समस्या का समाधान नहीं हुआ है। आज एक माननीय सदस्य बोल रहे थे कि रुपये को आगे बढ़ाएंगे, मगर रुपया आज जमीन पर लौट रहा है। डॉलर आज 90 रुपये तक पहुंच गया है! क्या यही है हमारा भारत? जब मैडम बजट पढ़ रही थीं, तब वे भी इतिहास के बारे

में बोल रही थीं। यह भी इतिहास ही हो जाएगा, क्योंकि जब बजट पढ़ा जा रहा था, तब हमारा शेयर बाजार क्रैश कर रहा था, निफ्टी क्रैश कर रहा था।

महोदय, यह किस तरह का बजट है? सर, मैं एक साधारण महिला हूँ। मैं बजट के बारे में ज्यादा कुछ नहीं जानती हूँ। मैं सिर्फ इतना ही बोलूंगी कि जब एक इन्सान काम करके घर आए और रात में उसके पॉकेट में कुछ पैसे बचे हुए हों, उसकी कुछ सेविंग हो, तभी वह अच्छा बजट है। अगर थाली में हर तरह का थोड़ा-थोड़ा खाना होगा, वही एक अच्छा बजट होगा। बजट इस तरह से नहीं बनाया जाता। यह नहीं पता कि बजट किसे मिलता है, कहाँ मिलता है, क्योंकि जहाँ पर डबल इंजन की सरकार है, जैसे हमारे ओडिशा में है, वहाँ भी बजट में कुछ नहीं मिला है। इस समय जो चीफ मिनिस्टर हैं, उन्होंने बजट में 12 लाख करोड़ की डिमांड की थी, लेकिन उन्हें वे नहीं मिले। बजट 16th फाइनेंस कमीशन के हिसाब से मिला है। उन्होंने सम्बलपुर जिले में एम्स बनाने की माँग की थी, लेकिन वह भी नहीं मिला। मेरे जिले जाजपुर में जो बुद्धिस्ट डायमंड ट्राइंगल है, उसे भी बजट नहीं मिला। मैं जानना चाहती हूँ कि बजट मिला है, तो किसको मिला है? सिंगल इंजन की सरकार को तो नहीं मिला, डबल इंजन की सरकार को भी नहीं मिला, तो बजट मिला तो किसको मिला? क्या अमेरिका को मिला है? जो हमारे उत्पाद वहाँ पर जाएंगे, उन पर तो 18 प्रतिशत टैरिफ देना पड़ेगा, लेकिन एफडीआई में जो यहाँ पर आएंगे, उनके लिए जीरो प्रतिशत टैरिफ है। क्या हमारे किसान को मारने के लिए बजट बनाया गया है? हमारे ओडिशा का किसान आज भी धान मंडी में नहीं बेच पा रहा है। *

सर, मैं एक बात और बोलना चाहूंगी कि बजट गरीबों के लिए होना चाहिए, लेकिन आपने बजट में से बांग्लादेश को 60 करोड़ दिए हैं। यह क्यों दिए गए हैं? जिस बांग्लादेश में हमारे हिंदुओं की हत्या होती है, हमारे ओड़िया श्रमिकों की हत्या होती है, आप उसे पैसा दे रहे हैं! आप उसे 60 करोड़ क्यों दे रहे हो? उनके साथ आपकी क्या सिम्पैथी है, क्यों सिम्पैथी है? वह हमारे ऊपर सिम्पैथी नहीं दिखाता है, मगर आप दिखा रहे हैं! हमारे टैक्स के पैसे में से बांग्लादेश को 60 करोड़ दे रहे हो। इससे लज्जाजनक बात हो ही नहीं सकती है। हमारे यहाँ ओडिशा में तो क्या, सारे भारतवर्ष में जो भी बंगाली मुसलमान हैं, उन्हें चुन-चुनकर टॉर्चर किया जाता है। आप बांग्लादेश से प्यार कर रहे हैं। मैं तो यह बोलूंगी कि बांग्लादेश से हमारे लोगों को वापस बुलाया जाए और बांग्लादेश के लोगों को वहाँ भेजा जाए। आप पैसा मत दीजिए। यह हमारा टैक्स का पैसा है। मैं एक बात और बोलूंगी। ओडिशा के लिए कुछ भी नहीं है, जीरो है। न ट्रेन है, न नेशनल हाईवे है, न वॉटरवेज है, न कुछ और है। डबल इंजन की सरकार में ओडिशा को बिग जीरो मिला है। मेरे नेता नवीन पटनायक ने अपने पैसे से बहुत कुछ किया है, मगर आप उसे भी बंद कर रहे हैं। ओडिशा पूरी तरह से नीचे जा रहा है। आप लोग 91 हजार करोड़ का लोन ले चुके हैं और वह भी 18 महीनों में!...(समय की घंटी)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप संक्षिप्त कीजिए। धन्यवाद। आपके बोलने का समय समाप्त हो गया है।

* Not recorded.

श्रीमती सुलता देव: हम लोगों ने 26 साल में 70 हजार करोड़ का लोन किया था, मगर आपने यह 18 महीनों में किया है। नवीन पटनायक जी 48 हजार करोड़ रखकर आए थे, मगर आप उसे भी खत्म कर चुके हैं। ऐसी है आपकी सरकार। हमारे यहाँ टूरिज्म में कोई डेवलपमेंट नहीं हुआ है। क्या हम सोतेले हैं? आप हमसे सोतेला व्यवहार कर रहे हैं? ऐसा क्यों? अब तो डबल इंजन की सरकार हो गई है। डबल इंजन की सरकार के चलते यह सब क्यों नहीं हो रहा है? मैं आशा करती हूँ कि एक अच्छा बजट हो और हम इतिहास रचें। वंदे उत्कल जननी।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप कह रही थीं कि आपको बजट के बारे में पता नहीं है, लेकिन आपको तो बहुत कुछ पता है। Next speaker is Shrimati Sumitra Balmik; ten minutes.

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): उपसभाध्यक्ष जी, बजट पर ऐसे-ऐसे आक्रोशित शब्दों में कहा, परंतु यह समझ में भी तो आना चाहिए कि हमारी केंद्र सरकार ने जो बजट बनाया है, वह पूरे देश को ध्यान में रखते हुए बनाया है। जब बजट पूरे देश को ध्यान में रखते हुए बनाया है, तो गाँव, गरीब, किसान, सुरक्षा, बच्चा, महिला और व्यापारी आदि सभी को शामिल किया है। मैं इसके लिए शुभकामनाएं देती हूँ।

महोदय, आज एक जन-प्रतिनिधि होने के रूप में मैं देश की करोड़ों महिलाओं और अनुसूचित जाति के समाज के सदस्य के रूप में गर्व महसूस करती हूँ। सबसे पहले मैं अपनी यशस्वी वित्त मंत्री, आदरणीय श्रीमती निर्मला सीतारमण जी को धन्यवाद देती हूँ कि उन्होंने लगातार नौवें बजट को यहां प्रस्तुत किया है। महोदय, आज पूरी दुनिया माननीया श्रीमती निर्मला सीतारमण जी की तरफ देख रही है। एक ऐसी दुनिया, जो सदियों से महिलाओं को अबला और कमजोर मानती थी, यह बात आज माननीया वित्त मंत्री जी ने गलत साबित की है। उन्होंने वित्त मंत्री के चुनौतीपूर्ण दायित्व को बखूबी निभाया है। देश की अर्थव्यवस्था का हर सिरा वित्त से जुड़ा होता है, चाहे वह कोविड हो, वैश्विक त्रासदी हो, भू-राजनीतिक उथल-पुथल हो, सप्लाई चेन हो, संकट हो संरक्षणवाद हो या अन्य चुनौतियां हों, इन तमाम बाधाओं के बावजूद भी आपने जिस गरिमा, धैर्य और साहस के साथ भारत की आर्थिक नैया को संभाला है, वह पूरी दुनिया में एक मिसाल है, हम सबके लिए प्रेरणा है।

महोदय, मैं आज अपने प्रेरणापुंज और विश्व के सबसे लाडले नेता, प्रधान मंत्री जी का भी अपनी ओर से आभार व्यक्त करती हूँ कि उन्होंने न केवल नारी शक्ति पर अटूट विश्वास किया है, बल्कि ग्लास सीलिंग तोड़कर महिलाओं को देश की नीति निर्धारण करने में सर्वोच्च शिखर पर बैठाया है। आज मैं भारत की महिलाओं को कहना चाहूंगी कि उन्हें योजनाओं के लाभान्वित और आर्थिक मूल्य श्रृंखला में सक्रिय भागीदारी दी है। महोदय, मोदी सरकार के सेवा काल में 'नारी शक्ति का सम्मान' केवल एक नारा ही नहीं है, बल्कि धरातल पर उतरती हुई एक हकीकत है। भारत ने वैश्विक स्तर पर STEM (विज्ञान, प्रौद्योगिक, इंजीनियरिंग, गणित) शिक्षा में महिलाओं की सबसे अधिक भागीदारी वाले देशों में स्थान पाया है। मुद्रा योजना को लेकर स्वयं सहायता समूहों तक महिलाओं ने अर्थव्यवस्था को नई गति दी है। इस बजट में उच्च शिक्षा संस्थानों में छात्राओं की सुविधा के लिए हर जिले में एक गर्ल्स हॉस्टल बनाने का ऐतिहासिक प्रस्ताव है, जिसे

VGF और पूंजीगत सहायता से पूरा किया है। माननीय सदस्या बहन को ध्यान रखना चाहिए कि ओडिशा में भी हर जिले में एक गर्ल्स हॉस्टल खुलेगा। मैं उनकी बात का यहां खंडन करती हूं।...(व्यवधान)...

महोदय, विज्ञान और प्रौद्योगिकी जैसे क्षेत्रों में हमारी बेटियों की बढ़ती भागीदारी मोदी सरकार की बहुत बड़ी उपलब्धि है। अक्सर यह देखा गया है कि ये क्षेत्र पुरुष प्रधान माने जाते हैं, जहां प्रयोगशालाओं में देर तक काम करने, शोध और चुनौतियों के बीच छात्राओं को सुरक्षित आवास और सहायक वातावरण ...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): बोलने के बाद माननीय सदस्यों को रुकना चाहिए।

श्रीमती सुमित्रा बाल्मीक: ये बजट भी बनाते हैं ...(व्यवधान)... और बजट में पहले गरीबों को रुलाते थे।...(व्यवधान)... आज का बजट गांव, गरीब और किसानों के चेहरे पर मुस्कान लाता है। महोदय, मैं कहना चाहूंगी कि बजट में हर जिले में एक गर्ल्स हॉस्टल के साथ- साथ वहां जो भी चुनौतीपूर्ण स्थिति है, यदि व्यावहारिक दृष्टि से भी कोई तकनीकी त्रुटि है, तो उसको दूर कर उसको भी सशक्त किया गया है। ये हॉस्टल्स एक सुविधा प्रदाता के रूप में कार्य करेंगे और सामाजिक और भौगोलिक बाधाओं को तोड़ कर हमारी बेटियों को निर्भीक होकर अनुसंधान करने की प्रेरणा देंगे। महोदय, मैं कहना चाहूंगी कि जब एक छात्रा को पता होता है कि उसके पास सुरक्षित और सुलभ आवास है, तो वह अपनी पूरी ऊर्जा नवाचार की खोज में लगाती है। यह कदम आगे आने वाले समय में भारत को वैश्विक ज्ञान अर्थव्यवस्था का केंद्र बनाने में मील का पत्थर साबित होगा।

महोदय, मैं कहना चाहूंगी कि जहां एक तरफ देश के निर्माण का महायज्ञ चल रहा है, वहीं दूसरी तरफ कांग्रेस पार्टी की निराशा और अहंकार ने राष्ट्र को वर्षों तक गहरे घाव दिए हैं। उसकी राजनीति हमेशा स्वयं से शुरू होकर एक परिवार पर खत्म होती है, जिसके कारण दशकों तक इस देश में विकास की आधारशिला अटकी रही। महोदय, कांग्रेस की यह बौद्धिक संकीर्णता हर शुभ कार्य में बाधा डालती है और उसकी यह प्रवृत्ति उसके पतन का कारण है। जो दल विकास के उत्सव में केवल रोड़े अटकाता है, काम नहीं करने देता है, वह जनता की नजरों में स्वयं अपनी साख खो बैठता है। उसकी यह हठधर्मिता और अहंकार उसे राजनीति के उस अंधकार की ओर ले जा रहा है, जहां से वापसी बिल्कुल संभव नहीं है। यदि उसका यही रवैया रहा, तो वह स्वयं अपने कृत्यों के बोझ तले समाप्त हो जाएगा।

महोदय, मैं कहना चाहूंगी कि शिक्षा मंत्रालय के बजट में 8.27 प्रतिशत की वृद्धि कर इसे 1.4 करोड़ तक पहुंचाना यह दर्शाता है कि सरकार मानव पूंजी के निवेश में प्राथमिकता दे रही है। 5 नई यूनिवर्सिटी टाउनशिप्स का निर्माण हमारे युवाओं के लिए अनुसंधान और कौशल के नए केंद्र खोलेगा। यह बजट समावेशिता का उत्कृष्ट उदाहरण है। 3 नए अखिल भारतीय आयुर्वेद संस्थान की स्थापना और मेडिकल वैल्यू टूरिज्म के लिए 5 क्षेत्रीय हब बनाना भारत की पारंपरिक चिकित्सा पद्धति को वैश्विक मंच पर स्थापित करेगा। महोदय, दिव्यांग कौशल योजना के माध्यम से आईटी और एवीजीसी क्षेत्रों में हमारे दिव्यांग भाई-बहनों को अनुकूलित प्रशिक्षण दिया जाएगा,

ताकि वे गरिमापूर्ण जीवन जी सकें। कंटेंट क्रिएटर्स के लिए 15 हजार स्कूलों और 500 कॉलेजों में एवीजीसी कंटेंट क्रिएटर लैब्स की स्थापना की जाएगी, जिससे 2030 तक 20 लाख नए रोजगार सृजित होंगे।

उपसभाध्यक्ष महोदय, पिछले 11 वर्षों में इलेक्ट्रॉनिक्स मैन्युफैक्चरिंग में जो क्रांति आई है, वह अकल्पनीय है। 2014-15 में जो उत्पादन मात्र 1.9 लाख करोड़ था, वह 2024-25 में बढ़ कर 11.3 लाख करोड़ हो गया, यानी 6 गुनी वृद्धि हुई है। भारत दुनिया का सबसे बड़ा मोबाइल निर्माता बन गया है। आज भारत में बिकने वाले 99 प्रतिशत मोबाइल्स 'मेड इन इंडिया' बन गए हैं। महोदय, मोबाइल फोन का निर्यात 2014-15 के 0.01 लाख करोड़ से बढ़ कर 2025-26 (सितंबर तक) 5.12 लाख करोड़ तक पहुंच गया है।

उपसभाध्यक्ष महोदय, ये केवल आंकड़े नहीं हैं, बल्कि यह हमारे यशस्वी प्रधान मंत्री, माननीय नरेन्द्र मोदी जी के आत्मनिर्भर भारत के उस महान संकल्प की सिद्धि है, जिसने भारत को वैश्विक पटल पर एक विनिर्माण महाशक्ति के रूप में स्थापित कर दिया है। ये उपलब्धियां प्रमाणित करती हैं कि जब देश के पास एक दूरदृष्टि और स्वदेशी का दृढ़ निश्चय हो, तो हम न केवल अपनी आवश्यकताओं के लिए दूसरों पर निर्भरता समाप्त कर सकते हैं, बल्कि दुनिया के लिए 'मेक इन इंडिया' के ब्रांड को एक भरोसेमंद पहचान भी बना सकते हैं।

महोदय, अंत में, मैं यही कहूंगी कि यह बजट 'सबका साथ, सबका विकास' के मंत्र को सिद्ध करने वाला है और यह विकसित, आत्मनिर्भर और सशक्त भारत का शंखनाद है। मैं इस बिल का समर्थन करती हूँ और यह कहना चाहती हूँ कि जो विकास और जनकल्याण को टकराव समझते हैं, वे राष्ट्र निर्माण की गहराई नहीं समझते हैं। धन्यवाद। जय हिंद!

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका बहुत धन्यवाद। आपने बिल्कुल समय पर समाप्त किया है। सुश्री स्वाति मालिवाल।

सुश्री स्वाति मालिवाल (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, किसी देश का भविष्य उसकी शिक्षा-व्यवस्था तय करती है, लेकिन सच यह है कि आज सरकारी स्कूल्स पहली पसंद नहीं, बल्कि मजबूरी बन गए हैं। माता-पिता loan लेते हैं, गहने गिरवी रखते हैं कि बस, उनके बच्चे किसी अच्छे प्राइवेट स्कूल में पढ़ सकें।

सर, दिल्ली सरकार ने शाहाबाद डेरी में वर्ष 2020 में करोड़ों की लागत से एक सरकारी स्कूल बनाया। वहां चार मंजिलें खड़ी कर दीं, परन्तु लेंटर नहीं डाला। बड़ी बिल्डिंग, बड़े विज्ञापन और शिक्षा क्रांति के बड़े-बड़े दावे हुए, परन्तु material इतना substandard कि छत बच्चों पर टूट कर गिरने लग गई। वर्ष 2024 में इस नए स्कूल को dangerous घोषित कर दिया गया और बंद कर दिया गया। इससे 5,000 बच्चों का भविष्य खतरे में है। ऐसे कई स्कूल्स बनाए गए। सर, सरकारी स्कूल्स की ऐसी बदहाली के चलते, शिक्षा आज एक प्राइवेट बिजनेस बन गई है। प्राइवेट स्कूल्स मनमानी फीस बढ़ाते हैं। वहां सीटें कम रहती हैं। प्राइवेट स्कूल्स का रवैया साफ है - हैसियत नहीं है, तो निकाल लीजिए, बहुत डिमांड है; किताबें, जूते, यूनिफार्म सब स्कूल से ही

खरीदने का दबाव डालना और पेमेंट्स से फालतू fund वसूल करना। यहां बैठे हमारे सारे सांसदों के पास सिफारिश आती होगी कि किसी प्राइवेट स्कूल में admission करवा दीजिए। सर, अगर पढ़ाई के लिए सिफारिश लगे, तो समझ लीजिए कि सिस्टम ठीक नहीं है। सरकारी स्कूलों को मजबूत बनाना होगा और प्राइवेट स्कूलों की मनमानी पर लगाम लगानी होगी।

सर, दूसरा, अर्थव्यवस्था की रफ्तार सड़कों से जुड़ी होती है। कई Highways अच्छे बने हैं, लेकिन interior roads बहुत बदहाली में हैं। एक बारिश में सड़क टूट जाती है और नई सड़क को दूसरी एजेंसी आकर फिर से खोद जाती है। कहीं तो सालों तक सड़कें बनती रह जाती हैं और कहीं 90 डिग्री का फ्लाईओवर, तो कहीं चार लेन का फ्लाईओवर अचानक दो लेन का बन जाता है, मानो सीधा स्वर्ग भेजने की व्यवस्था हो। हाल ही में दिल्ली और नोएडा में खोदे हुए गड्ढों की वजह से दो युवकों की जान चली गई।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपको बजट पर बोलना था। ...**(व्यवधान)**... आप बजट पर भी कुछ बोल लीजिए। ...**(व्यवधान)**... बजट पर भी एकाध लाइन बोल लीजिए। ...**(व्यवधान)**...

सुश्री स्वाति मालिवाल: सर, ये हादसे नहीं थे। ...**(व्यवधान)**... ये systemic failures थे। ...**(व्यवधान)**... ऐसे घटिया काम करने वाले ठेकेदारों और अधिकारियों पर FIR दर्ज होनी चाहिए और सख्त कार्रवाई होनी चाहिए। सर, तीसरा - फिजूल खर्ची। आज एक खतरनाक ट्रेंड बन गया है — governance कम, publicity ज्यादा। पंजाब में हर छोटे उद्घाटन के लिए लाखों रुपए प्रतिदिन का chartered plane hire किया जाता है। उसमें दिल्ली से एक chief guest लाए जाते हैं। गाड़ियों के काफिले, सैकड़ों पुलिसकर्मियों की सिक्योरिटी, करोड़ों के stage, हर रोड पर बड़े-बड़े ugly hoardings, पूरे देश के अखबारों में महीनों तक advertisements, करोड़ों रुपए सिर्फ प्रचार के ऊपर खर्च होते हैं। सर, दिल्ली में 2012 से 2024 के बीच advertisements का बजट 4200 परसेंट बढ़ाया गया, यानी सालाना हजारों करोड़ रुपये, लेकिन वहीं वृद्धा पेंशन रुकी हुई है, अस्पतालों में CT Scan, MRI machines की भारी कमी है। ...**(समय की घंटी)**... सर, देश को प्रचार नहीं, ईमानदार खर्च और जवाबदेही चाहिए। Taxpayers का पैसा events और VIP culture में नहीं, बल्कि स्कूलों, सड़क और सिस्टम को सुधारने में लगाना चाहिए।

उपसभाध्यक्ष (डा. दिनेश शर्मा): अब आप समाप्त कीजिए।

सुश्री स्वाति मालिवाल: सर, Union and State levels पर strong watchdogs बनने चाहिए, जो हर wasteful Government expenditure पर तुरंत रोक लगा सके। This is the basic expectation of taxpayers today. Thank you.

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद। लेकिन यह बजट भाषण नहीं हुआ। ...**(व्यवधान)**... Next, Shri Debashish Samantaray — hon. Member not present. Then, Shri Masthan Rao Yadav Beedha. You have seven minutes.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Thank you, Vice-Chairman, Sir, for giving me this opportunity. On behalf of Telugu Desam party and our leader and Andhra Pradesh Chief Minister, hon. Nara Chandrababu Naidu, I rise to wholeheartedly support the Budget 2026-27. It reflects our commitment to achieving a *Viksit Atmanirbhar Bharat* by 2047. There has been a clear increase in public capital expenditure from Rs. 2 lakh crore in 2014-15 to Rs. 12.2 lakh crore in the financial year 2026-27. This strong infrastructure push will have a definite GDP multiplier effect. The fiscal deficit is estimated at 4.3 per cent of GDP in 2026-27, down from 4.4 per cent in 2025-26. The debt-to-GDP ratio is estimated at 55.6 per cent in 2026-27, compared to 56.1 per cent in 2025-26. Tax on income has increased from Rs.14,38,000/- crores to Rs.14,66,000/- crores, indicating a sense of confidence people have in the Government. These figures show that the NDA Government is balancing national growth with fiscal responsibility. This Budget strengthens India's economic foundation towards growth, inviting confidence in our future.

Respected Vice-Chairman, Sir, as regards development and infrastructure, the proposed high-speed rail corridors linking Hyderabad-Bengaluru and Hyderabad-Chennai will significantly improve logistics efficiency. Districts such as Anantapur, Kurnool and Nellore in Andhra Pradesh will benefit from faster freight mobility. This will support industry, agriculture and regional value chains. The continued emphasis on the East Coast Industrial Corridor is timely. I request the Government to consider a dedicated East Coast Freight Corridor linking major port cities in my Andhra Pradesh State, including Visakhapatnam, Kakinada, and Nellore. This will integrate coastal manufacturing clusters with the national and global supply chains. I also thank the Government for taking up the Dugarajapatnam Port in Andhra Pradesh under the Ship building Development Scheme.

Now, I come to fisheries and marine economy. Sir, Andhra Pradesh remains India's leading fish and shrimp producing and exporting State. Recent trade developments, including tariff rationalization with the USA and the EU provide relief to aqua farmers and exporters. I thank the Government for making fish catch by Indian fishing vessels in the Exclusive Economic Zones and on the High Seas duty-free. This will encourage fishermen to explore beyond traditional waters and expand marine productivity. Under the PM Matsya Sampada Yojana, projects worth over Rs. 2,400/- crore have been sanctioned in Andhra Pradesh with substantial Central support. While implementation is underway, I urge a faster execution, so that infrastructure, cold chain and processing facilities translate into higher farmer incomes. I also

request enhanced access to modern deep-sea fishing vessels and integrated supply chain facilities.

Sir, as regards skill development and technology, this is the year of futuristic technology in India. From hosting the AI summit to promoting adoption of AI and blockchain, our country is leading technological change. Under the leadership of Sri Nara Chandrababu Naidu *Garu* and hon. Prime Minister Narendra Modi *ji*, Andhra Pradesh is once again emerging as a technology hub. Our State has captured over 25 per cent of proposed investments in the first nine months of financial year 2026 and is a front-runner in attracting large-scale capital. Major hyper scale data centre proposals in Vishakhapatnam, close to US \$ 25 billion investments have transformed the city into a major capital infrastructure hub. A Quantum Valley is being developed in Amaravati, Andhra Pradesh's capital, to boost India's global standing in next generation computing. Renewable energy sites and green hydrogen plants are being established to reduce carbon emissions and attract sustainable investments. However, specialized training is required.

Then, I come to Defence and strategic manufacturing. India's Defence production has surpassed Rs.1.5 lakh crores. Defence exports have crossed Rs. 23,000/- crores. Andhra Pradesh, with its ports and industrial corridors, is well placed to host ancillary Defence manufacturing and logistics infrastructure.

Sir, lastly, Andhra Pradesh has rich Buddhist heritage sites such as Amaravati, Addurru and Nagarjunakonda. Structured investment in Buddhist tourism infrastructure will generate employment and strengthen cultural engagement. In conclusion, Mr. Vice-Chairman, Sir, this Budget combines macroeconomic stability, infrastructure-led growth, technological transformation and social inclusion. With cooperative federalism and focussed implementation, Andhra Pradesh can accelerate its journey towards *Swarna* Andhra Pradesh while contributing to the national Vision of *Viksit Bharat*. I thank the hon. Finance Minister for having given us a good Budget and good allocation to Andhra Pradesh, particularly. I extend my full support to the Union Budget 2026-27. *Jai Andhra, Jai Viksit Bharat*. Thank you, Sir.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next is, Dr. Kavita Patidar; not present. Dr. Fauzia Khan; four minutes.

DR. FAUZIA KHAN (Maharashtra): Sir, we stand today at decisive crossroads. India's much-debated demographic dividend rests not in abstract numbers, but in the 165 million children below the age of six, children who will constitute our future

workforce. It is the bedrock of India's human capital and non-negotiable for a long-term economic growth. I would like to ask the hon. Finance Minister — she is not here but I would like to ask her -- whether we can really build a Viksit Bharat without first securing the rights of our youngest non-voting citizens. ECD must be seen as a fundamental human right because over 85 per cent of brain development happens before the age of six. If we miss this critical window, no later intervention can fully compensate for whatever is lost. What we failed to build in the early years, we spend a lifetime trying to repair it. It is precisely this neglect of our earliest foundations that is now reflected in our weak human development outcomes.

Sir, our poor Human Development Index stands well, well below the world average. Progress cannot be measured only through infrastructure or by doubling the number of schemes. We must look honestly at what our HDI tells us. The WCD Budget for 2026-27 is projected at Rs. 28,000 crores, yet child-focused expenditure, as a share of the Union Budget, has fallen by 1 per cent from 2017-18, while the total spending on children remains below 1 per cent of GDP, far short of the 5 per cent recommendation by the National Plan of Action for Children. Despite the NEP-2020, 40 per cent of rural children aged three to six remain outside preschools or anganwadis.

Sir, Japan has produced a disciplined and innovative workforce because Japan's universal access to kindergartens and nurseries has 90 per cent attendance, strong subsidies and zero waiting lists. Sir, Singapore has a similar focus. We are held back by weak utilization and fragmentation. We do not lack resources. We have Rs. 3.5 lakh crores in cess funds lying dormant, including 45 per cent of construction cess unspent. Sir, 30 million children require protection, yet the funding remains skewed and siloed. We cannot limp. We cannot afford to limp. We will miss the bus.

Sir, the vision of India in 2047 risks becoming an India strong on paper, hollow at the core. I urge three reforms. First, we need to establish dedicated child budgeting units across Ministries to end silos and enable integrated-planning. Second, we need to move to outcome-based budgeting. Without age and gender-disaggregated data, today, we are flying blind. Third, there should be a national pre-primary education policy; a national board for pre-primary education, investing in the appointment of specially-trained staff in anganwadis with expertise in foundational learning. We have to invest in this because a child born at this very moment will be a 21-year-old citizen in 2047.

उपसभाध्यक्ष (डा. दिनेश शर्मा): अब आप समाप्त कीजिए।

DR. FAUZIA KHAN: Half a minute, Sir. And these children will be asking where the Viksit Bharat is. They read about it in the curricula. Sir, investing in ECD is a strategic economic imperative. Sir, just give me half a minute. सर, फाइनेंस मिनिस्टर को अगर ईश्वर ने भारत की गोदावरी, लक्ष्मी, धन और समृद्धि की देवी के रूप में भेजा है, तो अलक्ष्मी भी लक्ष्मी की जुड़वां बहन है। सर, उसे रोकना होगा और उन्हें यह याद रखना होगा कि लक्ष्मी मातृत्व की दिव्य ऊर्जा का अवतार भी है। लक्ष्मी बच्चों की रक्षक मानी जाती है। मेरी उनसे यह विनती है कि वे कुछ हंसी को मोतियाँ तो खिलाती रहें, परंतु बाकी पक्षियों को, जो बहुत अधिक संख्या में हैं, उनको दाना-दुन्का डालकर निश्चित न हो जाएँ, नहीं तो देश का विकास केवल कागज पर रह जाएगा। धन्यवाद, सर।

† سر، فائیننس منسٹر کو اگر ایشور نے بھارت کی گوداوری، لکشمی، دھن اور اسمردھی کی دیوی کے روپ میں بھیجا ہے، تو لکشمی بھی لکشمی کی جڑواں بہن ہے۔ سر، اسے روکنا ہوگا اور انہیں یہ یاد رکھنا ہوگا کہ لکشمی ماترتو کی دویہ ارجا کا اوتار بھی ہے۔ لکشمی بچوں کی رکشک مانی جاتی ہے۔ میری ان سے یہ ونٹی ہے کہ وہ کچھ بنسوں کو موتیاں تو کھلاتی رہیں، لیکن باقی پکشیوں کو، جو بہت زیادہ تعداد میں ہیں، انکو دانہ دنکا ڈال کر نشجنت نہ ہو جائیں، نہیں تو دیش کا وکاس صرف کاغذ پر رہ جائیگا۔ دھنیواد، سر۔

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात रिकॉर्ड पर आ गई है। नेक्स्ट डा. के. लक्ष्मण जी।

डा. के. लक्ष्मण (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, आपने मुझे एक महत्वपूर्ण और ऐतिहासिक बजट पर बोलने के लिए अवसर प्रदान किया, इसके लिए मैं आपका धन्यवाद करता हूँ। मैं वित्त मंत्री माननीय निर्मला सीतारमण जी को भी 9वीं बार बजट पेश करने के लिए धन्यवाद करता हूँ। Sir, this is the first Budget of the second quarter of this century. As Finance Minister, hon. Nirmala Sitharamanji has presented her ninth consecutive Budget, the first of its kind in the country -- a woman presenting the Budget for nine consecutive years. We are discussing the Union Budget, 2026-27. It is a long journey from the day our beloved Prime Minister, Shri Narendra Modi, assumed office. Since 2014 till today, being a visionary leader, by providing social security to the needy and marginalized sections of the country, he has initiated this Jan Dhan Aadhar mobile scheme and saw to it that every rupee sent from Delhi reaches the bank account of the last man in the society. The Budget from 2014 not just ensured social security but also development, particularly infrastructure, like railways, roadways, airways and waterways. Never in the past did this happen. You would be surprised to know that earlier the Budget for infrastructure was two lakh crore rupees for capital expenditure in 2014, prior to Modiji becoming Prime Minister. Now we see six times more, Rs. 12.2 lakh crores on infrastructure alone. We have seen how the railways, roads and airways are now being developed. When it comes to health sector, Ayusman Bharat

† Transliteration in Urdu script.

was introduced for the needy of the society, giving health security. Apart from the two-tier and three-tier cities, smart cities were introduced by our Prime Minister. Coming to farmers, किसान के हित के लिए प्रधान मंत्री किसान सम्मान योजना बनाई गई, जिसके तहत हर साल छह हजार रुपये सीधे-सीधे गरीब किसान के खाते में पहुँचाना संभव हुआ। हम सबने सुना है कि कांग्रेस के शासनकाल में स्वयं प्रधान मंत्री ने कहा था कि दिल्ली से गरीब के लिए 100 रुपये भेजते थे, तो सिर्फ 15 रुपये पहुँचते थे और बाकी 85 रुपये दलाली में चले जाते थे। यही उनका जमाना था, यही कांग्रेस का शासन था। आज माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में सीधा-सीधा गरीब के खाते में पैसा पहुँचता है और zero tolerance on corruption की नीति अपनाई गई है। इसी तरह आत्मनिर्भर भारत, self-reliant India, के संकल्प के तहत मोदी जी ने हर बजट में जो ठोस कदम उठाए हैं, उन्हीं का परिणाम है कि आज 2 लाख रुपये से लेकर 12 लाख रुपये तक tax relief के जरिये जो राहत दी गई है, वह विशेष रूप से middle class family के लिए दी गई है।

महोदय, मोदी जी जब बजट के बारे में बोलते हैं तो it is not a game of mathematics or numbers. Rupee coming and rupee going is not budget. यह बजट विकसित भारत 2047 का एक रोडमैप है और उस लक्ष्य को ध्यान में रख कर बनाया गया है। Sir, this Government strongly believes in reform, perform and transform. It is the reform express that we have been seeing this season. We have seen how our country has grown. We are the fastest growing economy in the world for the fourth consecutive time. The growth in GDP has reached almost 7.4 per cent and the inflation is at its lowest, almost two per cent. In the Congress and UPA Budgets, we have seen spreadsheets of scams and stagnation. Now, the Modi Government paints a bold vision turning dreams into deliveries. Under the Congress, our economy was a leaky boat, stinking under 2G, Coalgate, Commonwealth scams, where the only development was in Swiss Bank Accounts. Now, we see the public capex. As I rightly said, it has increased 6 times, right from Rs.2 lakh crores to Rs.12.2 crores. We see the Startups. Now, the youth are educated and qualified. Our hon. Prime Minister wants all the youth of this country to become job creators, rather than job seekers. इसलिए आज देश के अंदर स्टार्टअप्स को देखें, तो more than 2 lakhs. Hardly there were any Startups during the UPA regime. स्टार्टअप्स का मतलब है कि how people are employing even the upcoming students, giving them proper skill development and providing them employment potentials. Earlier, there were no Unicorn Startups at all. Now, we see more than 500 Unicorn Startups come up under Modi ji's regime. Not only that, almost 25 crore poor people have been brought above the poverty line. This is the vision of Modi Government -- not only just empowering, but entitlement, जो राजनीति करते हैं। 'File culture' to 'delivery culture' is the attitude of the Modi Government.

Sir, when it comes to Telangana, हमारे तेलंगाना में जो कांग्रेस राज है, बार-बार हमारे लिए सरकार ने क्या दिया, यह बोलते हैं।...(व्यवधान)...

श्री अनिल कुमार यादव मंदादी (तेलंगाना): सर, ...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप बैठ जाइए। आप उन्हें बोलने दीजिए।

डा. के लक्ष्मण : सर, मैं बताना चाहता हूँ कि हमारे मुख्य मंत्री तो यहां तक बोलते हैं कि हमारे पास पैसा नहीं है। सारा खजाना खाली हो गया है।...(व्यवधान)... यह बताते हुए जो false promise देते हैं ...(व्यवधान)... गारंटी के नाम पर जो धोखा दिया जा रहा है, वह लोगों को पता चल गया है।...(व्यवधान)... आज मैं बताना चाहता हूँ कि जब से आंध्र प्रदेश था, तब से लेकर 2014 तक पूरे प्रदेश के अंदर सिर्फ 5,000 किलोमीटर नेशनल हाईवेज बनाए गए थे, लेकिन आज दस साल के अंदर मोदी जी ने 1 लाख, 20 हजार करोड़ रुपये खर्च करके 5,000 किलोमीटर रोडवेज बनाए हैं। I suppose Telangana has the second largest National Highways network in the country. इतना ही नहीं, तेलंगाना के अंदर रेलवे के बारे में चर्चा करेंगे, तो हम सीधा बता सकते हैं कि जब अनडिवाइडेड आंध्र प्रदेश था, तब यूपीए के समय में रेलवे के लिए ज्यादा से ज्यादा 886 करोड़ रुपये मिलते थे, लेकिन अब अकेले तेलंगाना के लिए 5,456 करोड़ रुपये only for the Railways. So, you can imagine! In spite of the fact that we are not having Government in Telangana, how Modi ji is committed to the welfare of Telangana and the people of Telangana. You can imagine how much he is concerned! Not only that, a total of Rs.47,984 crores worth of Railway projects are under progress. So far as Amrit Stations are concerned, almost 40 Amrit Railway Stations have been taken up in Telangana for development. The total investment for this is Rs.2,015 crores. We have completed almost 4 stations, namely, Begumpet, Karimnagar, Warangal and Brameswara. You would like to know — the entire House should also know -- that people got elected a Congress leader from Medak, the most backward district in the State, sensing that if she gets elected and becomes the Prime Minister, Medak was going to be developed and the poor of Medak would be empowered. But, unfortunately, nothing had been done. But, after coming to power, it is Modi ji who has given new railway stations for Medak, Siddipet and even Chamoravalli. These three stations have been given by Modi Government. In spite of having Prime Minister of Congress from Medak, they did not give a new railway station! Now, Modi ji believes in Team India irrespective of चुनाव के समय में राजनीति, चुनाव के बाद सभी राज्यों को, सभी वर्गों के हित के लिए काम करने वाली सरकार हमारी भारतीय जनता पार्टी की सरकार है। आज तेलंगाना के लिए five pairs of Vande Bharat Express जारी की गई हैं। They are operational now. Three pairs of Amrit Bharat Express also are now operational in Telangana connecting Hyderabad. One hundred per cent electrification has taken place in railways. Now, I come to high-speed corridors. इस बजट में पूरे देश के अंदर

सात high-speed corridors दिए गए हैं। अभी सुरेन्द्र सिंह नागर जी ने बताया कि उत्तर प्रदेश के लिए दो high-speed corridors दिए गए थे, लेकिन तेलंगाना के लिए आज तीन high-speed corridors दिए गए हैं। हैदराबाद से बेंगलुरु, हैदराबाद से चेन्नई और हैदराबाद से पुणे तक दिए गए हैं।

सर, हमारी सरकार न होने के बावजूद भी किस तरह कटिबद्ध है, हमारे मोदी जी को आज लोग जान रहे हैं। आज तेलंगाना कर्जे में डूबा हुआ है, लेकिन उस कर्जे को समाप्त करने के लिए दोबारा कर्जा लिया जा रहा है। इसलिए मैं आज, इस बजट के नाम पर इतना कहना चाहूँगा कि तेलंगाना के लिए All-India Institute of Medical Sciences दिया गया, backward district में, बीबीनगर में, Tribal University के लिए हमारे आदिवासी ऐसा मानते हैं कि मोदी जी के जमाने में, Sammakka Sarakka के नाम पर एक tribal university भी दी गई है, निजामाबाद में हमारे किसानों के लिए एक Turmeric Board भी दिया गया है, पहली बार वारंगल में हज़ारों लोगों को नौकरी देने के लिए एक वैगन फैक्ट्री भी दी गई है। And, revival of Ramagundam Fertilizers and Chemicals Factory, which is supposed to be the nerve centre for the entire south India, has also been done. यह रामागुंडम में है। अगर देखा जाए, तो तेलंगाना के अंदर आज लोगों पर ट्रिपल आर टैक्स चलता है, RRR tax चलता है। तेलंगाना की सरकार के अंदर जो भी काम होना है, वह बिना tax, बिना commission, बिना corruption कराने वाला कोई शासन ही नहीं है। ...**(व्यवधान)**... Democracy के बारे में बात करते हैं, जो लोकतंत्र के बारे में बात करते हैं, उन्हें लोकतंत्र का मतलब जानना चाहिए। हमारे राज्य में स्थानीय निकाय में जो municipal elections हो रहे हैं, उसमें हमारा जो कार्यकर्ता था, जो एक म्युनिसिपल काउंसिलर के नाते contest कर रहा था, उस पर किस तरह से दबाव डाला गया। ...**(व्यवधान)**... यह मुख्य मंत्री का जिला है। वहाँ के मंत्री दबाव डालकर उसे चुनाव से withdraw कराने का प्रयास कर रहे थे, जिससे परेशान होकर उन्होंने कल रात ही खुदकुशी कर ली। He hanged himself. ...**(व्यवधान)**... जो कल चुनाव होने वाले हैं। यह लोकतंत्र के बारे में है। ये हमारे संविधान की पुस्तक लेकर पूरे देश का भ्रमण करते हैं। ...**(व्यवधान)**... इनका संविधान पर कितना विश्वास है, इनको पता चलना चाहिए। ये लोकतंत्र में एक Council ward जीतने के लिए इतना तड़प रहे हैं। आज पूरा देश इस बात को जान रहा है, इसलिए यह जो बजट है, यह एक साल के लिए नहीं है, पाँच साल के लिए नहीं है, बल्कि यह 21st सेंचुरी बजट है। आने वाले दिनों के लिए इतना visionary Budget हमारे माननीय प्रधान मंत्री नरेन्द्र मोदी जी के प्रयासों से ही संभव हुआ है, इसलिए मैं इस बजट का पूरा स्वागत करता हूँ, समर्थन करता हूँ। मुझे विश्वास है कि आने वाले दिनों में इसका फूट तेलंगाना राज्य को भी जरूर प्राप्त होगा।

उपसभाध्यक्ष महोदय, इस बजट पर हो रही चर्चा में भाग लेने के लिए आपने जो समय दिया है, उसके लिए आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका बहुत-बहुत धन्यवाद और आभार। Now, Shri Ramji, not present. Shri Brij Lal; you have ten minutes.

श्री बृज लाल (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे बजट पर हो रही चर्चा में बोलने का अवसर दिया है। महोदय, बजट रविवार को पेश हुआ और यह भी कैसा coincidence है कि उस दिन रविवार के साथ-साथ माघ पूर्णिमा भी थी। इस दिन माननीया वित्त मंत्री जी ने अपना बजट भाषण प्रस्तुत किया। माघ पूर्णिमा, 1 फरवरी के दिन ही 1377 में, संत रविदास का जन्म हुआ था। हम संत शिरोमणि श्री रविदास जी की 649 वीं जन्म जयंती मना रहे हैं। महोदय, यह एक पवित्र दिवस था। जब संत रविदास जी का जन्म हुआ था, तब, उस समय तुगलक वंश था, मुस्लिम शासकों का राज था, अत्याचार था। संत रविदास जी के पूरे जीवन काल के समय में अत्याचार, धर्मांतरण, जजिया टैक्स, धार्मिक आयोजनों पर प्रतिबंध, मंदिरों का ध्वंसीकरण जैसी तमाम चीजें चल रही थीं।

महोदय, तुगलक वंश और ऐसे तमाम वंश हैं, जो raider हैं, जिनके नाम पर दिल्ली में सड़कें बनी हैं और वे हमारी गुलामी की निशानी हैं। उस समय यह हो रहा था। संत रविदास जी ने पूरा अत्याचार देखा था। उन्हीं के समय में 1398 में तैमूरलंग ने दिल्ली में नरसंहार किया था। उसके पास जो 10,000 prisoners of war थे, उसने आते ही उस सभी को मार दिया था और फिर दिल्ली में एक-एक करके हिंदुओं को घरों से निकाल-निकाल कर उनकी उसी तरह से हत्याएँ की गईं, जैसा इस वर्ष 24 अप्रैल, 2025 को पहलगाम में हुआ। दिल्ली में वही सेम चीज थी। महोदय, उस समय संत रविदास ने यह सब होते हुए देखा था। संत शिरोमणि थे, इसलिए उन्होंने क्या परिकल्पना की? कैसा शासन हो, कैसा देश हो — इसके लिए उन्होंने कहा — बेगमपुरा, यानी बेगम, जहाँ पर गम न हो, दुख न हो, कष्ट न हो, कोई भूखा न हो, कोई ऐसा न हो, जिसके सिर पर छत न हो, सामाजिक सद्भाव हो और सभी अपने धार्मिक आयोजनों का पालन कर सकें। यह सब संत रविदास की परिकल्पना थी और संत रविदास ने जो परिकल्पना की थी, उसका नाम बेगमपुरा रखा था। महोदय, 2014 से जो मोदी सरकार आई है, वह भी वही कर रही है। ऐसा देश जहाँ गम न हो, कोई भूखा न हो, कोई दुखी न हो, अत्याचार न हो, आतंकवाद न हो, नक्सलियज्म न हो, एससी-एसटी पर अत्याचार न हो, सबका भला हो, यह सब परिकल्पना संत रविदास के बेगमपुरा की थी और यही हमारे प्रधान मंत्री, नरेन्द्र मोदी जी कर रहे हैं। वे क्या दे रहे हैं? 80 करोड़ से ज्यादा लोगों को अनाज दे रहे हैं, जिससे कोई भूखा न रहे और कोई भूखा रह भी नहीं रहा है। यह हमारे कांग्रेस के मित्रों ने क्यों नहीं किया? महोदय, किसी ने इस बात की चिंता नहीं की। इनके समय में पीएल - 480 के अंतर्गत लाल गेहूँ आता था, जिसे मैंने भी खाया है। वह पीएल - 480 कार्यक्रम सन 1970 तक चला। उसी पर अमेरिका चड़ी गाँठता था कि जो मैं कहता हूँ, उस पर चलिए, नहीं तो हम आपको गेहूँ नहीं देंगे। महोदय, पीएल 480 तो 16 वर्षों बाद खत्म हो गया है, लेकिन उसके रेम्नेंट्स पार्थेनियम हिस्टेरोफोरस ग्रास के रूप में, गाजर घास के रूप में आज भी हैं, जिसे कांग्रेस ग्रास कहा जाता है, जिससे आज भी किसान परेशान है। मोदी जी ने क्या दिया? कोई भूखा न रहे। सर, बेगमपुरा की कल्पना थी कि सबके सिर पर छत हो, तो आज चार करोड़ से ज्यादा लोगों को मकान दिया जा रहा है। चाहे शहरी क्षेत्र हो या ग्रामीण क्षेत्र हो, सब जगहों पर मकान दिए जा रहे हैं, जिससे कि कोई दुखी न हो। यह भी बेगमपुरा की कल्पना है। इसके अलावा, विकसित भारत - जी राम जी कानून लाया गया है। इन्होंने गरीबों, मजदूरों को सौ दिन का रोजगार दिया, हम 125 दिन का दे रहे हैं। महोदय, पहले मनरेगा में लोगों को महीनों

मजदूरी नहीं मिलती थी और आज वह मजदूरी एक हफ्ते में देनी होगी। अगर नहीं दी, तो उसे ब्याज देना पड़ेगा। इतना ही नहीं, अगर वह मजदूरी मांग रहा है, काम मांग रहा है और काम नहीं दिया, तो आपको बेरोजगारी भत्ता देना होगा। महोदय, यह मजदूरों के लिए किया गया है। यह परिकल्पना भी बेगमपुरा की है। महोदय, भारत किसानों का देश है। यहाँ के 60 परसेंट से ज्यादा लोग कृषि पर आधारित हैं, इसलिए पीएम-किसान सम्मान निधि लाई गई। इसके अलावा, लखपति दीदी, महिलाओं के लिए बाकी प्रोग्राम, ये जितने भी कार्यक्रम हैं, संत रविदास जी ने जो भी कहा है, मोदी सरकार भी उसी परिकल्पना पर 2014 से काम कर रही है।

महोदय, इसमें इतना बड़ा परिवर्तन कैसे आया? महोदय, विकास तब होता है, जब शांति रहती है, सुरक्षा रहती है और वह मोदी राज में हो रहा है। महोदय, आज डिफेंस में पिछले साल से 1,03,000 करोड़ ज्यादा बजट दिया गया है। 7.85 लाख करोड़ का बजट दिया गया है, जो कि इस वर्ष 1,03,000 करोड़ ज्यादा है। यह इसलिए दिया गया है, क्योंकि सीमाएं सुरक्षित होनी चाहिए। आज भारत इम्पोर्टर से एक्सपोर्टर कंट्री बना है। यह मोदी सरकार में सम्भव हुआ है, जबकि यूपीए की पहली सरकार जीप घोटाले से शुरू हुई थी, फिर वीआईपी हेलीकॉप्टर घोटाला हुआ, बोफोर्स घोटाला हुआ। महोदय, वह घोटालों की सरकार थी। डिफेंस के साथ, भारत माता के साथ इस तरह का व्यवहार होता था, लेकिन आज हमारी सीमाएं सुरक्षित हो रही हैं। जनाब, हम तमाम एयरप्लेन बना रहे।

5.00 P.M.

पहले हम An-32 और An-12 पर थे और आज हम बड़ौदा में सी-295 बना रहे हैं। आज हम फिफ्थ जनरेशन प्लेन बनाने की कगार पर हैं। किसी दिन आप सुनेंगे कि हमने फिफ्थ जनरेशन प्लेन बना लिया। AMCA बना रहे हैं और इसी प्रकार हमारी ब्रह्मोस मिसाइल्स हैं। सुपरसोनिक मिसाइल्स बनाने में हम दुनिया में बहुत आगे हैं। ऑपरेशन सिंदूर में उसकी टेस्टिंग भी हो चुकी है। इस तरह से हमारी सीमाएं सुरक्षित हैं और इसी तरह हमारी आंतरिक सुरक्षा भी सुरक्षित है। यूपीए काल में, चाहे दिल्ली हो, जयपुर हो, अहमदाबाद हो, आर्थिक राजधानी मुंबई हो, हैदराबाद हो, साइबर सिटी बेंगलुरु हो, हमारे तीर्थ स्थल हों, काशी हो, अयोध्या हो, गुवाहाटी हो धमाके ही धमाके होते थे। जब वे धमाके होते थे, तो उन पर कार्रवाई न करके भगवा आतंकवाद कहा जाता था। महोदय, फर्जी नैरेटिव गढ़े जाते थे। जब मोदी सरकार आई, तो इसे ज़ीरो टॉलरेंस कहा गया और ज़ीरो टॉलरेंस हमने करके दिखाया। जब इन्होंने 2016 में हिमाकत की, तो सर्जिकल स्ट्राइक की गई। 2019 में बालाकोट पर एयर स्ट्राइक किया गया और अब ऑपरेशन सिंदूर किया गया। महोदय, ये जो हमारी विरोधी पार्टियां हैं, हमारे कांग्रेस के मित्र हैं, जब हमने वहां पर स्ट्राइक की, तो वे कहते थे कि इसका सबूत क्या है? महोदय, ऐसा करके हमारी सरकार ने दिखा दिया है और आज किसी की हिम्मत नहीं होती कि हमारे यहां कुछ कर सके।

सर, मैं एक मिनट का और समय चाहूंगा। माननीय डा. मनमोहन सिंह जब प्रधान मंत्री थे, तब उन्होंने कहा था कि यह जो नक्सललिज़्म है, यह हमारे देश के लिए सबसे बड़ी समस्या है। वे चाहते थे कि यह खत्म हो, लेकिन महोदय एक असंवैधानिक नेशनल एडवाइज़री काउंसिल होती

थी। *लेकिन उसमें ऐसे लोग थे, जिन्होंने कहा कि नहीं, नक्सलियों के खिलाफ कोई कार्रवाई नहीं हो। ...**(समय की घंटी)**... सर, प्लीज़, थोड़ा सा समय और दे दें। ...**(व्यवधान)**... तो कोई कार्रवाई नहीं हुई। इनके समय में उस पर कार्रवाई नहीं हुई। ...**(व्यवधान)**... हमारे प्रधान मंत्री जी के नेतृत्व में आज नक्सलवाद खत्म हो रहा है और 31 मार्च तक नक्सलियों का सफाया हो जाएगा। ...**(व्यवधान)**... इनकी सरकार में मध्य प्रदेश में कांग्रेस की लीडरशिप मार दी गई। प्रदेश के अध्यक्ष बाबू विद्याचरण शुक्ल जी मारे गए, तब भी इनके कान पर जूं नहीं रेंगी। ...**(व्यवधान)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपका एक मिनट पूरा हो गया है।

श्री वृज लाल: सर, मैं समराइज़ कर रहा हूं। ...**(व्यवधान)**... अब यहां पर शांति है, सुरक्षा है, इंटरनल सिक्योरिटी है, सीमाएं सुरक्षित हैं। संत रविदास का जो बेगमपुरा का सपना था, तो इस देश में बेगमपुरा की स्थापना हुई है। इन्हीं शब्दों के साथ, मुझे समय देने के लिए आपका बहुत-बहुत धन्यवाद। ...**(व्यवधान)**...

श्री प्रमोद तिवारी: आप भली-भांति अवगत हैं कि जब किसी सदस्य, जो इस सम्मानित सदन का हो, उसके बारे में कोई आक्षेप करना हो ...**(व्यवधान)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): उन्होंने किसी का नाम नहीं लिया।

श्री प्रमोद तिवारी: सर, आप मेरी बात तो सुनिए। ...**(व्यवधान)**... अगर मैं अभी प्रधान मंत्री के लिए तीन बातें कहता हूं, तो कहोगे कि आपने नाम नहीं लिया! ...**(व्यवधान)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप इसमें क्या कहना चाहते हैं?

श्री प्रमोद तिवारी: सर, मैं यह कहना चाहता हूं कि *तो मेहरबानी करके वह सारा अंश कार्यवाही से निकाल दिया जाए, क्योंकि जब किसी सदस्य के बारे में ...**(व्यवधान)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): मुझे लगता है कि चेयरपर्सन नाम नहीं लिया है। ...**(व्यवधान)**... अगर चेयरपर्सन नाम लिया होगा, तो वह हट जाएगा। ...**(व्यवधान)**...

श्री प्रमोद तिवारी: सर, चेयरपर्सन कहा है। ...**(व्यवधान)**...

उपसभाध्यक्ष (डा. दिनेश शर्मा): ठीक है, जो नियम होगा, उसके अनुसार - अगर चेयरपर्सन नाम लिया होगा और वर्तमान सदस्य का नाम नहीं लिया जा सकता, अगर ऐसा है, तो निश्चित रूप से नियम का पालन किया जाएगा।

श्री प्रमोद तिवारी: ठीक है, सर। आप कर दीजिएगा ...**(व्यवधान)**...

* Not recorded.

उपसभाध्यक्ष (डा. दिनेश शर्मा): मैंने कहा है कि संसद की कार्यवाही नियम से चलेगी। अगर नियम में नहीं है, तो निश्चित रूप से नहीं होगा। वह कार्यवाही में नहीं आएगा। ...(व्यवधान)... The next speaker is Shri Upendra Kushwaha, not present. Shri Ashokrao Shankarrao Chavan, not present. Shri Kartikeya Sharma, not present. Shri Sujeet Kumar, not present.

श्री जयराम रमेश: सर, जो ये not present हैं, ये सब सत्ता रूलिंग पार्टी के सदस्य हैं। ...(व्यवधान)... ये सब बीजपी के मेम्बर्स हैं। ...(व्यवधान)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): जो present नहीं हैं, वे सभी दलों के सदस्य हैं। ...(व्यवधान)... अभी तो आप अकेले थे, अब आपका भरा-पूरा परिवार आया है। माननीय सदस्य, श्री रामदास अठावले, not present. माननीय सदस्या, श्रीमती दर्शना सिंह जी। आपके पास 10 मिनट्स हैं।

श्रीमती दर्शना सिंह (उत्तर प्रदेश): उपसभापति महोदय, आपने मुझे बजट पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत आभार। मैं बजट पर अपनी बात को शुरू करूँ, उससे पहले, सबसे पहले मैं माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी और माननीया वित्त मंत्री, श्रीमती निर्मला सीतारमण जी को इस दूरदर्शी, संतुलित और जनकल्याणकारी बजट के लिए हार्दिक बधाई देती हूँ।

महोदय, इस बजट में 140 करोड़ नागरिकों की आकांक्षाएं, आत्मविश्वास और आगे बढ़ने का संकल्प दिखाई देता है। यह बजट केवल आज की जरूरतों तक सीमित नहीं है, बल्कि यह बजट सुधारों की निरंतरता, निवेश को बढ़ावा, नवाचार को प्रोत्साहन और समावेशी विकास जैसे चार मजबूत आधारों पर तैयार किया गया है, जो देश को आत्मनिर्भर और विकसित भारत की ओर तेजी से आगे बढ़ाएगा। महोदय, यह कर्तव्य भवन में पहला बजट तैयार हुआ है और तीन प्रमुख कर्तव्यों से प्रेरित है। पहला कर्तव्य है - देश की अर्थव्यवस्था को तेजी से आगे बढ़ाना; उत्पादन और प्रतिस्पर्धा बढ़ाना; और बदलती वैश्विक परिस्थितियों का मजबूती से सामना करने की क्षमता विकसित करना। दूसरा कर्तव्य है - जनता की उम्मीदों को पूरा करना और लोगों को सक्षम बनाना, ताकि वे भारत की प्रगति में भागीदार बन सकें। तीसरा कर्तव्य है - 'सबका साथ, सबका विकास' के सिद्धांत पर चलते हुए यह सुनिश्चित करना कि हर परिवार, हर समाज, हर राज्य और हर क्षेत्र तक संसाधन, सुविधाएं और अवसर समान रूप से पहुंचें, ताकि सभी को समान रूप से आगे बढ़ने का अवसर मिले।

महोदय, अब कोई गरीब परिवार बिना पैसे के इलाज से वंचित नहीं रहेगा, क्योंकि पहले गरीब परिवारों को गंभीर बीमारी होने पर इलाज के लिए शहरों के चक्कर लगाने पड़ते थे और पैसों की चिंता बनी रहती थी। पिछली सरकारों ने इस दिशा में कोई ठोस कदम नहीं उठाया, लेकिन माननीय प्रधान मंत्री जी के दूरदर्शी नेतृत्व में इस बजट में जिला अस्पतालों में इमरजेंसी और ट्रॉमा सेंटर स्थापित करने का निर्णय लिया गया है। यह दूरदराज के क्षेत्रों के लोगों के लिए जीवन रक्षक साबित होगा और समय पर इलाज संभव हो सकेगा। इसके साथ ही एक बहुत ही महत्वपूर्ण निर्णय लिया गया है और यह एक बहुत ही संवेदनशील निर्णय है कि कैंसर की 17

दवाओं और 7 दुर्लभ बीमारियों की दवाओं पर कर में छूट दी गई है, जिससे इलाज सस्ता होगा और गरीब तथा मध्यम वर्ग को बड़ी राहत मिलेगी।

महोदय, भारत आज मेडिकल टूरिज्म के क्षेत्र में विश्व के मानचित्र पर एक महत्वपूर्ण देश के रूप में उभरा है। मेडिकल टूरिज्म को बढ़ावा देने के लिए 5 क्षेत्रीय चिकित्सा केंद्र स्थापित करने का निर्णय भारत को वैश्विक स्वास्थ्य केंद्र बनाने की दिशा में एक बड़ा कदम है। इसी के साथ, आयुष मिशन के अंतर्गत तीन नए अखिल भारतीय आयुर्वेद संस्थान स्थापित करने का निर्णय बहुत ही सराहनीय कदम है, जिससे हमारी पारंपरिक चिकित्सा पद्धतियों को आधुनिक व्यवस्था से जोड़ने में मदद मिलेगी तथा दवाओं की गुणवत्ता सुनिश्चित करने और शोध को बढ़ावा देने के लिए एक हजार मान्यता प्राप्त क्लीनिकल सेंटर्स भी स्थापित किए जाएंगे।

महोदय, दुनिया के फार्मा हब के रूप में पहले से ही स्थापित भारत अब बायोफार्मा का भी हब बनने जा रहा है। इसके लिए अगले 5 वर्षों में 10 हजार करोड़ रुपए की बायोफार्मा शक्ति की घोषणा की गई है। इससे कैंसर, बीपी और ऑटो इम्यून डिस्ऑर्डर जैसी गैर-संक्रामक बीमारियों का जैविक दवाओं के माध्यम से सस्ता और बेहतर इलाज संभव हो सकेगा। महोदय, माननीय प्रधान मंत्री जी ने महिलाओं को सशक्त करने के लिए हमेशा चिंता की है। इस दिशा में एक और कदम बढ़ाते हुए, माननीय प्रधान मंत्री जी ने विज्ञान, तकनीक, इंजीनियरिंग और गणित की शिक्षा में बेटियों की भागीदारी बढ़ाने पर विशेष जोर दिया है। इससे हमारी बेटियां डॉक्टर, इंजीनियर, वैज्ञानिक और तकनीकी विशेषज्ञ बनकर देश के विकास में आगे बढ़ेंगी। माननीय प्रधान मंत्री जी का यह दृढ़ विश्वास है कि यदि भारत को आर्थिक प्रगति करनी है, तो महिलाओं को आर्थिक रूप से सशक्त बनाना आवश्यक है। इसी सोच के साथ, सरकार बजट-दर-बजट महिलाओं के सशक्तीकरण के लिए नए अवसर उपलब्ध करा रही है।

महोदय, जैसा कि हम जानते हैं कि पढ़ाई या नौकरी करने के लिए घर से दूर जाने वाली बेटियों के सामने सबसे बड़ी समस्या सुरक्षित रहने की होती है। इस समस्या को दूर करने के लिए, वित्त मंत्री जी ने हर जिले में एक 'गर्ल्स हॉस्टल' बनाने की घोषणा की है। इससे साफ संकेत है कि नया भारत अपनी बेटियों को केवल अवसर ही नहीं, बल्कि आगे बढ़ने का मजबूत आधार भी दे रहा है। इससे गरीब और मध्यम वर्ग की बेटियां बिना डर और कठिनाई के आगे पढ़ सकेंगी। पहले दूरी और सुरक्षा की वजह से कई बच्चियां बीच में ही पढ़ाई छोड़ देती थीं। इसी के साथ, माननीय प्रधान मंत्री जी के नेतृत्व में महिलाओं के लिए एक बहुत ही क्रांतिकारी कदम उठाया गया है। एक पहल की गई है — 'She Mart'. अब तक हमारी ग्रामीण बहनें केवल स्वयं सहायता समूह के लिए लोन लेने तक सीमित रह जाती थीं, लेकिन यह योजना उनके सीधे व्यवसाय का मालिक बनाने वाली योजना है। यदि सरल शब्दों में कहें, तो She Marts महिलाओं के अपने retail stores होंगे, जहां पर गांव की महिलाओं द्वारा बनाए गए उत्पाद, जैसे अचार, पापड़, हस्तशिल्प या कपड़े, बिचौलियों के बिना सीधे बाजार में बिक सकेंगे। इससे हमारी माताओं-बहनों को सीधा बाजार मिलेगा, उनकी आमदनी बढ़ेगी, जिससे वे सशक्त और आत्मनिर्भर बनेंगी। महोदय, माननीय प्रधान मंत्री जी की प्रेरणा से, जो 'मातृशक्ति' है, आज वह आत्मनिर्भर बन रही है, सशक्त

बन रही है। इसके लिए मैं माननीय प्रधान मंत्री जी का एक महिला सांसद होने के नाते बहुत-बहुत आभार प्रकट करती हूँ।

महोदय, किसान हमारी अर्थव्यवस्था का आधार है, रीढ़ है। माननीय प्रधान मंत्री जी ने इस अन्नदाता की हमेशा चिंता की है। इसी दिशा में सरकार ने कृषि और इससे जुड़े क्षेत्रों के लिए 1.62 लाख करोड़ रुपये से अधिक का जो आवंटन किया है, वह केवल एक आंकड़ा नहीं है, बल्कि देश के करोड़ों किसानों की खुशहाली का एक मजबूत संकल्प है। महोदय, सरकार का स्पष्ट मानना है कि किसानों की आय केवल पारंपरिक खेती से नहीं, बल्कि खेती से जुड़े अन्य क्षेत्रों को बढ़ावा देकर बढ़ाई जा सकती है। इसी कारण बागवानी, dairy और मत्स्यपालन पर भी विशेष ध्यान दिया गया है और 500 जलाशयों तथा 'अमृत सरोवरों' का विकास न सिर्फ जल-संरक्षण करेगा, बल्कि ग्रामीण क्षेत्रों में रोजगार के लिए अवसर भी प्रदान करेगा। महोदय, सबसे महत्वपूर्ण बात है कि सरकार खेती को digital रूप में मजबूत बना रही है, पारंपरिक खेती को मजबूत बना रही है। इसके साथ ही, दालों और तिलहन के लिए नया मिशन भी शुरू किया गया है, जिससे खाद्य-तेलों के क्षेत्र में आत्मनिर्भर बनने की दिशा में तेजी से काम हो।

महोदय, माननीय प्रधान मंत्री जी की प्रेरणा से, इस बजट में गांव को 'विकसित भारत' की नींव मानते हुए, उन्हें आत्मनिर्भर बनाने पर विशेष जोर दिया गया है। सरकार का स्पष्ट संकल्प है कि 'विकसित भारत' का रास्ता गांवों से होकर ही जाता है। इसी सोच के तहत VB-G RAM G जैसी महत्वपूर्ण योजना की शुरुआत की गई है। इसके लिए 95 हजार करोड़ रुपये से अधिक का प्रावधान किया गया है। इस योजना के तहत साल में 125 दिनों का सुनिश्चित रोजगार मिलेगा, जिससे ग्रामीण परिवारों को अपने ही गांव में सम्मानजनक आजीविका की सुविधा मिलेगी और शहरों की ओर पलायन कम होगा।

महोदय, रक्षा के क्षेत्र में भी 7.85 लाख करोड़ का रिकॉर्ड आवंटन इस बात का स्पष्ट प्रमाण है कि देश की सुरक्षा सरकार की सर्वोच्च प्राथमिकता में है। आज देश सुरक्षित हाथ में है और यही कारण है कि आधुनिक हथियारों, नई तकनीक और स्वदेशी रक्षा उत्पादन पर विशेष जोर देकर, सरकार ने 'आत्मनिर्भर भारत' को रक्षा के क्षेत्र में भी मजबूती से आगे बढ़ाया है। महोदय, इंफ्रास्ट्रक्चर और उद्योग के क्षेत्र में भी यह बजट बेहद परिवर्तनकारी साबित होगा। सरकार ने जो सात हाई-स्पीड रेल कॉरिडोर की घोषणा की है, उससे इस क्षेत्र में बहुत ही क्रांतिकारी परिवर्तन होगा। चूंकि मैं उत्तर प्रदेश से हूँ और दिल्ली से वाराणसी और वाराणसी से सिलीगुड़ी के लिए भी यह ट्रेन जा रही है, इसलिए मैं इसके लिए भी माननीय प्रधान मंत्री और वित्त मंत्री जी का बहुत आभार प्रकट करना चाहती हूँ।

उपसभाध्यक्ष (डा. दिनेश शर्मा): कृपया संक्षिप्त कीजिए।

श्रीमती दर्शना सिंह: महोदय, चूंकि मैं उत्तर प्रदेश से हूँ, इसलिए मैं यह बताना चाहती हूँ कि जो उत्तर प्रदेश कभी बीमारू राज्य के रूप में जाना जाता था, आज वह उत्तर प्रदेश विकसित राज्य के रूप में अपनी पहचान बना रहा है। इसके लिए भी मैं माननीय प्रधान मंत्री जी का बहुत आभार प्रकट करना चाहती हूँ। ...**(समय की घंटी)**... 17 नई 'वंदे भारत' ट्रेनें चल रही हैं, 18 जोड़ी अमृत

भारत एक्सप्रेस ट्रेनें चल रही हैं। उत्तर प्रदेश का इस बार जो बजट दिया गया है, 2026 का जो बजट दिया गया है, वह 20,012 करोड़ रुपए का है और उसमें 2014 के मुकाबले 18 गुना वृद्धि हुई है।

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात आ गई। धन्यवाद।

श्रीमती दर्शना सिंह: महोदय, मैं अपनी बात को कंक्लूड करते हुए इतना ही कहना चाहती हूँ कि यह बजट युवाओं के लिए केवल नौकरियों का पिटारा नहीं, बल्कि उनके हुनर को बाजार से जोड़ने वाला एक मजबूत विजन डॉक्यूमेंट है। 'ऑरेंज इकोनॉमी' पर जो विशेष ध्यान दिया गया है, वह भारत को एक ग्लोबल स्किल हब बनाने का काम करेगा।

उपसभाध्यक्ष (डा. दिनेश शर्मा): बहुत धन्यवाद।

श्रीमती दर्शना सिंह: सर, मैं अपनी बात को कंक्लूड कर रही हूँ। इस बजट में नारी शक्ति, युवाओं की ऊर्जा, किसानों की मेहनत और गरीबों के विश्वास का सम्मान करने वाला बजट है। इसके साथ-साथ यह बजट कठिन वैश्विक परिस्थिति को अवसर में बदलने वाला बजट है। इसी के साथ, मैं यह कहना चाहती हूँ:

'गांव हो या शहर, सबका विकास होगा,
मेहनत करने वालों का अब विश्वास होगा।
मोदी जी के नेतृत्व में बढ़ता भारत,
हर सपने को पूरा करने का प्रयास होगा।'

महोदय, मैं माननीय प्रधान मंत्री जी, माननीया वित्त मंत्री जी को पुनः धन्यवाद देती हूँ और माननीया वित्त मंत्री जी को लगातार नौवीं बार बजट पेश करने के लिए भी बधाई देती हूँ।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Next is Shri Upendra Kushwaha, four minutes.

श्री उपेन्द्र कुशवाहा (बिहार): महोदय, बजट देश के भविष्य को ध्यान में रख कर बनाया गया है। 'विकसित भारत' की परिकल्पना इसके पीछे है और इस तरह का बजट हमारे प्रधान मंत्री जी, जिनकी सोच भविष्य को ध्यान में रख कर होती है, उनके कारण ऐसा बजट बना है। अब विपक्ष के लोगों को यह बात ठीक से समझ में नहीं आएगी, क्योंकि हमारे प्रधान मंत्री जी सिर्फ politician ही नहीं, स्टेट्समैन हैं और इसके चलते भविष्य को देख कर यह बजट उनके गाइडेंस में बना है और वित्त मंत्री जी ने इसको देश के समक्ष रखा है। मैं अपनी पार्टी, राष्ट्रीय लोक मोर्चा की ओर से आदरणीय प्रधान मंत्री जी का, आदरणीया वित्त मंत्री जी का हृदय से धन्यवाद करता हूँ।

महोदय, कांग्रेस के लोगों ने हमेशा ही बिहार के साथ न्याय नहीं किया है। चूँकि मेरे लिए इतना कम समय है, इसलिए इतने कम समय में आँकड़ा देना तो संभव नहीं है। मैं एक उदाहरण

देना चाहता हूँ। 1976 में जब देश में इमरजेंसी चल रही थी, उस वक्त भारत के संविधान में एक संशोधन किया गया और उस संशोधन के माध्यम से बिहार के अन्याय की नींव डाली गई।

महोदय, उस संशोधन के पहले संविधान में जो व्यवस्था थी, उस व्यवस्था के हिसाब से अनुच्छेद 82 के अनुसार जनगणना के उपरांत जनसंख्या के आधार पर लोक सभा क्षेत्रों का परिसीमन और अलग अनुच्छेद के तहत विधानसभा क्षेत्रों का परिसीमन करने की व्यवस्था थी। 1976 में संविधान में संशोधन किया गया और अगले 25 वर्षों के लिए, फिर से एक बार और 25 वर्षों के लिए परिसीमन में संख्या को फ्रीज कर दिया गया और कहा गया कि अब पार्लियामेंट में क्षेत्रों की संख्या नहीं बढ़ेगी। उसके आधार पर व्यवस्था हो गई। 2026 में उसकी समय सीमा पूरी होने वाली है। जो पुरानी व्यवस्था थी, उसमें बदलाव करते हुए कांग्रेस ने ऐसा इंतजाम किया। अगर वह व्यवस्था उस समय कांग्रेस के लोगों ने नहीं की होती, तो आज बिहार में 2011 की ही जो जनगणना है, उस जनगणना के आधार पर ही लोकसभा में वर्तमान में सीटों की जो संख्या 40 है, उसकी जगह 60 लोकसभा क्षेत्रों की संख्या हो सकती थी। इस तरह से इन लोगों के कारण बिहार को इतना बड़ा घाटा हुआ। महोदय, इतना ही नहीं हुआ! हमारे देश का संविधान देश के लोगों के साथ वादा करता है कि "एक व्यक्ति, एक वोट, एक मूल्य" सबका होगा, चाहे वह देश के किसी भी राज्य या किसी भी हिस्से में रहने वाला व्यक्ति हो। आज इनके कारनामों के कारण देश के कुछ राज्य ऐसे हैं, जहाँ लगभग 20 से 21 लाख लोग मिलकर एक प्रतिनिधि संसद में भेजते हैं। बिहार और बिहार के अगल-बगल, उत्तर प्रदेश सहित कुछ राज्य ऐसे हैं, जहाँ से लगभग 31 लाख लोग मिलकर एक प्रतिनिधि लोक सभा में भेजते हैं। महोदय, यह कितना बड़ा अन्याय है! हम भारत की सरकार से यह उम्मीद करते हैं कि वह इस अन्याय को दूर करेगी और इमरजेंसी के समय जो कई दंश हमारे ऊपर लगाए गये थे, उनमें से बहुत सारे दंशों को तो हटाया गया है, लेकिन यह अंश आज भी बचा हुआ है। हम उम्मीद करते हैं कि भारत की सरकार ठोस कदम उठाएगी और परिसीमन की व्यवस्था को जनसंख्या के आधार पर फिर से लागू करने का काम करेगी, यही मेरा सुझाव है।

महोदय, मुझे यह बात इसलिए भी बोलनी पड़ रही है, क्योंकि कुछ लोग इसके विरोध में अभी से गोलबंदी करने लगे हैं। कुछ लोगों का कहना है कि जनसंख्या बढ़ाने वाला जो राज्य है, उसको इससे लाभ मिल जाएगा। ...**(समय की घंटी)**... महोदय, उनकी बातों में सच्चाई नहीं है। सन् 1881 में जब से देश में जनगणना की शुरुआत हुई, तब से लेकर लगभग देश की आजादी के समय तक उन राज्यों की जनसंख्या ज्यादा तेज गति से बढ़ी, जिनका यह आरोप है कि बिहार जैसा राज्य आज जनसंख्या बढ़ा रहा है। महोदय, जब उनकी जनसंख्या बढ़ी, तो उनको लाभ मिल गया। हाँ, यह ठीक है कि आज हमारी जनसंख्या बढ़ी है, हम इसको स्वीकार करते हैं, लेकिन उनका दावा है कि उन्होंने जनसंख्या-वृद्धि को रोका और बिहार जैसे राज्यों ने नहीं रोका।

उपसभाध्यक्ष (डा. दिनेश शर्मा): अब आप अपनी बात समाप्त कीजिए।

श्री उपेन्द्र कुशवाहा: महोदय, जनसंख्या रोकने के लिए कोई कार्यक्रम भारत की सरकार बना दे, मात्र उससे यह संभव नहीं है, जैसा कि उनका कहना है।

उपसभाध्यक्ष (डा. दिनेश शर्मा): अब आप अपनी बात समाप्त कीजिए।

श्री उपेन्द्र कुशवाहा: महोदय, हम एक मिनट और समय लेंगे। महोदय, हमारे यहाँ सोच ऐसी थी कि हम शिक्षित बाद में हुए, क्योंकि आजादी के समय हम सबसे ज्यादा लड़ रहे थे, हमारे यहाँ गरीबी ज्यादा थी, इसलिए हमारे यहाँ शिक्षा का प्रचार-प्रसार कम हुआ। जिन राज्यों में शिक्षा का प्रचार-प्रसार ज्यादा हुआ, उनको बात समझ में पहले आई, हमको बात अब समझ में आ रही है। यह ठीक है कि इस कारण उनके यहाँ जनसंख्या-वृद्धि रुक गई है। हमारे यहाँ भी जनसंख्या रुकेगी।...(व्यवधान)...

[उपसभाध्यक्ष (श्री भुबनेश्वर कालिता) पीठासीन हुए।]

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपका समय समाप्त हो चुका है।

श्री उपेन्द्र कुशवाहा: हम इसका नुकसान समझते हैं और यह जरूर रुकेगी।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): अब आप समाप्त कीजिए, मैं दूसरे स्पीकर को बुला रहा हूँ।

श्री उपेन्द्र कुशवाहा: लेकिन, अभी हमको इस अधिकार से वंचित नहीं किया जाए। महोदय, यही आग्रह करते हुए मैं फिर से आपका धन्यवाद करता हूँ और अपनी बात समाप्त करता हूँ।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Sandosh Kumar P; not present. The next speaker is Shri Narhari Amin. क्या आप गुजराती में बोल रहे हैं?

श्री नरहरी अमीन (गुजरात): जी हाँ, सर। मैंने सूचना भेजी हुई है।

उपसभाध्यक्ष (श्री भुबनेश्वर कालिता): आपकी सूचना मिली है। ठीक है, आप बोलिए।

SHRI NARHARI AMIN: &Hon. Vice Chairman Sir, this Budget for the year 2026-27 is a budget that fulfills the aspirations of 140 crore countrymen. It strengthens the country's economy and presents a roadmap for a developed India. It fulfills the dreams of the people and further strengthens the foundation of India's bright future. India is rapidly moving towards becoming the world's third-largest economy. The Budget further strengthens India's global role. The people of the country have resolved to see India as a developed nation, Viksit Bharat, by 2047. This Budget is historic and will further strengthen women's empowerment.

Sir, the Finance Minister, Smt. Nirmala Sitharaman has created a new record by presenting the budget for the ninth time. Hon. Prime Minister, Shri Narendra Bhai

&English translation of the original speech delivered in Gujarati.

Modi, has welcomed the Budget presented by the Finance Minister in Parliament. This Budget will further strengthen and accelerate the reform express on which India is riding. This Budget will give new energy and momentum to the economy. In this 2026 Budget, the Finance Minister has announced the formation of a new high-level committee. This Committee will study the impact of new technologies like AI on India's service sector. The Government's aim is to empower people by providing them with education, jobs, and opportunities to become entrepreneurs. The Finance Minister stated in the Budget that this is the era of technology. Adopting new technologies will provide new opportunities for farmers, women, youth, and people with disabilities. This will enable people to learn new skills and increase job opportunities. Three AIIMS, All India Institute of Medical Sciences, specializing in Ayurveda will be opened in India, one of which will be in Jamnagar, Gujarat. ₹10,000 crore will be invested in the biopharma sector over the next five years. Seventeen medicines for diseases like cancer and diabetes will become cheaper, and these medicines will be manufactured in India. Seven high-speed rail corridors and 20 new waterways will also be built in the country. Interest received on vehicle accident claims will now be tax-free. Any interest awarded to a person by the Motor Accident Claims Tribunal will be tax-free. A textile mega park will be established. The Government will start girls' hostels in every district. Relief will be provided for traveling abroad, studying abroad, and sending money abroad.

Sir, the defense budget has been increased by 15%. The country's health budget has been increased to ₹104,599 crore. ₹2.19 lakh crore has been allocated for capital expenditure. ₹63,733 crore will be spent on aircraft and aero-engines. ₹25,023 crore has been allocated for the Navy. The electronics budget has been increased from ₹22,919 crore to ₹40,000 crore. Emphasis has been placed on the production of mobile phones and electronic items. Indigenous products will be promoted. More investment will be made in textiles, Khadi, handlooms, handicrafts, and sports equipment. ₹10,000 crore will be invested in biopharma, with 50% of the investment in Gujarat. 10 to 12 cluster plans will be developed in Gujarat. ₹1.30 lakh crore will be invested in semiconductor chips. The highest number of semiconductor chip plants, that is, five plants will be in Gujarat. ₹96,000 crore has been allocated for the VB G Ram G Yojana and ₹30,000 crore for the old MNREGA scheme. Employment will be provided for 125 days instead of 100 days, plus 60 days during the farming season, totaling 185 days of employment. 21 percent of the budget has been allocated for the development of rural areas and villages. Assistance to Panchayats will be doubled. The Government is moving towards self-reliant villages. A National

Drive Scheme will be prepared for farmers. Following Operation Sindoor, the defense budget has been increased by ₹1 lakh crore. Emphasis will be placed on the modernization of the armed forces, and the outlay has been increased by 2184 percent, a rise of ₹2.19 crore. Borders with four countries will be monitored using drone cameras. Five medical hubs will be established with the participation of the private sector. New employment and job opportunities will be created in the pharmaceutical sector. New textile parks will be established. A package of ₹12,000 crore has been announced for this. TCS on remittances sent abroad has been reduced from five percent to two percent. Rupees 12.2 lakh crore has been allocated for digital infrastructure. ₹1.70 lakh crore will be spent on fertilizers. ₹3610 crore will be spent on security in Naxal-affected areas. Sites including Dholavira and Lothal will be developed as tourist attractions. Rupees 4061 crore has been allocated for the modernization of police forces in states, including Gujarat. Rupees 5266 crore has been allocated for security along the Gujarat-Pakistan water and land border. 13,537 Pradhan Mantri Jan Aushadhi Kendras have been launched across the country, providing medicines at 80% subsidized rates. This has saved people approximately ₹38,000 crore. Under the Pradhan Mantri Garib Kalyan Anna Yojana, 813.5 million poor people are provided 5 kg of grain free of cost. Under the Pradhan Mantri Jan Dhan Yojana, bank accounts of 567.2 million beneficiaries have been opened with ₹0. Under the Pradhan Mantri Ujjwala Yojana, 103.3 million women have received free LPG gas connections. Under the Pradhan Mantri Swanidhi Yojana, loans worth ₹13,736.14 crore have been sanctioned to 6.8 million street vendors, of which 65% of the beneficiaries are from the SC, ST, and OBC categories. More than 41.91 crore Ayushman cards have been issued under the Pradhan Mantri Jan Arogya Yojana (Ayushman Bharat). More than 9.42 crore beneficiaries have received free treatment. The Ayushman Bharat scheme provides free treatment up to ₹5 lakh. In Gujarat, this scheme and the “Maa Amritam Yojana” together provide free treatment up to ₹10 lakh. Over 4 crore pucca houses have been built for the poor in the last 10 years. Under the Jal Jeevan Mission, 12.5 crore new families have been provided with clean drinking water in the last 5 years. Under the Pradhan Mantri Kisan Samman Nidhi, ₹4 lakh crore has been deposited in farmers' accounts. Prioritizing quality education, over 400 Eklavya Model Residential Schools have been started in tribal areas. Under the Pradhan Mantri Gram Sadak Yojana, 18,000 km of new roads have been built, connecting rural India. 150 Vande Bharat trains running from Jammu to Kerala demonstrate the Government's commitment to high-speed transportation. Under the visionary leadership of hon. Prime Minister Shri Narendra Modi, the metro network has crossed the 1,000 km mark, making India the third largest metro network in the

world. In 2014, the number of income tax return filers was 36 million. Today, in 2025-26, approximately 73 million returns have been filed. In 2020, the Faceless Assessment Scheme was introduced in the income tax system. By eliminating personal contact, the faceless process has brought uniformity and strengthened taxpayer confidence. This scheme has been successful in bringing corruption to the lowest level. Currently, record-breaking changes are taking place in GST in India. I request that GST should be implemented in a faceless system like income tax. People paying GST will get many benefits. In 2014-15, the Sports Ministry's Budget was ₹1643 crore. For the current financial year 2026-27, the Ministry of Youth Affairs and Sports has allocated a record ₹4479.88 crore for the development of sports, a 172% increase in the budget. In preparation for the 2030 Commonwealth Games and the 2036 Olympics, the Municipal Corporation has proposed ₹430.84 crore in the budget to develop Ahmedabad into a 'Sports City'. Additionally, the upcoming "World Police and Fire Games 2029" are scheduled to be held in Ahmedabad, Gandhinagar, and Kevadia, Gujarat. I request that a separate enhanced budget must be allocated for this.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, the discussion on General Budget, 2026-27 will continue tomorrow. Now, we will take up the permitted list of Special Mentions. The first Special Mention is of hon. Member, Shri Lahar Singh Siroya, on 'Demand for protecting cultural livelihoods by integrating 'Crafts Villages.'

SPECIAL MENTIONS

Demand for protecting cultural livelihoods by integrating 'Crafts Villages'

SHRI LAHAR SINGH SIROYA (Karnataka): Sir, I rise to submit matter concerning the need to integrate cultural preservation with highway infrastructure development, especially in Karnataka. The Bengaluru-Mysuru Expressway, a flagship project of the Central Government, has impacted thousands of artisans and small business owners in bypassed towns. Iconic, globally recognized traditions like the G.I. Tag, Channapatna wooden toys, and regional culinary heritage are seeing business drop by as much as 70-80 per cent. As I have urged previously, the construction of world-class roads must not unintentionally destroy the vibrant economic and cultural fabrics of our smaller towns. I had raised this issue earlier as a special mention on December 19, 2022. However, the situation of our artisans remains largely unchanged.

I, therefore, make an earnest request to the Union Minister for Road Transport and Highways and MSME to immediately implement the crafts village, i.e., the *Shilpgrama* type of concept, along the new corridors starting with the Bangalore-Mysore Expressway. This requires two essential steps.

One, mandate the identification and development of permanent high-visibility sites or suitable Government land adjacent to the new expressways to serve as a marketplace for local artisans and MSMEs. Two, provide a dedicated central mechanism for financial and infrastructure support to develop these villages into state-of-the-art hubs that safeguard the livelihood of our traditional craftsmen and advance our Prime Minister's Vocal for Local vision.

We must ensure modern connectivity also secures the future of our unique cultural heritage. I urge the Government to look into it.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention raised by hon. Member, Shri Lahar Singh Siroya: Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri A.A. Rahim (Kerala), Dr. Fauzia Khan (Maharashtra), Dr. Bhim Singh (Bihar), Shri Sadanand Mhalu Shet Tanavade (Goa) and Shrimati Sumitra Balmik (Madhya Pradesh).

Now, Shri I.S. Inbadurai. Your subject is: Agniveers' Transition to Civilian Life: A Responsible and Forward-Looking Approach.

Need for a responsible and forward-looking approach for Agniveers' transition to civilian life

SHRI I.S. INBADURAI (Tamil Nadu): Mr. Vice-Chairman, Sir, I rise to address the Government on the future of our Agniveers, particularly the first batch recruited under the Agnipath scheme, of which around 40,000 young Agniveers are expected to complete their four-year tenure and exit the Armed Forces in 2026. These young citizens joined the forces at a very early age and served the nation with dedication, discipline, and pride. The Government fully recognizes its responsibility towards them, not just during service, but equally after their exit.

As per the scheme, up to 25 per cent of each batch will be given the opportunity for permanent enrolment in the Armed Forces based on merit and performance. The remaining 75 per cent will transition to civilian life with a tax-free

Seva Nidhi package of about Rs. 11.71 lakh, providing them financial security at a crucial stage.

The Government has taken comprehensive steps for their re-employment and reintegration. There is 10 percent reservation for ex-Agniveers in CAPF and the Ministry of Defence, along with age relaxation. Many states have extended similar benefits in police and public sector jobs.

I urge the Government to ensure skill certificates, educational support through NIOS and IGNOU, access to credit for entrepreneurship, and a dedicated placement portal through inter-ministerial coordination for Agniveers, so as to ensure that their service to the nation becomes a strong foundation for a secure and dignified future. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention raised by hon. Member, Shri I.S. Inbadurai: Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra) and Dr. M. Dhanapal (Tamil Nadu).

Next, Dr. Sasmit Patra.

Concern over the non-functioning of the Press Council of India

DR. SASMIT PATRA (Odisha): Mr. Vice-Chairman, Sir, there is concern over the prolonged non-functioning of the Press Council of India, a statutory and autonomous body established by an Act of Parliament in 1978 to safeguard the freedom of the press and uphold ethical standards in journalism. The 14th Press Council completed its term on October 5, 2024, yet the 15th Press Council has not been convened even after more than sixteen months. The 14th Press Council completed its term on 5th October 2024, yet the 15th Press Council has not been convened even after more than 16 months. The situation has been further aggravated by the expiry of the extended tenure of the former Chairperson, Justice Ranjana Desai, on 17th December 2025, without the appointment of a successor. The absence of a duly constituted Council and a Chairperson has serious implications. I urge the Government to treat this matter with the seriousness it deserves and to take immediate steps to complete the appointment of the Chairperson and constitute the 15th Press Council without any further delay. Restoring the full functioning of the Press Council of India is essential to uphold democratic values, strengthen media accountability and reaffirm the Government's commitment to a free, fair and responsible Press. I thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Sasmit Patra: Shri A.A. Rahim (Kerala), Shri Haris Beeran (Kerala), Shri Subhasish Khuntia (Odisha), Shrimati Sulata Deo (Odisha), Shri Niranjana Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri Brij Lal (Uttar Pradesh), Shri S. Niranjana Reddy (Andhra Pradesh) and Shri R. Girirajan (Tamil Nadu).

Thank you, Dr. Patra. The next speaker is Shri Ram Chander Jangra.

Demand for expansion of Backward Classes Commission

श्री रामचंद्र जांगड़ा (हरियाणा): महोदय, पिछड़ा वर्ग आयोग को संवैधानिक दर्जा देकर सरकार ने ऐतिहासिक निर्णय लिया है। आयोग को संवैधानिक दर्जा मिलने से पिछड़े वर्गों में शामिल होने की होड़ पर विराम लग गया है, क्योंकि किसी भी जाति की सामाजिक व शैक्षणिक स्थिति का निर्णय करने का अधिकार आयोग की जाँच से ही तय होगा।

महोदय, मेरी भारत सरकार से यह माँग है कि पिछड़ा वर्ग आयोग के अधिकारों की परिधि को अनुसूचित जाति, अनुसूचित जनजाति तथा महिला आयोग के अनुसार बढ़ाया जाए तथा राज्यों के स्तर पर भी उसी अनुसार पिछड़ा वर्ग आयोग गठन किया जाए। केंद्र या राज्यों के आयोग में चैयरमैन व सदस्य भी पिछड़ा वर्ग से ही हों, ऐसी व्यवस्था की जाए।

आजादी के 77 साल बाद भी पिछड़ों के साथ भेदभाव, पक्षपात व अत्याचार की घटनाएं होती हैं। हमारे प्रधान मंत्री जी का भी गरीबों को न्याय व संरक्षण देने का संकल्प है। इसलिए उपरोक्त निर्णय से देश के पिछड़े वर्गों को सामाजिक न्याय तो मिलेगा ही, दीनदयाल उपाध्याय व बाबा साहेब अम्बेडकर का अंतिम आदमी के उदय का सपना भी साकार होगा।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Ram Chander Jangra: Shri Niranjana Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. Kalpana Saini (Uttarakhand), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Naresh Bansal (Uttarakhand), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Bhim Singh (Bihar), Shri Chunnilal Garasiya (Rajasthan), Shri Banshilal Gurjar (Madhya Pradesh) and Shri R. Girirajan (Tamil Nadu).

Now, Ms. Swati Maliwal.

Concern over use of counterfeit supplements and illegal steroids by the youth

सुश्री स्वाति मालिवाल (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदय, आज सब फिट बनना चाहते हैं। फिल्मों और सोशल मीडिया पर सेलिब्रिटीज के 6 पैक एब्स देखकर युवा inspire होते हैं और वैसी

बॉडी बनाने का सपना देखते हैं। लोग gym जाते हैं - यह अच्छी बात है। लेकिन तुरंत रिजल्ट नहीं दिखता, तो एंट्री होती है fake supplements और steroids की। भारत में प्रोटीन deficiency है। Average इंडियन अपने required प्रोटीन का सिर्फ 60 प्रतिशत लेता है। इस कमी को पूरा करने के लिए हम प्रोटीन पाउडर खरीदते हैं। आज बाजार में भारी संख्या में sub standard और fake प्रोटीन पाउडर्स हैं। अच्छी दुकानों से खरीदे गए products की भी गारंटी नहीं, डिब्बे पर जो लिखा है, अंदर वही है, कोई चेक नहीं कर रहा। कई gyms में कुछ ट्रेनर्स खुलेआम युवाओं को banned steroids दे रहे हैं। ये liver toxicity, infertility, aggression, depression और suicidal tendencies का कारण बनते हैं। बाहर से बॉडी बन जाती है लेकिन अंदर से शरीर खोखला और बीमार हो जाता है। कुछ prescription drugs जो asthma के लिए हैं, उन्हें fat burner बताकर दिया जा रहा है। इसका नतीजा High BP, Anxiety और sudden cardiac death होते हैं। इसके Illegal होने के बावजूद ये आज Supplement stores में paracetamol की तरह बिक रहे हैं। इसलिए, मेरी सरकार से यह माँग है की supplement industry का strict regulation हो। Fake supplements और illegal steroids की sale पर सख्त कार्रवाई हो एवं इसके बारे में awareness हो। Protein affordable बनाने की दिशा में काम हो।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Ms. Swati Maliwal: Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri A.A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Niranjana Bishi (Odisha), Shrimati Sulata Deo (Odisha) and Shri Subhasish Khuntia (Odisha).

The next speaker is Shri A.A. Rahim.

Need to allow flexibility in utilisation of Tide Over Rice Allocations to Kerala and release pending NFSA dues

SHRI A.A. RAHIM (Kerala): Sir, I thank you for giving me this opportunity. Allotment of food grains from the Government of India is a major source for Kerala to meet domestic requirements. The Government of Kerala receives 33,294.198 metric tonnes of Tide Over rice every month, which is promptly distributed among beneficiaries who fall outside the coverage of the National Food Security Act. However, due to the extraordinary circumstances arising from the floods and the COVID-19 pandemic, the State was unable to distribute 99,213 metric tonnes of the allotted rice. This difficulty could have been avoided had the State been permitted to adjust its distribution on a quarterly or annual basis, allowing for better management during unforeseen crises. At a time when market prices of rice are rising steadily, reallocating this rice to Tide Over beneficiaries would provide significant relief to many families. Such a move

would also help moderate prices in the open market and serve as an effective market-intervention measure.

Therefore, I request the Union Government to kindly grant permission for the utilisation of rice above the present Tide Over limit for distribution, and to allow the State the flexibility to adjust its quarterly allocations to prevent future accumulation of stocks. I also urge the Union Government to release the pending amount of Rs. 22,12,83,743 under the “Assistance to State Agencies for Intra-State Movement of Foodgrains and FPS Dealers’ Margin” component of the NFSA, 2013, for the period from 2018 to 2023. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri A.A. Rahim: Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Shri Subhasish Khuntia, (Odisha), Shri Haris Beeran (Kerala) and Shrimati Jebi Mather Hisham (Kerala).

Shri Ramji Lal Suman; not present. The next speaker is, Shrimati S. Phangnon Konyak.

Need for redressal of development grievances of Eastern Nagaland in the wake of creation of Frontier Nagaland Territorial Authority

SHRIMATI S. PHANGNON KONYAK (Nagaland): The subject of my Special Mention is, “Need for Redressal of Development Grievances of Eastern Nagaland in wake of creation of Frontier Nagaland Territorial Authority.” The Eastern Nagaland Region (undivided Tuensang District) comprises six districts, namely, Tuensang, Mon, Longleng, Kiphire, Noklak and Shamator. The Eastern Nagaland Peoples’ Organisation (ENPO), an apex organisation representing the eight recognised Naga tribes of Chang, Sumi (Eastern) Khaimnungan, Konyak, Phom, Sangtam, Tikhir, Yimkhiung, has been demanding for about two decades for a separate, full-fledged State on various grounds including historical background and socio-economic backwardness of the region.

On behalf of lakhs of people of the Frontier Nagaland Territory in the interior villages and peripheries, I take this opportunity to thank the hon. Prime Minister for his vision of Peace, Progress and Prosperity which is translating on ground and to the hon. Union Home Minister for his decisive leadership which has paved the way for the historic signing of the creation of Frontier Nagaland Territorial Authority on 5.02.2026. This historic signing of the Agreement is a testament of fulfilment of grassroots

aspirations as this was a mass people's movement from the peripheries. I once again, on behalf of the people of Frontier Nagaland Territory, thank the Government for this great step and urge for early redressal of long-standing economic and equitable development grievances of Eastern Nagaland. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati S. Phangnon Konyak: Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. Kalpana Saini (Uttarakhand), Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Sumer Singh Solanki (Madhya Pradesh) and Shrimati Sumitra Balmik (Madhya Pradesh).

The next speaker is, Shri Masthan Rao Yadav Beedha.

Concern over Quantum Valley and Quantum Teaching Labs

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Sir, the subject of my Special Mention is, 'Concern over Quantum Valley and Quantum Teaching Labs.' I draw attention of the Government to the need for supporting Andhra Pradesh's Quantum Valley initiative and for including the State in the national programme for establishing Quantum Teaching Labs in engineering institutions. Quantum technology is an emerging and strategic field with applications in computing, communications, cyber security, healthcare, materials science and defence. Andhra Pradesh has taken proactive steps through the proposed Quantum Valley initiative to build an ecosystem for advanced research, education and industry collaboration. However, the success of this initiative depends on strong support from the Union Government and its integration with national efforts such as the National Quantum Mission. Establishing Quantum Teaching Labs in Engineering colleges across the State will help create a skilled workforce by providing students with hands-on training and early exposure to quantum concepts. These labs will strengthen research capacity, improve faculty skills and bridge the gap between academic learning and advanced technologies. Inclusion of Andhra Pradesh in the national rollout will also ensure regional balance and equal access to modern scientific infrastructure.

I request the Union Government to extend financial and institutional support to the Quantum Valley initiative and include Andhra Pradesh under a national programme for setting up Quantum Teaching Labs, so as to promote innovation, generate high-skilled employment and strengthen India's leadership and self-reliance in emerging technologies.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Masthan Rao Yadav Beedha: Shri R. Girirajan (Tamil Nadu), Shri A. A. Rahim (Kerala), Shrimati Sulata Deo (Odisha), Dr. Sasmit Patra (Odisha) and Dr. Fauzia Khan (Maharashtra).

Demand for direct international flights from Tirupati to Dubai and Abu Dhabi

SHRI MEDA RAGHUNADHA REDDY (Andhra Pradesh): Sir, I draw attention of the Government to the need for commencing direct international flight services from Tirupati Airport to Dubai and Abu Dhabi, which are major global aviation hubs providing seamless onward connectivity to Europe and the United States of America. A substantial number of residents from Annamayya, YSR Kadapa, Nellore, Ananthapur and Chittoor districts of Andhra Pradesh are employed in Gulf, Europe and Western countries. Many passengers from this region travel frequently for employment, higher education, business and family purposes. Due to the absence of direct international connectivity from Tirupati, passengers have to travel to Chennai, Bengaluru or Hyderabad to board international flights. This causes avoidable financial burden, longer transit time and physical hardship, particularly for senior citizens, women, and children.

Sir, Tirupati is one of the most important spiritual destinations in the country, being the gateway to Tirumala. Direct international flights from Tirupati would greatly facilitate NRIs residing in Gulf and Western countries to directly visit Tirumala for *darshan* without multiple domestic transits. Considering the large expatriate population from the Rayalaseema region, growing international passenger demand and strategic importance of Dubai and Abu Dhabi as global transit hubs, there is a strong and compelling case for initiating direct international flights from Tirupati.

I, therefore, urge the Government to initiate necessary steps in coordination with airlines and airport authorities to operationalize direct international flight services from Tirupati to Dubai and Abu Dhabi at the earliest in the interest of passengers and regional development.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Meda Raghunadha Reddy: Shri R. Girirajan (Tamil Nadu), Shri A. A. Rahim (Kerala), Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Shri Subhasish Khuntia (Odisha), Shri Golla Baburao (Andhra Pradesh), Shri Subhas Chandra Bose

Pilli (Andhra Pradesh), Dr. Sasmit Patra (Odisha) and Ms. Swati Maliwal (NCT Delhi).

The House stands adjourned to meet at 11.00 a.m. on Wednesday, the 11th February, 2026.

The House then adjourned at fifty-three minutes past five of the clock till eleven of the clock on Wednesday, the 11th February, 2026.

